

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, February 13, 1995/Magha 24, 1916 (Saka)

No. 336

12.35 P.M.

1. National Anthem

The National Anthem was played.

2. President's Address

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 13th February, 1995.

3. Introduction of Ministers

The Prime Minister introduced eight Members of the Union Council of Ministers.

4. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Ram Vilas Paswan, Somnath Chatterjee, Indrajit Gupta, Chandrajeev Yadav, P.G. Narayanan, Ebrahim Sulaiman Sait, Sobhanadreeswara Rao Vadde, Chitta Basu, Sultan Salahuddin Owaisi, Ram Sagar, E. Ahmed and P.C. Thomas made references to the passing away of Giani Zail Singh, former President of India, Shri Chandulal Chandrakar, a sitting Member of Lok Sabha, Smt. Zohrabai Akbarbai Chavada, a Member of Third Lok Sabha, Shri Madhu Limaye, a Member of Third, Fourth, Fifth and Sixth Lok Sabha, Chaudhary Dilip Singh, a member of Fifth Lok Sabha, Shri V.T. Patil, a Member of Third Lok Sabha, Shri Robin Sen, a Member of Fifth and Sixth Lok Sabha and Shri Tika Ram Paliwal, a Member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Cable Television Networks (Regulation) Ordinance, 1995 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(2) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—

- (i) The Patents (Amendment) Ordinance, 1994 (No. 13 of 1994) promulgated by the President on the 31st December, 1994.
- (ii) The Customs Tariff (Amendment) Ordinance, 1994 (No. 14 of 1994) promulgated by the President on the 31st December, 1994.
- (iii) The Special Protection Group (Amendment) Ordinance, 1995 (No. 1 of 1995) promulgated by the President on the 10th January, 1995.
- (iv) The Industrial development Bank of India (Amendment) Ordinance, 1995 (No. 2 of 1995) promulgated by the President on the 13th January, 1995 together with a corrigendum thereto.
- (v) The Cable Television Networks (Regulation) Ordinance, 1995 (No. 3 of 1995) promulgated by the President on the 17th January, 1995.
- (vi) The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Ordinance, 1995 (No. 4 of 1995) promulgated by the President on the 21st January, 1995.
- (vii) The Securities Laws (Amendment) Ordinance, 1995 (No. 5 of 1995) promulgated by the President on the 25th January, 1995.

1.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th February, 1995)

R.C. BHARDWAJ,
Secretary-General,

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 14, 1995/Magha 25, 1916 (Saka)

No. 337

11 A.M.

1. Starred Questions

Starred Question Nos. 1—3 were orally answered. Replies to Starred Question Nos. 4—20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1—106 and 108—163 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Railway Protection Force (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 574 in Gazette of India dated the 7th November, 1994 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—
 - (i) The Railway Passengers (Cancellation of Tickets and Refund of Fare) Third Amendment Rules, 1994 published in Notification No. G.S.R. 864(E) in Gazette of India dated the 15th December, 1994.
 - (ii) G.S.R. 878(E) published in Gazette of India dated the 23rd

December, 1994 containing corrigendum to the notification No. G.S.R. 737(E) dated the 4th October, 1994.

- (iii) G.S.R. 879(E) published in Gazette of India dated the 23rd December, 1994 containing corrigendum to the notification No. G.S.R. 551(E) dated the 29th August, 1991.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Notification No. G.S.R. 27(E) (Hindi and English versions) published in Gazette of India dated the 13th January, 1995 making certain amendments in the Second Scheduled to the Mines and Minerals (Regulation and Development) Act, 1957 under sub-section (1) of section 28 of the said Act.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Dredging Corporation of India Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Dredging Corporation of India Limited New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi for the year 1993-94 under sub-section (1) of section 39 of the Water

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, March 14, 1995/Phalgun 23, 1916 (Saka)

No. 338

11 A.M.

1. Obituary References

The Speaker made references of the passing away of Shri P.R. Chakravarti, a Member of Third Lok Sabha, Shri M.K.M. Abdul Salam, a Member of Second Lok Sabha, Shri Ram Kishan, a Member of Fourth Lok Sabha, Shri Chandra Shekhar Singh, a Member of Sixth Lok Sabha and Shri M. Satyanarayana, a Member of Constituent Assembly and Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 21-40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 164-187, 189-384, 386, 387 and 389-393 will be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.20 A.M. and re-assembled at 12 Noon).

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Economic Survey, 1994-95' (Hindi and English versions).
- (2) A copy of the Report (Hindi and English versions) of the Tenth Finance Commission together with an explanatory Memorandum showing the action taken thereon, under article 281 of the Constitution.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems for the year 1991-92 alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems for the year 1991-92.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1993-94.
 (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1993-94.
 (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (a) of (5) above.
- (7) A copy of the Standards of Weights and Measures (Packaged

Commodities) Third Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 863(E) in Gazette of India dated the 14th December, 1994 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

- (8) A copy of the Notification No. G.S.R. 41(E) (Hindi and English versions) published in Gazette of India dated the 25th January, 1995 making certain amendments in the Notification No. G.S.R. 863(E) dated the 14th December, 1994 issued under section 83 of the Standards of Weights and Measures Act, 1976.
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1993-94.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 1993-94.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetham, Tirupati, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English

versions) of the Rashtriya Sanskrit Vidyapeetham, Tirupati, for the year 1993-94 together with Audit Report thereon.

- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Vidyapeetham, Tirupati, for the year 1993-94.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

4. Assent to Bill

Secretary-General laid on the Table the Special Protection Group (Amendment) Bill, 1995 passed by the Houses of Parliament during current session and assented to by the President since a report was last made to the House on the 14th February, 1995.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)

5. Report of Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the Eighty-seventh Report (Hindi and English versions) of the Public Accounts Committee on action taken on Fifty-second Report of Public Accounts Committee (10th Lok Sabha) on Purchase of properties by the Central Government.

6. Report of the Railway Convention Committee

SHRI M. BAGA REDDY presented Ninth Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1995-96 and other ancillary matters' alongwith Minutes relating thereto.

7. Reports and Minutes of Standing Committee on Railways

SHRI SOMNATH CHATTERJEE presented the following Reports (Hindi & English versions) of the Standing Committee on Railways (1994-95):—

- (1) Eleventh Report on action taken by Government on the recommendations/observations contained in the Third Report of the Committee on Gauge Conversion on Indian Railways.

- (2) Twelfth Report on 'Production Units of Indian Railways' and Minutes of the sittings of the Committee relating thereto.
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8. Report of the Standing Committee on Science and Technology, Environment and Forests

SHRI PRAMOTHES MUKHERJEE laid on the Table a copy (Hindi and English versions) of the Sixteenth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1993-94) of the Ministry of Environment and Forests (Environmental Pollution and Related Issues).

9. Motions for Elections to Committees

- (i) SHRI K.D. SULTANPURI moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

The motion was adopted.

- (ii) SHRI BHAGWAN SHANKAR RAWAT moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

The motion was adopted.

- (iii) SHRI BHAGWAN SHANKAR RAWAT moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the committee on Public Accounts of the House for the term beginning on the 1st May, 1995 and ending

on the 30th April, 1996 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) **SHRI VILAS MUTTEMWAR** moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

The motion was adopted.

(v) **SHRI VILAS MUTTEMWAR** moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) **SHRI PARASRAM BHARDWAJ** moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996."

The motion was adopted.

(vii) **SHRI PARASRAM BHARDWAJ** moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled

Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1995 and ending on the 30th April, 1996 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

10. Matters Under Rule 377

(1) Shri Jagmeet Singh Brar raised a matter regarding need to construct a fly-over on railway crossing at Kotkapura and provide certain other railway facilities in Ferozepore and Faridkot in Punjab.

(2) Shri C.P. Mudalagiriappa raised a matter regarding need to appoint a High Power Committee to look into the problems of air passengers.

(3) Shri B.L. Sharma Prem raised a matter regarding need for early clearance to the projects/proposals of the Government of National Capital Territory of Delhi.

(4) Prof. Rasa Singh Rawat raised a matter regarding need to connect Ajmer in Rajasthan by air.

(5) Shri Jitendra Nath Das raised a matter regarding need to sanction a railway gate near Raninagar Junction, Jalpaiguri in West Bengal.

11. Government Bill-Introduction

The Patents (Amendment) Bill, 1995

The Motion for leave to introduce the Bill moved by Shri M. Arunachalam was opposed.

(The item was held over and resumed *vide* para 14 below)

12. The Budget (Railways)—1995-96

Shri C.K. Jaffer Sharief presented a statement of the estimated receipt and expenditure of the Government of India for the year 1995-96 respect of Railways.

13. Supplementary Demands for Grants (Railways)—1994-95

Shri C.K. Jaffer Sharief laid a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1994-95.

14. Government Bill—Introduced

The Patents (Amendment) Bill, 1995

The item of Business mentioned at para No. 11 above was taken up.

On the motion, the House divided:— Ayes 147: Noes 106.

The motion was accordingly adopted and the Bill was introduced.

15: Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Patents (Amendment) Ordinance, 1994, was laid on the Table.

16. Statutory Resolution—Under Consideration

Time allotted : 3 Hrs.

Time taken : 1 Hr. 58 Mts.

Balance : 1 Hr. 02 Mts.

Discussion on the following Resolution moved by Prof. Rasa Singh Rawat on the 14th February, 1995 continued:—

“That this House disapproves of the Cable Television Networks (Regulation) Ordinance, 1995 (Ordinance No. 3 of 1995) promulgated by the President on the 17th January, 1995.”

17. Government Bill—Under Consideration

The Cable Television Networks (Regulation) Bill, 1994, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill moved by Shri K.P. Singh Deo on the 14th February, 1995 and the Resolution (*Vide* Para 16 above) continued.

The following members took part in the debate:—

- (1) Shri Rupchand Pal
- (2) Shri Girdhari Lal Bhargava
- (3) Shri Shravan Kumar Patel
- (4) Shri A. Asokaraj
- (5) Kum. Mamata Banerjee
- (6) Shri Ramashray Prasad Singh

- (7) Shri Virender Singh
- (8) Shri P.C. Thomas
- (9) Shri Santosh Kumar Gangwar
- (10) Prof. Rasa Singh Rawat

Shri K.P. Singh Deo commenced his reply to the debate and his reply was not concluded.

The discussion was not concluded.

*** 18. Report of Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Forty-seventh Report of the Business Advisory Committee.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th March, 1995)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA
BULLETIN—PART I
(Brief Record of Proceedings)

Wednesday, March 15, 1995/Phalgun 24, 1916 (Saka)

No. 339

11 A.M.

1. Starred Questions

Starred Question Nos. 42—44 were orally answered. Replies to Starred Question Nos. 41 and 45—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 394, 395 and 397—552 were laid on the Table.

3. Submissions by Members regarding situation arising out of the expiration of the term of the Bihar Legislative Assembly.

The following members made submissions regarding situation arising out of the expiration of the term of the Bihar Legislative Assembly:—

1. Shri Chandrajeet Yadav
2. Shri Lal Krishna Advani
3. Dr. Mumtaz Ansari
4. Shri Somnath Chatterjee
5. Shri Chandra Shekhar
6. Shri Srikanta Jena
7. Shri Syed Shahabuddin
8. Shri Jaswant Singh

9. Shri Bhogendra Jha
10. Shri Tej Narayan Singh
11. Shri Nirmal Kanti Chatterjee
12. Shri P.V. Narasimha Rao

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 1993-94.
 - (ii) Annual Report of the Scooters India Limited, Lucknow for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Jessop and Company Limited, a subsidiary of Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Jessop and Company Limited, a subsidiary of Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Hindustan Photo Films Manufacturing Company Limited for the year 1993-94 within the stipulated period of nine months after the close of the Accounting year.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1993-94.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1993-94.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution:—
 - (i) The General Reserve Engineer Force Group 'C' Recruitment (Amendment) Rules, 1993 published in

Notification No. G.S.R. 126 in Gazette of India dated the 5th March, 1994.

- (ii) The General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1994 published in Notification No. G.S.R. 204 in Gazette of India dated the 23rd April, 1994.
 - (iii) The General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1994 published in Notification No. G.S.R. 247 in Gazette of India dated the 28th May, 1994.
 - (iv) The General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1994 published in Notification No. G.S.R. 269 in Gazette of India dated the 11th June, 1994.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 1993-94.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Mazagon Dock Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Bharat Earth Movers Limited for the year 1993-94.

- (ii) **Annual Report of the Bharat Earth Movers Limited for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d)
 - (i) **Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 1993-94.**
 - (ii) **Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (11)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 1993-94 alongwith Audited Accounts.**
 - (ii) **A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 1993-94.**
- (12)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1993-94.**
 - (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1993-94 together with Audit Report thereon.**
 - (iii) **Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 1993-94.**
- (13) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.**
- (14)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda.**

New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 1993-94.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

5. Announcement by Speaker

The Speaker informed the House that the House would adjourn at 4 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.50 P.M.)

6. Report of the Standing Committee on Urban & Rural Development (1994-95)

SHRI K.M. MATHEW presented the Thirteenth Report (Hindi & English versions) of the Committee on Urban & Rural Development on the 'Delhi Rent Bill—1994' and Minutes of sittings of the Committee relating thereto.

7. Motions for Elections to Committees

- (i) SHRI P. CHIDAMBARAM moved the following motion:—

“That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

- (ii) SHRI M. ARUNACHALAM moved the following motion:—

“That in pursuance of sub-rule (1) (e) of Rule 4 of the Coir Industry Rules, 1954, the Members of this House do proceed

to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

The motion was adopted.

(iii) SHRI MALLIKARJUN moved the following motion:—

"That in pursuance of Section 12(1) (i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to other provisions of the said Act."

The motion was adopted.

8. Motion regarding Forty-Seventh Report of Business Advisory Committee

SHRI MALLIKARJUN moved the following motion:—

"That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 14th March, 1995."

The motion was adopted.

9. Matters Under Rule 377

- (1) Dr. Kartikeswar Patra raised a matter regarding need to clear proposal for conversion of Rupsa-Bangriposi metre gauge railway line into broadgauge.
- (2) Shri Shravan Kumar Patel raised a matter regarding need for setting up of Zonal Headquarters of Central Railway at Jabalpur in Madhya Pradesh.
- (3) Dr. Laxminarain Pandey raised a matter regarding need to review textile policy and provide financial assistance for renovation of sick textile mills in the country particularly in Madhya Pradesh.
- (4) Dr. Mumtaj Ansari raised a matter regarding need to release

adequate funds for repair and maintenance of dilapidated national highways in Bihar.

- (5) Shri Ramashray Prasad Singh raised a matter regarding need to open a Central School at Jehanabad district in Bihar.
- (6) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to suitably recognise the achievements of Master V. Kutraleswaran, an outstanding long distance swimmer of Tamil Nadu.
- (7) Shri Gopi Nath Gajapathi raised a matter regarding need to allocate more funds to University of Agriculture at Bhubaneswar in Orissa.
- (8) Dr. Parashuram Gangwar raised a matter regarding need to strictly ban cow-slaughter in the country.

10. Statutory Resolution—Withdrawn

Time Taken : 2 hrs. 57 mts.

Discussion on the following Resolution moved by Prof. Rasa Singh Rawat on the 14th February, 1995 continued:—

“That this House disapproves of the Cable Television Networks (Regulation) Ordinance, 1995 (Ordinance No. 3 of 1995) promulgated by the President on the 17th January, 1995.”

After discussion as indicated in para (11) below, the Resolution was withdrawn by leave of the House.

11. Government Bill—Passed

The Cable Television Networks (Regulation) Bill, 1994, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill moved by Shri K.P. Singh Deo on the 14th February, 1995 and the Resolution (Vide Para 10 above) continued.

Shri K.P. Singh Deo concluded his reply to the debate.

Prof. Rasa Singh Rawat spoke (by way of reply to his Statutory Resolution).

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 23 was adopted as amended.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The long Title was also adopted.

The Motion that the Bill, as amended, be passed, was moved by Shri K.P. Singh Deo.

The following members took part in the debate:—

(1) Shri Syed Shahabuddin

Shri K.P. Singh Deo

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 4.05 P.M. and re-assembled at 5 P.M.)

12. The Budget (General)—1995-96

Shri Manmohan Singh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1995-96.

13. Government Bill—Introduced

THE FINANCE BILL, 1995.

6.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th March, 1995)

R.C. BHARDWAJ
Secretary-General

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Monday, March 20, 1995/Phalguna 29, 1916 (Saka)

No. 340

11.02 A.M.

1. Starred Questions

Starred Question Nos. 81, 83, 84 and 87—90 were orally answered. Replies to Starred Question Nos. 82, 85, 86 and 91—100 were laid on the Table.

Replies to Starred Question Nos. 61—80 listed for the 16th March, 1995 were also laid on the Table as the sitting fixed for that day was cancelled.

2. Unstarred Questions

Replies to Unstarred Question Nos. 772—810, 812—985 and 987—1001 were laid on the Table.

Replies to Unstarred Question Nos. 553—572, 574—592 and 594—771 listed for the 16th March, 1995 were also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.O. 104(E) (Hindi and English versions) published in Gazette of India dated the 16th February, 1995 directing that the powers exercisable by the Central Government under sub-section (2) of section 8 of the Mines and Minerals (Regulations and Development) Act, 1957 in respect of minerals within the state of Goa, shall also be

exercisable by the State Government of Goa with immediate effect and until further orders under sub-section (1) of section 28 of the said Act.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a) (i) Annual Accounts of the Cochin Port Trust for the year 1993-94 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1993-94.
 - (b) (i) Annual Accounts of the Tuticorin Port Trust for the year 1993-94 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1993-94.
 - (c) (i) Annual Accounts of the Paradip Port Trust for the year 1993-94 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1993-94.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi) for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi) for the year 1993-94 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi) for the year 1993-94.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) A copy of the Indian Telegraph (Third Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 868(E) in Gazette of India dated the 19th December, 1994, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (7) A copy of the Indian Post Office (Eighth Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 860(E) in Gazette of India dated the 12th December, 1994 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1992-93 (Hindi and English versions).
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Energy Management Centre, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Energy Management Centre, New Delhi, for the year 1993-94.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English

versions) of the Damodar Valley Corporation, Calcutta, for the year 1993-94, alongwith Audited Accounts, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Calcutta, for the year 1993-94.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 1993-94.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

@(17) A copy each of the following Notifications (Hindi and English versions), issued under Section 9A of the Customs Tariff Act, 1975:—

(1) Notification No. 74/95-Customs published in Gazette of India dated the 20th March, 1995 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Theophylline and caffeine exported from the People's Republic of China at the rate of Rupees one hundred and eight and Rupees one hundred and one per kilogram respectively.

(2) Notification No. 75/95-Customs published in Gazette of India dated the 20th March, 1995 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on 3, 4, 5 Trimethoxy Bensaldehyde

exported from the People's Republic of China at the rate of Rupees two hundred and thirty-seven per kilogram.

4. Report of Public Accounts Committee

Sqn. Ldr. Kamal Chaudhry presented the Eighty-third Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Customs Receipts-Loss of revenue due to non-availability of a provision in the Act.

5. Report of the Standing Committee on Transport and Tourism

Shri Peter G. Marbaniang laid the Twelfth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Transport and Tourism on Development of Tourism and Transport in North East.

6. Supplementary Demands for Grants (General) — 1994-95

Shri Manmohan Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 1994-95.

7. Government Bill—Introduced

The Representation of the People (Amendment) Bill, 1995.

8. Matters under Rule 377

- (1) Shri K.G. Shivappa raised a matter regarding need to ensure early conversion of Hospet-Hassan-Mangalore narrow gauge railway line into broadgauge.
- (2) Shri Guman Mal Lodha raised a matter regarding need to protect crops from Rojes (Neelgai).
- (3) Shri Pramothas Mukherjee raised a matter regarding need to take early steps for modernisation, electrification of Sealdah-Lalgola railway section of Eastern Railway.

(4) Shri Ram Naik raised a matter regarding need to investigate and book the culprits of Mumbai bomb blasts case expeditiously.

(5) Shri Balin Kuli raised a matter regarding need to release adequate funds for early construction of road across river Joloki Suti, Assam.

***9. Statutory Resolution — Negatived**

Time taken : 1 hr. 36 mts.

Shri Jitendra Nath Das moved the following Resolution:—

“That this House disapproves of the Customs Tariff (Amendment) Ordinance, 1994 (No. 14 of 1994) promulgated by the President on December 31, 1994.”

After discussion as indicated in para 10 below, the Resolution was negatived.

***10. Government Bill — Passed**

The Customs Tariff (Amendment) Bill, 1995.

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

The following members took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Lokanath Choudhury
- (2) Shri Guman Mal Lodha
- (3) Shri Vijay Kumar Yadav

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.23 P.M.)

- (4) Dr. Laxminarain Pandey
- (5) Prof. Rasa Singh Rawat
- (6) Shri Chitta Basu
- (7) Shri Anna Joshi
- (8) Shri Yaima Singh Yumnam
- (9) Shri Girdhari Lal Bhargava

Shri Manmohan Singh replied to the debate.

* Discussed together.

Shri Jitendra Nath Das spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill, be passed, was moved by Shri Manmohan Singh.

The Motion was adopted and the Bill was passed.

**11. Statutory Resolution — Under Consideration

Time allotted	: 3 hrs.
Time taken	: 2 hrs. 19 Mts.
Balance	: 0.41 mts.

Shri Tarit Baran Topdar moved the following Resolution:—

“That this House disapproves of the Patents (Amendment) Ordinance, 1994 (No. 13 of 1994) promulgated by the President on December 31, 1994.”

**12. Government Bill — Under Consideration

The Patents (Amendment) Bill, 1995

The motion for consideration of the Bill was moved by Shri M. Arunachalam.

The following members took part in the combined debate on the Resolution (*vide* para 11 above) and the motion for consideration of the Bill:—

- (1) Prof. Ram Kapse
- (2) Shri Prithviraj D. Chavan
- (3) Shri Guman Mal Lodha
- (4) Shri Rupchand Pal
- (5) Shri Pratap Singh
- (6) Shri Vijay Kumar Yadav

** Discussed together.

- (7) Prof. Rasa Singh Rawat
- (8) Dr. Laxminarain Pandey
- (9) Dr. Ramkrishna Kusmaria
- (10) Prof. Ashokrao Anandrao Deshmukh

Shri M. Arunachalam commenced his reply to the debate and his reply was not concluded.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st March, 1995.)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, March 21, 1995/Phalgun 30, 1916 (Saka)

No. 341

11 A.M.

1. Starred Questions

Starred Question Nos. 101—104 were orally answered. Replies to Starred Question Nos. 105—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1002—1232 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Railways Red Tariff (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 16 in Gazette of India dated the 14th January, 1995, under section 199 of the Railways Act, 1989.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Tourism for the year 1995-96.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1993-94 alongwith Audited Accounts, under sub-section (2) of section 35 of the Food Corporation Act, 1964.
(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Food Corporation of India, New Delhi, for the year 1993-94.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.**
- (5) A copy of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:—**
 - (i) The Food Corporation of India (Staff) (First Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. EP. 2(4)/93 in Gazette of India dated the 3rd January, 1995.**
 - (ii) The Food Corporation of India (Contributory Provident Fund) (First Amendment) Regulations, 1995 published in Notification No. EP.41-2/87 in Gazette of India dated the 17th January, 1995.**
- (6) A copy of the Standards of Weights and Measures (Approval of Models) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 71(E) in Gazette of India dated the 16th February, 1995, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.**
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
 - (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1993-94.**
 - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.**

- (9) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industrial Development Bank of India (Amendment) Ordinance, 1995.
- (10) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Ordinance, 1995.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1992-93 alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1992-93.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 24 of the All India Council for Technical Education Act, 1987:—
 - (i) The All India Council for Technical Education (Regional Committees) Regulations, 1994 published in Notification No. G.S.R. 184 in Gazette of India dated the 16th April, 1994.
 - (ii) The All India Council for Technical Education (norms and guidelines for fees and guidelines for admissions in professional colleges) Regulations, 1994 published in Notification No. G.S.R. 476(c) in Gazette of India dated the 26th May, 1994.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samatha Society, Andhra Pradesh, for the year 1993-94 alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samatha Society, Andhra Pradesh, for the year 1993-94.
- (15) (i) A copy of the Annual Report (Hindi and English versions)

of the Mahila Samakhya, Gujarat, Ahmedabad, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Gujarat, Ahmedabad, for the year 1993-94.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1993-94.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Uttar Pradesh, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Uttar Pradesh, for the year 1993-94.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, for the year 1992-93 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Karnataka, for the year 1992-93.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Rourkela, for the year 1993-94.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 1993-94.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region) Calcutta, for the year 1993-94.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the years 1990-91 and 1991-92 together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1992-93 together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English

versions) of the Indian Institute of Management, Bangalore, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 1993-94.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 20th March, 1995, Rajya Sabha passed with amendments the Industrial Development Bank of India (Amendment) Bill, 1994, which had been passed by Lok Sabha on the 19th December, 1994 and returned the bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) That at its sitting held on the 20th March, 1995, Rajya Sabha passed the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995.

5. Bills as Amended by Rajya Sabha—laid on the Table

- (i) The Industrial Development Bank of India (Amendment) Bill, 1994 as returned by Rajya Sabha with amendments.
- (ii) The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995.

6. Report of the Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Eighty-fourth Report (Hindi and English versions) of the Public Accounts Committee on action taken on Fifty-eighth Report of Public Accounts Committee (10th Lok Sabha) on Design and Development of Advanced light helicopter.

7. Report and Minutes of Standing Committee on Communications

KUMARI VIMLA VERMA presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:

- (1) Eleventh Report on National Film Archive of India relating to the Ministry of Information and Broadcasting and the Minutes of the Sitzings of the Committee relating thereto.
- (2) Twelfth Report on action taken on Fifth Report of the Committee (1993-94) on All India Radio and the Minutes of the Sitzings of the Committee relating thereto.
- (3) Thirteenth Report on the Cinematograph (Amendment) Bill, 1992 relating to the Ministry of Information and Broadcasting and the Minutes of the Sitzings relating thereto.
- (4) Fourteenth Report on National Film Development Corporation relating to the Ministry of Information and Broadcasting and the Minutes of the Sitzings of the Committee relating thereto.

8. Report and Minutes of the Standing Committee on External Affairs

SHRI ATAL BIHARI VAJPAYEE presented the Fourth Report (Hindi and English versions) of the Standing Committee on External Affairs on Situation Prevailing in Pakistan Occupied Kashmir and Northern Areas and Minutes of the sittings of the Committee relating thereto.

9. Report of Standing Committee on Petroleum and Chemicals

SHRI SRIBALLAV PANIGARAH presented the Tenth Report (Hindi and English versions) of the Standing Committee on Petroleum & Chemicals on Action Taken by Government on the recommendations contained in the 2nd Report of the Committee (10th Lok Sabha) on Proposed National Drug Policy.

10. Contempt of the House

The Speaker informed that as the House was aware, at about 15.45 hours on 20 March, 1995, the visitors calling themselves Rajendra Sharma, son of Shri Moti Lal Sharma, Afzal Ahmed, son of Shri Ishtiyak Ahmed, Shankar Lal Mehrotra, son of late Shri Sunder Lal

Mehrotra, Mahendra Mahuria, son of Shri Ram Sevam Mahuria, Anwar Hussain, son of late Shri Mohd. Ilyas, Nirmal Misra, son of Shri Ishwar Chand Misra, Pramendra Kumar Dixit, son of Shri Raj Narayan Dixit, Hari Mohan, son of Shri L.C. Vishwakarma and Rajesh Shukla, son of Shri Madhu Sudan Srivastava, attempted to shout slogans from the Visitors' Gallery. The Security Officers took them into custody immediately and interrogated them. The visitors had made statements but had not expressed regrets for their action.

The Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

There after, the following Resolution was moved by Shri Vidyacharan Shukla :—

"This House resolves that the persons calling themselves Rajendra Sharma, son of Shri Moti Lal Sharma, Afzal Ahmed, son of Shri Ishtiyak Ahmed, Shankar Lal Mehrotra, son of late Shri Sunder Lal Mehrotra, Mahendra Mahuria, son of Shri Ram Sevam Mahuria, Anwar Hussain, son of Late Shri Mohd. Ilyas, Nirmal Misra, son of Shri Ishwar Chand Misra, Pramendra Kumar Dixit, son of Shri Raj Narayan Dixit, Hari Mohan, son of Shri L.C. Vishwakarma and Rajesh Shukla, son of Shri Madhu Sudan Srivastva, who attempted to shout slogans from the Visitors' Gallery at about 15.45 hours on 20 March, 1995 and whom the Security Officers took into custody immediately, had committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be sentenced to simple imprisonment till 6.00 P.M. on 22 March, 1995 and sent to Tihar Jail, New Delhi."

After some discussion, the above Resolution was adopted as amended which reads as follows :—

"This House resolves that the persons calling themselves Rajendra Sharma, son of Shri Moti Lal Sharma, Afzal Ahmed, son of Shri Ishtiyak Ahmed, Shankar Lal Mehrotra, son of Late Shri Sunder Lal Mehrotra, Mahendra Mahuria, son of Shri Ram Sevam Mahuria, Anwar Hussain, son of Late Shri Mohd. Ilyas, Nirmal Misra, son of Shri Ishwar Chand Misra,

Pramendra Kumar Dixit, son of Shri Raj Narayan Dixit, Hari Mohan, son of Shri L.C. Vishwakarma and Rajesh Shukla, son of Shri Madhu Sudan Srivastva, who attempted to shout slogans from the Visitors' Gallery at about 15.45 hours on 20 March, 1995 and whom the Security Officers took into custody immediately, had committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be sentenced to simple imprisonment till 1.30 P.M. on 21 March, 1995."

11. Matters Under Rule 377

- (1) Shri Mullappalli Ramachandran raised a matter regarding need to stop dumping of environmentally hostile toxic wastes particularly plastic and metal wastes in the country.
- (2) Shri C.P. Mudalagiriappa raised a matter regarding need to introduce a shuttle train between Bangalore and Tumkur.
- (3) Dr. Lal Bahadur Rawal raised a matter regarding need to ensure early functioning of I.K. Petro Chemicals Project at Salempur in Aligarh district, Uttar Pradesh.
- (4) Dr. Laxminarain Pandey raised a matter regarding need to protect the interests of opium growers particularly in Madhya Pradesh.
- (5) Shri Jitendra Nath Das raised a matter regarding need to convert Siliguri — Alipurduar, Jalpaiguri meter gauge railway line into broad gauge.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.34 P.M.)

12. Motion

Shri Saifuddin Choudhury moved the following motion :—

"That the debate on the Statutory Resolution seeking disapproval of the Patents (Amendment) Ordinance, 1994 (No. 13 of 1994) promulgated by the President on December 31, 1994 and on the motion for consideration of the Patents (Amendment) Bill, 1995 should not be deferred and be taken into consideration today."

On the motion the House divided: Ayes: 112; Noes: 109. Accordingly, the motion was adopted.

*13. Statutory Resolution—Negatived

Time taken : 5 hrs. 15 mts.

Discussion on the following Resolution moved by Shri Tarit Baran Topdar on 20 March, 1995 continued :—

"That this House disapproves of the Patents (Amendment) Ordinance, 1994, (No. 13 of 1994) promulgated by the President on December 31, 1994."

After discussion as indicated in para 14 below, on the Resolution the House divided :— Ayes 132; Noes 146. Accordingly the Resolution was negatived.

*14. Government Bill — Passed

The Patents (Amendment) Bill, 1995.

Combined discussion on the motion for consideration of the Bill moved by Shri M. Arunachalam on the 20 March, 1995 and the Resolution (*Vide* Para 13 above) continued.

Shri M. Arunachalam concluded his reply to the debate.

Shri Tarit Baran Topdar spoke (by way of reply to his Statutory Resolution).

The Motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri M. Arunachalam.

* Discussed together.

The following members took part in the debate :—

- (1) Shri Syed Shahabuddin
- (2) Shri Sobhanadreeswara Rao Vadde
- (3) Shri Basudeb Acharia
- (4) Prof. Malini Bhattacharya
- (5) Smt. Geeta Mukherjee
- (6) Shri Rabi Ray
- (7) Shri Sudarsan Raychaudhuri
- (8) Shri M. Arunachalam

The motion was adopted and the Bill, was passed.

5-56 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd March, 1995).

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, March 22, 1995/Chitra 1, 1917 (Saka)

No. 342

11 A.M.

1. Affirmation by Member

Smt. Sheila F. Irani made and subscribed the affirmation in English, signed the Roll of Members and took her seat in the House.

2. Starred Questions

Starred Questions Nos. 121-123 were orally answered. Replies to Starred Question Nos. 124-140 were laid on the Table.

3. Unstarred Questions

Replies to ~~Unstarred~~ Questions Nos. 1233-1256 and 1258-1385 were laid on the Table.

A Statement by the Minister of State for Rural Development correcting the reply given on December 21, 1994 to Unstarred Question No. 2233 regarding Tour by Minister was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Twenty-Third Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January to the 31st December, 1993, under section 62 of the said Act.

- (2) A copy of the One Hundred and Forty-Ninth Report (Hindi and English versions) of Law Commission on removal of certain deficiencies in the Motor Vehicles Act, 1988.
- (3) A copy of the One Hundred and Fiftieth Report (Hindi and English versions) of the Law Commission on "Suggesting some amendments to the Code of Civil Procedure."
- (4) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1993-94 (Volumes I to III).
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Improvement of Glass Industry, Firozabad, for the year 1993-94 alongwith Audited Accounts.
 (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Centre for the Improvement of Glass Industry, Firozabad, for the year 1993-94.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1993-94, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
 (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Khadi and Village Industries Commission, Bombay, for the year 1993-94.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1993-94.
- (8) (i) A copy of the Annual Report (Hindi and English

versions) of the Process Cum Product Development Centre, Meerut, for the year 1993-94 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process Cum Product Development Centre, Meerut, for the year 1993-94.
- (9) A explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Securities Laws (Amendment) Ordinance, 1995.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1993-94.
 - (2) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of the section 3 of the All India Services Act, 1951:—
 - (1) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1994 published in Notification No. G.S.R. 243 in Gazette of India dated the 28th May, 1994.
 - (2) The Indian Police Service (Pay) Third Amendment Rules, 1994 published in Notification No. G.S.R. 244 in Gazette of India dated the 28th May, 1994.
 - (3) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1994 published in Notification No. G.S.R. 333 in Gazette of India dated the 23rd July, 1994.
 - (4) The Indian Administrative Service (Pay) Fifth Amendment

Rules, 1994 published in Notification No. G.S.R. 334 in Gazette of India dated the 23rd July, 1994.

- (5) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1994 published in Notification No. G.S.R. 382 in Gazette of India dated the 30th July, 1994.
- (6) The Indian Police Service (Pay) Sixth Amendment Rules, 1994 published in Notification No. G.S.R. 383 in Gazette of India dated the 30th July, 1994.
- (7) The Indian Forest Service (Pay) Second Amendment Rules, 1994 published in Notification No. G.S.R. 384 in Gazette of India dated the 30th July, 1994.
- (8) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1994 published in Notification No. G.S.R. 385 in Gazette of India dated the 30th July, 1994.
- (9) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1994 published in Notification No. G.S.R. 532(E) in Gazette of India dated the 24th June, 1994.
- (10) The Indian Police Service (Pay) Fifth Amendment Rules, 1994 published in Notification No. G.S.R. 533(E) in Gazette of India dated the 24th June, 1994.
- (11) G.S.R. 442 published in Gazette of India dated the 3rd September, 1994 containing corrigendum to the Notification No. G.S.R. 94(E) dated the 11th February, 1994.
- (12) G.S.R. 443 published in Gazette of India dated the 3rd September, 1994 containing corrigendum to the Notification No. G.S.R. 95(E) dated the 11th February, 1994.
- (13) G.S.R. 573(E) published in Gazette of India dated the 13th July, 1994 containing corrigendum to the Notification No. G.S.R. 755(E) dated the 15th December, 1993.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1993-94.
(ii) A copy of the Annual Accounts (Hindi and English

versions) of the National Institute of Ayurveda, Jaipur, for the year 1993-94 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 1993-94.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 21st March, 1995, Rajya Sabha passed the Securities Laws (Amendment) Bill, 1995.
- (2) That at its sitting held on the 21st March, 1995, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 15th March, 1995, in the Cable Television Networks (Regulation) Bill, 1994.
- @(3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Customs Tariff (Amendment) Bill, 1995, passed by Lok Sabha on the 20th March, 1995.

6. Bill Passed by Rajya Sabha—Laid on the Table

The Securities Laws (Amendment) Bill, 1995.

7. Report of the Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah presented the Thirty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Report of the Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Eighty-Fifth Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Induction of an Aircraft.

@Reported at 6 P.M.

9. Report and minutes of Standing Committee on Petroleum & Chemicals

Shri Sriballav Panigrahi presented the Eleventh Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on 'Molasses-Distribution and Pricing' and Minutes of the sittings of the Committee relating thereto.

10. Reports of the Standing Committee on Human Resource Development

Shri Braja Kishore Tripathy laid on the Table a copy each (Hindi and English versions) of the Fifteenth and Sixteenth Reports of the Department-related Parliamentary Standing Committee on Human Resource Development on the Constitution (Seventy-ninth Amendment) Bill, 1992 and the Assam University (Amendment) Bill, 1994 respectively.

11. Statement by Minister

The Minister of State in the Ministry of Health and Family Welfare made a statement on the situation arising out of the strike by Resident Doctors in All India Institute of Medical Sciences, New Delhi.

He also laid on the Table a copy of list (Hindi and English versions) of cases of negligence of Dr. Pankaj Upadhyay, received from AIIMS.

12. Matters Under Rule 377

(1) Shri Shantaram Potdukhe raised a matter regarding need to provide more postal facilities at Gadchiroli in Chandrapur district headquarter, Maharashtra.

(2) Kumari Sushila Tiriya raised a matter regarding need to bring Mayurbhanj district in Orissa under Growth Centre Scheme.

(3) Shri Prabhu Dayal Katheria raised a matter regarding need to declare Bateshwar and Sauripur near Agra as centres of Tourist importance and release adequate funds for their development.

(4) Smt. Bhavna Chikhalia raised a matter regarding need to seal

international border in Punjab and for deployment of Coast Guard on the Gujarat coast.

(5) Shri Mohan Singh raised a matter regarding need to provide more facilities to the pilgrims going to Kailash and Mansarovar.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.26 P.M.)

13. Statutory Resolution—Negatived

Time taken: 2 hrs. 13 mts.

Shri Girdhari Lal Bhargava moved the following Resolution :—

“That this House disapproves of the Industrial Development Bank of India (Amendment) Ordinance, 1995 (Ordinance No. 2 of 1995) promulgated by the President on the 13th January, 1995.”

After discussion as indicated in para 14 below, the Resolution was negatived.

*14. Amendments made by Rajya Sabha to Government Bill—Agreed to.

The Industrial Development Bank of India (Amendment) Bill, 1994

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri M.V. Chandrashekhara Murthy:—

Enacting Formula

1. That at page 1, line 1,—
for “Forty-fifth” substitute “Forty-sixth”

Clause 1

2. That at page 1, line 4,—
for “1994” substitute “1995”

Clause 5

3. (i) That at page 2, line 15,—
for “1994” substitute “1995”

* Discussed together.

- (ii) That at Page 3, line 6,—
for "1994" substitute "1995"

Clause 21

4. That at page 12,—
for lines 22 and 23, substitute—

"21. (1) The Industrial Development Bank of India (Amendment) Ordinance, 1995 is hereby repealed."

The following members took part in the combined debate on the Resolution (*Vide* para 13 above) and the motion for consideration of the amendments:—

- (1) Shri Guman Mal Lodha
- (2) Prof. Susanta Chakraborty
- (3) Shri Syed Shahabuddin
- (4) Shri Sobhanadreeswara Rao Vadde
- (5) Shri Murli Deora
- (6) Shri Pramothas Mukherjee
- (7) Dr. Laxminarain Pandey
- (8) Shri Chitta Basu
- (9) Kum. Mamata Banerjee
- (10) Shri Lokanath Choudhury
- (11) Shri Yaima Singh Yumnarn
- (12) Shri Ramashray Prasad Singh
- (13) Shri Mohan Rawale

Shri M.V. Chandrashekhar Murthy replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the amendments were agreed to.

***15. Statutory Resolution—Under Consideration**

*Disussed together.

Time allotted: 1 hr. 30 mts.

Time taken: 1 hr. 17 mts.

Balance: 13 Mts.

Shri Lokanath Choudhury moved the following Resolution:—

“That this house disapproves of the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Ordinance, 1995 (No. 4 of 1995) promulgated by the President on January 21, 1995.”

****16. Government Bill—Under Consideration**

The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri M.V. Chandrashekhar Murthy.

The following members took part in the combined debate on the Resolution (*Vide* para 15 above) and the motion for consideration of the Bill:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Sriballav Panigrahi
- (3) Shri Venkateswara D. Rao
- (4) Shri Girdhari Lal Bhargava (*Speech unfinished*)

The discussion was not concluded.

6.02 P.M.

(*Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd March, 1995.*)

R. C. BHARDWAJ,
Secretary-General.

** Discussed together.

MGIP(PLU)MRND—755LS—22.3.95.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thrusday, March 23, 1995/Chaitra 2, 1917 (Saka)

No. 343

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 141—160 put down in the Order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Questions Nos. 1386—1580 will be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.15 A.M. and re-assembled at 12 Noon)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2.02 P.M.)

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the draft Notification (Hindi and English versions) containing the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1995 under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (2) A copy of the Special Order (Hindi and English versions) dated the 9th January, 1995 issued by the President authorising Governor of Tamil Nadu for additional expenses during 1993-94

under Hospitality and Office expenses, Maintenance and Repairs of Furnishings and Contract Allowance of Schedule II under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the Working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1993-94.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1993-94.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1993-94.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Regional Computer Centre, Calcutta, for the year 1993-94.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Regional Computer Centre, Chandigarh, for the year 1993-94.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board for the year 1993-94.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1993-94 together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Film and Television Institute of India, Pune, for the year 1993-94.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre of Films for Children and Young People, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre of Films for Children and Young People, New Delhi, for the year 1993-94.
- (19) A copy of the Cable Television Networks Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 729(E) in Gazette of India dated the 29th September, 1994, under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Ordinance 1994.

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.04 P.M. and re-assembled at 2.36 P.M.)

3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd March, 1995, Rajya Sabha passed the Indian Penal Code (Amendment) Bill, 1995. ✓

4. Bill Passed by Rajya Sabha—Laid on the Table

The Indian Penal Code (Amendment) Bill, 1995

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.37 P.M. and re-assembled at 4. P.M.)

5. Submissions by Members regarding situation arising out of the postponement of the election to Bihar Legislative Assembly

The following members made submissions regarding situation arising out of the expiration postponement of the elections to Bihar Legislative Assembly:—

- (1) Dr. Mumtaz Ansari
- (2) Shri Srikanta Jena
- (3) Maj. Gen. (Retired) Bhuwan Chandra Khanduri
- (4) Shri Somnath Chatterjee
- (5) Shri P.G. Narayanan
- (6) Shri Jaswant Singh
- (7) Shri Syed Shahabuddin
- (8) Shri Lokanath Choudhury
- (9) Shri Chhedi Paswan
- (10) Dr. Kartikeswar Patra
- (11) Shri Sobhanadreswara Rao Vadde
- (12) Shri Inder Jit
- (13) Shri Sharad Yadav
- (14) Shri Vidyacharan Shukla

6. Report of the Public Accounts Committee

SHRI SHARAD DIGHE presented the Eighty-Sixth Report (Hindi and English versions) on Action Taken on 71st Report of the Public Accounts Committee (10th Lok Sabha) on Production of an armoured vehicle 'Z', its gun and ammunition.

7. Report of the Standing Committee on Petroleum & Chemicals

SHRI SRIBALLAV PANIGRAHI presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Action Taken by Government on the recommendations contained in the 4th Report of the Committee (10th Lok Sabha) on "Exploration, Production, Distribution and Conservation of Oil and Gas,"

*8. Statutory Resolution—Negatived

Time taken : 1 Hr. 45 Mts.

Discussion on the following Resolution moved by Shri Lokanath Choudhury on 22 March, 1995 continued:—

"That this House disapproves of the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Ordinance, 1995 (No. 4 of 1995) promulgated by the President on January 21, 1995."

After discussion as indicated in para 9 below, the Resolution was negatived.

*9. Government Bill—Passed

The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill moved by Shri M.V. Chandrashekhhar Murthy on the 22nd March, 1995 and the Resolution (*Vide* Para 8 above) continued.

The following members took part in the debate:—

(1) Shri Girdhari Lal Bhargava

(2) Prof. Susanta Chakraborty

Shri M.V. Chandrashekhhar Murthy replied to the debate.

Shri Lokanath Choudhury spoke (by way of reply to his Statutory Resolution).

* Discussed together.

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri M.V. Chandrashekhhar Murthy.

The motion was adopted and the Bill, was passed.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th March, 1995).

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, March 24, 1995/Chaitra 3, 1917 (Saka)

No. 344

11 A.M.

1. Starred Questions

Starred Question Nos. 161—164 were orally answered. Replies to Starred Question Nos. 165—180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1581—1811 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Vol. I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1995-96.
- (2) A copy of the Detailed Demands for Grants (Vol. II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1995-96.
- (3) A copy of the International Airports Authority of India (Conditions of Service of Chairman and other Whole-time Members) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 545(E) in Gazette of India dated the 24th July, 1993 together with an Explanatory Note thereon, under sub-section (3) of section 36 of the

International Airports Authority Act, 1971.

- (4) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 1993-94 alongwith Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 1993-94.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1993-94 together with Audit Report thereon under section 36 of the Employees' State Insurance Act, 1948.
- (7) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi for the year 1993-94, under section 34 of the Employees' State Insurance Act, 1948.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1993-94 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur for the year 1993-94.
- (9) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi for the year 1993-94.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1993-94.
(ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi; for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Maj. Gen. (Retired) Bhuwan Chandra Khanduri
- (4) Shri Govinda Chandra Munda
- (5) Shri Syed Shahabuddin
- (6) Shri Sobhanadreeswara Rao Vadde
- (7) Shri Asht Bhuja Prasad Shukla
- (8) Shri Manikrao Hodalya Gavit

The discussion was not concluded.

17. Report of Business Advisory Committee

Shri Prithviraj D. Chavan presented the Forty-eighth Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th March, 1995.)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Monday, March 27, 1995/Chaitra 6, 1917 (Saka)

No. 345

11.01 A.M.

1. Starred Questions

Starred Question Nos. 181—185 were orally answered. Replies to Starred Question Nos. 186—200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1812—1839, 1841—2028 and 2030—2041 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1993-94 alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 1993-94.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1993-94 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1993-94.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

(i) G.S.R. 650(E) published in Gazette of India dated the 23rd August, 1994 approving the Visakhapatnam Port Employees Classification Control and Appeal Amendment Regulations, 1994.

(ii) G.S.R. 834(E) published in Gazette of India dated the 2nd December, 1994 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1994.

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Calcutta, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Calcutta, for the year 1993-94.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Kochi, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Dock Labour Board, Kochi, for the year 1993-94.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Presentation of Petition

SHRI RAM NAIK presented a petition signed by Shri Thomas Kocherry, National Convenor, National Fisheries Action Committee Against Joint Ventures, Kochi, for reconsideration/reviewing of the deep sea fishing policy of the Government of India to protect and promote the interests of traditional small fishermen.

5. Motion regarding Forty-Eighth Report of the Business Advisory Committee

SHRI MUKUL WASNIK moved the following motion:—

“that this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 24th March, 1995”.

The motion was adopted.

6. Matters under Rule 377

- (1) Shri Manku Ram Sodi raised a matter regarding need to issue instructions to Government of Madhya Pradesh for proper utilisation of Special Grant given by Centre under tribal sub plan.
- (2) Kum. Frida Topno raised a matter regarding need to provide more facilities at Rourkela Airport in Orissa.
- (3) Smt. Krishnendra Kaur (Deepa) raised a matter regarding need for construction of an overbridge on Agra-Jaipur highway at Sesar (Rajasthan).
- (4) Shri Upendra Nath Verma raised a matter regarding need to take steps for overall development of Chatra district in Bihar.

7. The Budget General

Time allotted:	10 hrs.
Time taken:	5 hrs 3 mts.
Balance:	4 hrs. 29 mts.

The following items were taken up together:—

- (1) General Discussion on the Budget (General) for 1995-96.
- (2) Demands for Grants on Account Nos. 1 to 26, 28, 29, 31 to 58, 60 to 91, 93 and 95 to 99 in respect of the Budget (General) for 1995-96.
- (3) Discussion and Voting on the Supplementary Demands for Grants Nos. 1 to 7, 9, 11 to 15, 17 to 25, 27, 29, 32 to 34, 36, 38 to 47, 50 to 56, 58, 60, 63 to 65, 67 to 69, 71, 72, 75 to 80, 82, 83, 88 to 90, 92, and 94 to 98 in respect of the Budget (General) for 1994-95.

The following members took part in the combined debate:—

- (1) Shri Jaswant Singh

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.33 P.M.).

- (2) Dr. Debi Prosad Pal
- (3) Smt. Suseela Gopalan
- (4) Smt. Sumitra Mahajan
- (5) Shri Venkateswara D. Rao
- (6) Shri S.B. Sidnal
- (7) Shri P.G. Narayanan
- (8) Shri Pramothas Mukherjee
- (9) Shri K.M. Mathew
- (10) Shri Ratilal Kalidas Verma
- (11) Shri Yaima Singh Yumnan
- (12) Shri C.K. Kuppaswamy
- (13) Shri Karia Munda (*Speech unfinished*)

The discussion was not concluded.

7.01 P.M.

(*Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th March, 1995.*)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Tuesday, March 28, 1995/Chaitra 7, 1917 (Saka)

No. 346

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 201—220 put down in the Order Paper for the day were, therefore, treated as unstarred and their answers together with the answers to the Unstarred Question Nos. 2042—2273 will be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.01 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.02 P.M. and re-assembled at 2.01 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 4 P.M.)

2. Papers to be Laid on the Table

The following papers were laid on the Table:—

1. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for the year 1995-96.

2. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 1995-96.

3. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for the year 1995-96.

4. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for the year 1995-96.

5. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 1995-96.

6. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1995-96, together with a corrigendum thereto.

(7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(a)(i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1989-90.

(ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b)(i) Review by the Government of the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1989-90.

(ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Two statements (Hindi and English versions) showing reasons for not laying the papres mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1993-94.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 1993-94.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1993-94 alongwith Audited Accounts, under sub-section (4) of section 16 and sub-section (4) of section 14 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1993-94.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 1993-94 alongwith Audited Accounts, under sub-section (4) of section 62 of the Indian Veterinary Council Act, 1984.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 1993-94.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 1993-94.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the J & K State Sheep and Sheep Products Development Board, Srinagar, for the years 1987-88 to 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the J & K State Sheep and Sheep Products Development Board, Srinagar, for the years 1987-88 to 1993-94.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 1993-94.
 - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1993-94.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Kurukshetra, for the year 1993-94.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 1993-94.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Calicut, for the year 1993-94.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 1995-96.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day).

4.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th March, 1995).

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, March 29, 1995/Chaitra 8, 1917 (Saka)

No. 347

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Questions Nos. 221—240 put down in the Order Paper for the day were, therefore, treated as Unstarred alongwith Short Notice Question No. 1 addressed to the Prime Minister and their answers together with the answers to the Unstarred Question Nos. 2274—2454 will be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12 Noon).

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 2 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 4 P.M.)

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Affairs and Employment for the year 1995-96.

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 1995-96.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1995-96.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1994-95.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1995-96.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 1995-96.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Ministry of Communications (including Department of Telecommunications) for the year 1995-96.
- (8) A copy of the Notification No. G.S.R. 871(E) (Hindi versions only) published in Gazette of India dated the 20th December, 1994 containing corrigendum to Hindi version of the Notification No. G.S.R. 543(E)* dated the 27th June, 1994.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1995-96.
- (10) A copy of the Company Secretaries (Amendment) Regulations, 1995 (Hindi and English versions) Published in Notification No. 710/1(M)/17 in Gazette of India dated the 21st February, 1995, under sub-section (4) of section 39 of the Company Secretaries Act, 1980.
- (11) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956

*The notification was laid on the Table of the House on the 22nd August, 1994.

for the year ended the 31st March, 1994, under section 638 of the said Act.

- (12) A copy of the Notification No. G.S.R. 69(E) (Hindi and English versions) published in Gazette of India dated the 15th February 1995 authorising 10 officers of the Securities and Exchange Board of India for purposes of taking penal action under various sections of the Companies Act, 1956, issued under sub-section (1) of section 621 of the said Act.
- (13) A copy of the Notification No. S.O. 98(E) (Hindi and English versions) published in Gazette of India dated the 15th February 1995 making certain amendments in the Notification No. S.O. 1329 dated the 8th May, 1978 issued under sub-section (2) of section 4-A of the Companies Act, 1956.
- (14) A copy of the Companies (Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. G.S.R. 73(E) in Gazette of India dated the 17th February, 1995, issued under sub-section (2) of section 609 of the Companies Act, 1956.
- (15) A copy of the Disposal of Records (in the Offices of the Registrar of Companies) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 72(E) in Gazette of India dated the 17th February, 1995, issued under section 3 of the Destruction of Records Act, 1917.
- (16) A copy of the Notification No. G.S.R. 101(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1995 making certain amendments in the Schedule XIV of the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1993-94 alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding

Review by the Government of the working of the Indian Law Institute, New Delhi, for the year 1993-94.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.**
- (19) A copy of the Notification No. S.O. 935(E) (Hindi and English versions) published in Gazette of India dated the 26th December, 1994 notifying the Amravathi Sri Venkatesa Paper Mills Limited, Midapadi, Tamil Nadu, as a mill producing newsprint issued under section 3 of the Essential Commodities Act, 1955.**
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1993-94 alongwith Audited Accounts.**
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 1993-94.**
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.**
- (22) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 1993-94 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.**
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Coir Board, Kochi, for the year 1993-94.**
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.**
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Kannauj, for the year 1993-94 alongwith Audited Accounts.**
 - (ii) Statement (Hindi and English versions) regarding Review**

by the Government of the working of the Process and Product Development Centre, Kannauj, for the year 1993-94.

- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1993-94.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1995-96.
- (28) A copy of the Defence Services Estimates for the year 1995-96 (Hindi and English versions).
- (29) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for the year 1995-96.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:—
- (i) The Soyabbeans Grading and Marking Rules, 1993 published in Notification No. G.S.R. 162 in Gazette of India dated the 2nd April, 1994.
 - (ii) The Walnuts Grading and Marking (Amendment) Rules, 1993 published in Notification No. G.S.R. 163 in Gazette of India dated the 2nd April, 1994.

- (31) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 1995-96.
- (32) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 1995-96.
- (33) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 1995-96.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation of India Limited, New Delhi for the year 1993-94.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Institute of Fundamental Research, Bombay, for the year 1993-94.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 1995-96.
- (39) A copy of the Notification No. S.O. 80(E) (Hindi and English

- versions) published in Gazette of India dated the 4th February, 1995 appointing Fourth day of February, 1995, as the date on which the Transplantation of Human Organs Act, 1994 shall come into force in the States of Goa, Himachal Pradesh and Maharashtra and in all the Union territories, issued under sub-section (3) of section 1 of the said Act.
- (40) A copy of the Notification No. S.O. No. 81(E) (Hindi and English versions) published in Gazette of India dated the 4th February, 1995 appointing the Director General of Health Services as the Appropriate Authority for all the Union Territories to carry out the purposes of the Transplantation of Human Organs Act, 1994, issued under sub-section (1) of section 13 of the said Act.
- (41) A copy of the Notification No. S.O. No. 82(E) (Hindi and English versions) published in Gazette of India dated the 4th February, 1995 constituting the Authorisation Committees consisting of three members each for the purposes of the Transplantation of Human Organs Act, 1994 issued under clause (a) of sub-section (4) of section 9 of the said Act.
- (42) A copy of the Transplantation of Human Organs Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 51(E) in Gazette of India dated the 4th February, 1995 under sub-section (3) of section 24 of the Transplantation of Human Organs Act, 1994.
- (43) A copy of the Dental Council of India (norms and guidelines for fees and guidelines for admissions in Dental Colleges) Regulations, 1994 (Hindi and English versions) published in Notification No. DB-22-94/194 in Gazette of India dated the 9th January, 1995, under sub-section (4) of section 20 of the Dentists Act, 1948.
- (44) A copy of the Medical Council of India (norms and guidelines for fees and guidelines for admissions in Dental Medical Colleges) Regulations, 1994 (Hindi and English versions) published in Notification No. MCI-34(41)/94-Med.(N) in Gazette of India dated the 21st December, 1994, issued under section (33) of the Indian Medical Council Act, 1956.

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 1993-94.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Sevagram, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences, Sevagram, for the year 1993-94.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi for the year 1993-94.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology,

Bangalore, for the year 1993-94 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1993-94.

(52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

*53. (i) A copy of the Proclamation (Hindi and English versions) dated the 28th March, 1995 issued by the President under article 356 of the Constitution in relation to the State of Bihar published in Notification No. G.S.R.293(E) in Gazette of India dated the 28th March, 1995, under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 28th March, 1995 made by the President in pursuance of sub-clause (i) of clause(c) of the Proclamation published in Notification No.G.S.R.294(E) in Gazette of India dated the 28th March, 1995.

*54. A copy of the Report dated the 24th March, 1995 of the Governor of Bihar (Hindi and English versions).

3. Statements By Ministers

(i) The Minister of State in the Ministry of Home Affairs laid on the Table a copy of the Statement (Hindi and English versions) on the imposition of President's Rule in Bihar.

(ii) The Minister of External Affairs laid on the Table a copy of the Statement (Hindi and English versions) on the visit of H.E. Mrs. Chandrika Bandaranaike Kumaratunga, President of Sri Lanka.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day).

4.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th March, 1995).

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, March, 30, 1995 / Chaitra 9, 1917 (Saka)

No. 348

11 A.M.

1. Starred Questions

Starred Question Nos. 241, 243 and 244 were orally answered. Replies to Starred Question Nos. 242 and 245—260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2455—2641 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the visually Handicapped, Dehra Dun, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the visually Handicapped, Dehra Dun, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Physically Handicapped, New Delhi, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the National Commission for Minorities (Terms and Conditions of Services of the Officers and other Employees) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 68(E) in Gazette of India dated the 14th February, 1995, under sub-section (3) of section 15 of the National Commission for Minorities Act, 1992.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 1995-96.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1995-96.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1995-96.
- (9) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Central Inland Water Transport Corporation Limited for the year 1993-94 within the stipulated period of nine months after the close of the Accounting year.
- (10) A copy of the Notification No. G.S.R. 692(E) (Hindi and English versions) published in Gazette of India dated the 16th September, 1994 approving the Bombay Port Trust Employees (Allotment and Occupancy of Residence) Amendment Regulations, 1994, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

- (11) A copy of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 100(E) in Gazette of India dated the 1st March, 1995, under sub-section (3) of section 17 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1995-96.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the period from June 23, 1993 to January 31, 1994.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the period from June 23, 1993 to January 31, 1994 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1995-96.
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Post for the year 1995-96.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Film Development Corporation Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the National Film Development

Corporation Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1995-96.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 1995-96.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1995-96.
- (21) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1992, under article 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir.
- (22) A copy each of the following Papers (Hindi and English versions) under clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir:—
 - (i) Finance Accounts of the Government of Jammu and Kashmir for the year 1991-92.
 - (ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1991-92.
- (23) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for the year 1995-96.
- (24) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

<ol style="list-style-type: none"> (i) Statement No. XXX (ii) Statement No. XXXVIII (iii) Statement No. XL (iv) Statement No. XXXVI 	<ol style="list-style-type: none"> — Seventh Session, 1986 — Ninth Session, 1987 — Tenth Session, 1988 — Thirteenth Session, 1989 	}	Eight Lok Sabha
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(v) Statement No. XXXIV	— Second Session, 1990	} Ninth Lok Sabha
(vi) Statement No. XXX	— Third Session, 1990	
(vii) Statement No. XXV	— Seventh Session, 1991	
(viii) Statement No. XXVII	— First Session, 1991	} Tenth Lok Sabha
(ix) Statement No. XXIII	— Second Session, 1991	
(x) Statement No. XXII	— Third Session, 1992	
(xi) Statement No. XX	— Fourth Session, 1992	
(xii) Statement No. XVII	— Fifth Session, 1992	
(xiii) Statement No. XVI	— Sixth Session, 1993	
(xiv) Statement No. XII	— Seventh Session, 1993	
(xv) Statement No. XI	— Eighth Session, 1993	
(xvi) Statement No. IX	— Ninth Session, 1994	
(xvii) Statement No. VI	— Tenth Session, 1994	
(xviii) Statement No. IV	— Eleventh Session, 1994	
(xix) Statement No. II	— Twelfth Session, 1994.	

- (25) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 1995-96.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 1995-96.
- (27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 1995-96.

4. Statements of Estimates Committee

Shri Bhupinder Singh Hodda laid on the Table Statement (Hindi and English versions) showing action taken by Government on the recommendations contained in the following Reports:

- (1) Eighth Report of the Estimates Committee (Ninth Lok Sabha) on action taken by Government on the recommendations contained in their Eighty-Second Report (Eighth Lok Sabha) on the Ministry of Information and Broadcasting—All India Radio and Doordarshan.
- (2) Twenty-Eighth Report of the Estimates Committee (Tenth Lok Sabha) on action taken by Government on the

recommendations contained in their Fourth Report (10th Lok Sabha) on the Ministry of Communications (Department of Telecommunications)—Telecommunications.

- (3) Fortieth Report of the Estimates Committee (Tenth Lok Sabha) on action taken by Government on the Recommendations contained in their Thirty-First Report (Tenth Lok Sabha) on the Ministry of Home Affairs—System of Administration in Union Territories.
- (4) Forty-Third Report of the Estimates Committee (10th Lok Sabha) on action taken by Government on the recommendations contained in their Seventeenth Report (Tenth Lok Sabha) on the Ministry of Finance (Department of Revenue) — Central Board of Excise and Customs.

5. Report of the Public Accounts Committee

Shri Sharad Dighe presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Eighty-Eighth Report on excesses over Voted Grants and Charged Appropriations (1992-93) and Action taken on 60th Report of Public Accounts Committee (10th Lok Sabha).
- (2) Eigthy-Ninth Report on Tube making plant at Jabalpur.
- (3) Ninety-First Report on Drawback of duties—Fraudulent drawback.
- (4) Ninety-Third Report on Action taken on First Report of Public Accounts Committee (10th Lok Sabha) relating to Collection and Recovery of Tax and arrears of demands.

6. Report of Committee on Public Undertakings

Shri Vilas Muttemwar presented the Thirty-eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty Fourth Report (Tenth Lok Sabha) on Social Responsibilities and Public Accountability of Public Undertakings.

7. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Eighteenth Report (Hindi and English versions) of the Committee on Petitions.

8. Report of Committee on Absence of Members from the sitting of the House

Dr. Kartikeswar Patra presented the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

9. Report and Minutes of Standing Committee on Petroleum & Chemicals

Shri Sriballav Panigrahi presented the Thirteenth Report (English and Hindi versions) of the Standing Committee on Petroleum and Chemicals on "Indian Farmers Fertilisers Cooperative Ltd. and Krishak Bharati Cooperative Ltd." and Minutes of the sittings of the Committee relating thereto.

10. Report of the Standing Committee on Commerce

Shri Dwarka Nath Das laid on the Table a copy of the Ninth Report (Hindi and English versions) of the Department—Related Parliamentary Standing Committee on Commerce, on Yarn Crisis.

11. Report of the Standing Committee on Industry

Shri Mullappally Ramachandran laid on the Table a copy (Hindi and English versions) of the Thirteenth Report of the Department—Related Parliamentary Standing Committee on Industry on the Indian Boilers (Amendment) Bill, 1994.

12. Bihar Budget—1995-96

Shri Manmohan Singh presented a statement of estimated receipts and expenditure of the State of Bihar for the year 1995-96.

13. Supplementary Demands for Grants (Bihar)

Shri Manmohan Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Bihar for 1994-95.

14. Government Bill—Introduced

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1995

15. Government Bill—passed

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1995.

The motion for consideration of the Bill moved Shri Vidyacharan Shukla was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidyacharan Shukla.

The motion was adopted and the Bill was passed.

16. The Budget (General)

Discussion on the following items of Business continued:—

- (1) Demands for Grants on Account Nos. 1 to 26, 28, 29, 31 to 58, 60 to 91, 93 and 95 to 99 in respect of the Budget (General) for 1995-96.
- (2) Discussion and Voting on the Supplementary Demands for Grants Nos. 1 to 7, 9, 11 to 15, 17 to 25, 27, 29, 32 to 34, 36, 38 to 47, 50 to 56, 58, 60, 63 to 65, 67 to 69, 71, 72, 75 to 80, 82, 83, 88 to 90, 92 and 94 to 98 in respect of the Budget (General) for 1994-95.

All the Demands for Grants on Account Nos. 1 to 26, 28, 29, 31 to 58, 60 to 91, 93 and 95 to 99 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1995-96 for the amounts shown under column 5 of the Printed List of Demands for Grants on Account (General) for 1995-96 were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 7, 9, 11 to 15, 17 to 25, 27, 29, 32 to 34, 36, 38 to 47, 50 to 56, 58, 60, 63 to 65, 67 to 69, 71, 72, 75 to 80, 82, 83, 88 to 90, 92, 94 to 98 (both Revenue Account and Capital Account) for the amounts shown

under column 3 of the Printed List of Supplementary Demands for Grants (General) for 1994-95 were voted in full.

17. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1995.

18. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1995.

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

Shri Ram Naik took part in the debate.

Shri Manmohan Singh replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

19. Government Bill—Introduced

The Appropriation Bill, 1995.

20. Government Bill—Passed

The Appropriation Bill, 1995.

The motion for consideration moved by Shri Manmohan Singh was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

21. The Budget (Railways)

The following items of Business were taken up together:—

- (1) Demands for Grants on Account (Railways) Nos. 1 to 14 and 16 in respect of Budget (Railways) for 1995-96.
- (2) Supplementary Demands for Grants Nos. 1, 2, 8, 13, 15 and 16 in respect of the Budget (Railways) for 1994-95.

The following members took part in the combined debate:—

- (1) Shri Basudeb Acharia
- (2) Kum. Mamata Banerjee
- (3) Shri Ram Naik
- (4) Shri Anil Basu

Shri C. K. Jaffer Sharief replied to the debate.

All the Demands for Grants on Account Nos. 1 to 14 and 16 in respect of the Budget (Railways) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Railways) for 1995-96, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 8, 13, 15 & 16 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1994-95 were voted in full.

22. Government Bill—Introduced

The Appropriation (Railways) Vote on Account Bill, 1995.

The motion for leave to introduce the Bill was moved by Shri C. K. Jaffer Sharief.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Nirmal Kanti Chatterjee
- (3) Shri Sharad Dighe

Shri C. K. Jaffer Sharief replied to the debate.

The motion was adopted and the Minister introduced the Bill.

23. Government Bill—Passed

The Appropriation (Railways) Vote on Account Bill, 1995.

The motion for consideration moved by Shri C. K. Jaffer Sharief

was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

24. Government Bill—Introduced

The Appropriation (Railways) Bill, 1995.

25. Government Bill—Passed

The Appropriation (Railways) Bill, 1995.

The motion for consideration moved by Shri C. K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

26. The Jammu and Kashmir Budget

The following items were taken up together:—

- (1) Demands for Grants on Account Nos. 1 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1995-96.
- (2) Supplementary Demands for Grants Nos. 1 to 7, 9 to 14 and 17 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1994-95.

All the Demands for Grants on Account Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1995-96 for the amounts shown under column 3 of the printed List of Demands for Grants were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 7, 9 to 14, 17 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1994-95 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants were voted in full.

27. Government Bill—Introduced

The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1995.

28. Government Bill—Passed

The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1995.

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

29. Government Bill—Introduced

The Jammu and Kashmir Appropriation Bill, 1995.

30. Government Bill—Passed

The Jammu and Kashmir Appropriation Bill, 1995.

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

31. The Bihar Budget

The following items were taken up together:—

- (1) Demands for Grants on Account Nos. 1, 3 to 15, 17, 19 to 47 in respect of the Budget for the State of Bihar for 1995-96.
- (2) Supplementary Demands for Grants Nos. 1, 3 to 11, 13, 19, to 21, 23, 25 to 30, 32, 34 to 37, 40, 42, 43, 45 and 46 in respect of the Budget for the State of Bihar for 1994-95.

The following members took part in the combined debate:—

- (1) Shri Subrata Mukherjee
- (2) Shri Ramashray Prasad Singh
- (3) Shri Somnath Chatterjee
- (4) Shri Karia Munda
- (5) Shri Rajveer Singh
- (6) Kum. Mamata Banerjee
- (7) Shri Chandrajeet Yadav
- (8) Shri Pramothas Mukherjee
- (9) Dr. Mumtaz Ansari

All the Demands for Grants on Account Nos. 1, 3 to 15, 17, 19 to 47 (both Revenue Account and Capital Account) in respect of Budget for the State of Bihar for 1995-96 for the amounts shown under column 3 of the Printed List of Demands for Grants were voted in full.

All the Supplementary Demands for Grants Nos. 1, 3 to 11, 13, 19 to 21, 23, 25 to 30, 32, 34 to 37, 40, 42, 43, 45 and 46 in respect of the Budget for the State of Bihar for 1994-95 for the amounts shown under column 3 of the Printed List of Supplementary Demands for Grants were voted in full.

32. Government Bill—Introduced

The Bihar Appropriation (Vote on Account) Bill, 1995.

33. Government Bill—Passed

The Bihar Appropriation (Vote on Account) Bill, 1995.

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

34. Government Bill—Introduced

The Bihar Appropriation Bill, 1995.

35. Government Bill—Passed

The Bihar Appropriation Bill, 1995.

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 2.20 P.M. and re-assembled at 3.20 P.M.)

Time taken: 2 hrs. 37 mts.

36. Government Bill—Passed

The Cotton Transport Repeal Bill, 1994, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri G. Venkat Swamy.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Umrao Singh
- (3) Shri Syed Shahabuddin
- (4) Shri Vijay Kumar Yadav
- (5) Shri S.B. Sidnal

- (6) Shri Virender Singh
- (7) Shri Mohan Rawale
- (8) Shri Sriballav Panigrahi
- (9) Shri Sobhanadreeswara Rao Vadde
- (10) Kum. Mamata Banerjee
- (11) Shri Ramashray Prasad Singh
- (12) Shri Dharmanna Mondayya Sadul
- (13) Dr. Laxminarain Pandey

Shri G. Venkat Swamy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The long Title was also adopted.

The Motion that the Bill, as amended, be passed, was moved by Shri G. Venkat Swamy.

The motion was adopted and the Bill, as amended, was passed.

5.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st March, 1995)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, March 31, 1995/Chaitra 10, 1917 (Saka)

No. 349

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri P. Gangadeb who was a Member of Second and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 261, 263, 264 and 268 were orally answered. Replies to Starred Question Nos. 262, 265—267 and 269—280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2642—2871 were laid on the Table.

4. Submissions by Members regarding situation arising out of the reported statement by a Shiv Sena leader about the alleged threat to a particular community.

The following members made submissions regarding situation arising out of the reported statement by a Shiv Sena leader about the alleged threat to a particular community.

- (1) Shri Atal Bihari Vajpayee
- (2) Kum. Mamata Banerjee

- (3) Shri Syed Shahabuddin
- (4) Shri Vinay Katiyar
- (5) Shri Ebrahim Sulaiman Sait
- (6) Shri Datta Raghobaji Meghe
- (7) Shri Mohan Rawale
- (8) Shri E. Ahamed
- (9) Shri P.G. Narayanan
- (10) Shri Chandrajeet Yadav
- (11) Shri Ram Naik
- (12) Shri R. Anbarasu
- (13) Shri Sharad Dighe
- (14) Md. Ali Ashraf Fatmi
- (15) Shri Saifuddin Choudhury
- (16) Shri Sobhanadreeswara Rao Vadde
- (17) Shri Rabi Ray
- (18) Shri Sharad Yadav
- (19) Shri Indrajit Gupta
- (20) Shri Somnath Chatterjee
- (21) Shri Ram Vilas Paswan
- (22) Shri Jaswant Singh
- (23) Shri Chandra Shekhar
- (24) Shri Bhogendra Jha
- (25) Shri Rajesh Pilot

5. Papers to be laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1995-96.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Civil Aviation (Ministry of Civil Aviation and Tourism) for the year 1995-96.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1993-94.

- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 1993-94.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Bombay, for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1995-96.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 1995-96.
- (11) A copy of the "Export and Import Policy, 1 April, 1992 — 31 March, 1997 (incorporating amendments made upto 31st March, 1995)" (Hindi and English versions).

- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Minerals and Metals Trading Corporation Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Ministry of Commerce for the year 1994-95.
- (13A) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for the year 1995-96.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 1993-94, under section 19 of the Coir Industry Act, 1953.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Coir Board, Kochi, for the year 1993-94.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 801(E) published in Gazette of India dated the 10th November, 1994 together with an explanatory memorandum making certain amendments to various notifications mentioned therein.
 - (ii) G.S.R. 802(E) published in Gazette of India dated the 10th November, 1994 together with an explanatory memorandum regarding exemption to plant, machinery, equipments, special tools, tackles, spares including insurance spares, consumables and the security

surveillance systems, when imported by or on behalf of the Reserve Bank of India for the setting up of new note press projects at Salboni and Mysore from the whole of the basic and additional duties of customs leviable thereon.

- (iii) G.S.R. 825(E) published in Gazette of India dated the 22nd November, 1994 together with an explanatory memorandum making certain amendments in the notification No. 73/94-Cus., dated the 1st March, 1994.
- (iv) G.S.R. 859(E) published in Gazette of India dated the 12th December, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 164/93-Cus., dated the 10th September, 1993.
- (v) G.S.R. 16(E) published in Gazette of India dated the 6th January, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 208/81-Cus., dated the 22nd September, 1981.
- (vi) G.S.R. 17(E) published in Gazette of India dated the 6th January, 1995 together with an explanatory memorandum regarding exemption to goods required for the substitution of ozone depleting substances, from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
- (vii) G.S.R. 107(E) published in Gazette of India dated the 2nd March, 1995 together with an explanatory memorandum seeking to exempt certain vegetable Oils, edible grade in loose/bulk form, when imported into India, from so much of the duty of customs leviable thereon which is in excess of the amount calculated at the rate of thirty percent *ad valorem*.
- (viii) S.O. 117(E) published in Gazette of India dated the 24th February, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purposes of assessment of imports.

- (ix) S.O. 118(E) published in Gazette of India dated the 24th February, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purposes of assessment of exports.
 - (x) G.S.R. 140(E) to G.S.R. 202(E) published in Gazette of India dated the 16th March, 1995 together with an explanatory memorandum regarding customs duty changes and exemption in the context of Budget proposals pertaining to Indirect Taxes announced by Finance Minister in Lok Sabha on the 15th March, 1995.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 203(E) to G.S.R. 269(E) published in Gazette of India dated the 16th March, 1995 together with an explanatory memorandum regarding Central Excise duty changes and exemption in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 15th March, 1995.
 - (ii) G.S.R. 798(E) published in Gazette of India dated the 10th November, 1994 together with an explanatory memorandum regarding exemption to excisable goods when brought in connection with the production or manufacture or packaging of articles into a hundred percent export oriented undertakings from the whole of the excise and additional duties of excise leviable thereon.
 - (iii) G.S.R. 799(E) published in Gazette of India dated the 10th November, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 5794-CE, dated the 1st March, 1994.
 - (iv) G.S.R. 800(E) published in Gazette of India dated the 10th November, 1994 together with an explanatory memorandum regarding exemption to excisable goods,

mentioned in the notification, when received for carrying out repair, re-conditioning or re-engineering of articles into an undertaking from the whole of the basic and additional duties of excise leviable thereon subject to certain conditions.

- (v) G.S.R. 14(E) published in Gazette of India dated the 6th January, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 88/88-CE, dated the 1st March, 1988.
 - (vi) G.S.R. 15(E) published in Gazette of India dated the 6th January, 1995 together with an explanatory memorandum regarding exemption to certain goods, required for the substitution of ozone depleting substances, from the whole of the duty of excise leviable thereon, subject to certain conditions.
 - (vii) G.S.R. 65(E) published in Gazette of India dated the 9th February, 1995 together with an explanatory memorandum rescinding notification No. 35/91-CE, dated the 25th July, 1991.
 - (viii) G.S.R. 66(E) published in Gazette of India dated the 9th February 1995 together with an explanatory memorandum making certain amendments to Notification No. 6/94-CE, and 7/94-CE, dated the 1st March, 1994.
 - (ix) G.S.R. 67(E) published in Gazette of India dated the 9th February, 1995 together with an explanatory memorandum regarding exemption to certain goods from that portion of the duty of excise leviable thereon which is in excess of the amount calculated at the rate mentioned in the notification, subject to certain conditions.
- (18) A copy of the Coinage (Standard Weight and remedy of the Two Rupees Eleven Sided Coins containing Copper 75 percent and Nickel 25 percent) coined with the inscription "Globalizing Indian Agriculture" Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 113(E) in Gazette of India dated the 6th March, 1995, under sub-section (3) of section 21 of the Coinage Act, 1906.

- (19) A copy of the Indian Bank Officer Employees' (Conduct) (Amendment) Regulations, 1992 (Hindi and English versions) published in Gazette of India dated the 25th December, 1993, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, together with a corrigendum thereto published in Notification No. SRC/223/296 dated the 25th March, 1995.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (21) A copy of the Securities Contracts (Regulation) (Second Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 291 (E) in Gazette of India dated the 27th March, 1995, under sub-section (3) of the Section 30 of the Securities Contracts (Regulation) Act, 1956.
- (22) A copy each of the following papers (Hindi and English versions) under Sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay for the year 1993-94.
 - (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1995-96.
- (25) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a)(i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy

Development Corporation Limited, Bhopal, for the year 1992-93.

- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1993-94.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1993-94.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi for the year 1993-94.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1993-94 alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 30th March, 1995 Rajya Sabha agreed without any amendment to the Salary, Allowances and Pension of Members' of Parliament (Amendment) Bill, 1995, passed by the Lok Sabha on the 30th March, 1995.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1995, passed by Lok Sabha on the 30th March, 1995.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1995, passed by Lok Sabha on the 30th March, 1995.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1995, passed by Lok Sabha on the 30th March, 1995.
- (5) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1995, passed by Lok Sabha on the 30th March, 1995.
- (6) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1995, passed by Lok Sabha on the 30th March, 1995.
- (7) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation Bill, 1995, passed by Lok Sabha on the 30th March, 1995.
- (8) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bihar Appropriation (Vote on Account) Bill, 1995, passed by Lok Sabha on the 30th March, 1995.

- (9) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bihar Appropriation Bill, 1995, passed by Lok Sabha on the 30th March, 1995.

7. Assent to Bills

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 14th March, 1995:—

1. The Industrial Development Bank of India (Amendment) Bill, 1995;
2. The Customs Tariff (Amendment) Bill, 1995;
3. The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995; and
4. The Securities Laws (Amendment) Bill, 1995.

8. Leave of absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

- | | |
|---------------------------------|--|
| 1. Shri Tejsinghrai Bhonsle | 6 August 1994 to 26 August 1994
and 14 March 1995 to 31 March, 1995 |
| 2. Shri Rajaram Shankarrao Mane | 14 March 1995 to 31 March 1995 |
| 3. Shri B. Shankaranand | 14 March 1995 to 31 March 1995 |

9. Report of the Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Ninety-Second Report (Hindi and English versions) of the Public Accounts Committee on Import of life expired ammunition.

10. Report and Minutes of Committee on Public Undertakings

Shri R. Anbarasu presented the Thirty-ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Bharat Coking Coal Limited and Minutes of the sittings of the Committee relating thereto.

11. Reports of the Standing Committee on Energy

Shri Shiv Charan Mathur presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:

- (1) Fourteenth Report of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in their Tenth Report (Tenth Lok Sabha) on Modernisation and Growth of Coal Industry — A Critique.
- (2) Fifteenth Report of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in their Fifth Report (Tenth Lok Sabha) on Non-Conventional Energy Sources Schemes, their assessment and implementation.

12. Minutes of Standing Committee on Petroleum and Chemicals

Shri Sriballav Panigrahi laid on the Table Minutes of the Standing Committee on Petroleum & Chemicals relating to Procedural and miscellaneous matters.

13. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Radhika Ranjan Pramanik laid on the Table a copy (Hindi and English versions) of the Seventeenth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1993-94) of the Department of Biotechnology (Development of immuno-diagnostic kits, environmental conservation and biodiversity, medicinal and aromatic plants and implications of new GATT regime and Intellectual Property Rights with regard to new developments in biotechnology).

14. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri Chandi Mukherjee, President, Bankura Damodar River Railway Paribahan Sangram Samity, West Bengal, regarding nationalisation and upgradation of Bankura Damodar River Railway by gauge

conversion and its extension with a view to improving passenger and freight traffic services.

15. Observation by Speaker Regarding Suspension of Rule 331G

The Speaker made the following Observation:—

"The General discussion on Railway Budget has not taken place and the discussion on General Budget remains inconclusive. In view of this, Rule 331G of the Rules of Procedure and Conduct of Business in the House shall have to be suspended in its application to enable the Standing Committees to consider the Demands for Grants and make their reports thereon to the House, when it reassembles on the 24th April."

The House agreed.

16. Matters under Rule 377

(1) Shri Shantaram Potdukhe raised a matter regarding need to grant environmental clearance to Karwafa Medium Irrigation Project in Gadchiroli district of Maharashtra.

(2) Shri Pawan Kumar Bansal raised a matter regarding need to celebrate 3rd centenary of creation of the order of Khalsa by Guru Gobind Singh as the 'Year of Human Spirit'.

(3) Shri Manphool Singh raised a matter regarding need for early settlement of compensation claims of farmers whose land was acquired for construction of Firing Range at Mahajan town in Bikaner, Rajasthan.

(4) Kum. Sushila Tiriya raised a matter regarding need to provide better telecom facilities to Mayurbhanj in Orissa.

(5) Dr. Satyanarayan Jatiya raised a matter regarding need for early implementation of Narmada Sagar Yojna of Madhya Pradesh.

(6) Shri Rajveer Singh raised a matter regarding need to set up Oil Depots in Bareilly district (Uttar Pradesh) to provide employment to the displaced farmers whose land was acquired for the purpose.

(7) Shri Ajoy Mukhopadhyay raised a matter regarding need to

release necessary funds to National Jute Marketing Corporation (NJMC) to enable it to repay outstanding dues to co-operative marketing societies in Nadia and some other parts in West Bengal.

(8) Shri P.C. Thomas raised a matter regarding need to declare support price of coconut.

17. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1994 (Insertion of new article 16A, etc.) moved by Shri P.P. Kaliaperumal.

(2) The Constitution (Amendment) Bill, 1994 (Amendment of article 243ZD), moved by Shri Uttamrao Deorao Patil.

(3) The Prevention of Food Adulteration (Amendment) Bill, 1994 (Amendment of section 2), moved by Shri Mohan Singh (Deoria).

(4) The Official Languages Bill, 1994, moved by Shri Surendra Pal Pathak.

(5) The Terrorist and Disruptive Activities (Prevention) Repeal Bill, 1994, moved by Shri Chitta Basu.

(6) The Press and Registration of Books (Amendment) Bill, 1994 (Insertion of new section 3A), moved by Shri Chitta Basu.

(7) The Advocates (Amendment) Bill, 1994 (Amendment of section 24), moved by Shri Chitta Basu.

(8) The Prohibition of publication of Pre-election Survey Bill, 1994 moved by Shri Mohan Singh (Deoria).

(9) The States Reorganisation Commission Bill, 1994 moved by Shri Mohan Singh (Deoria)

(10) The Constitution (Amendment) Bill, 1994 (Insertion of new article 237A), moved by Shri Mohan Singh (Deoria).

(11) The Passports (Amendment) Bill, 1995 (Amendment of section 5), moved by Shri Ramesh Chennithala.

(12) The Prevention of Food Adulteration (Amendment) Bill, 1995 (Amendment of sections 2 and 12), moved by Shri Ramesh Chennithala.

(13) The Handicapped Persons (Special Benefits) Bill, 1995, moved by Shri Ramesh Chennithala.

(14) The Consumer Protection (Amendment) Bill, 1995 (Amendment of section 13), moved by Shri Ramesh Chennithala.

(15) The Maharishi Valmiki National University Bill, 1995, moved by Shri Mangal Ram Premi.

(16) The Constitution (Amendment) Bill, 1995 (Amendment of article 39, etc.), moved by Shri M. Krishnaswamy.

(17) The Constitution (Amendment) Bill, 1995 (Amendment of article 269, etc.), moved by Shri Chitta Basu.

(18) The Acquisition of Certain Area at Ayodhya (Amendment) Bill, 1995 (Amendment of section 1), moved by Shri Syed Shahabuddin.

18. Private Members' Bill—Under Consideration

The Reservation of Posts for Scheduled Castes and Scheduled Tribes (In Government Services) Bill, 1992 by Dr. P. Vallal Peruman.

Further discussion on the motion for consideration of the Bill moved by Dr. P. Vallal Peruman on the 9th December, 1994, continued.

The following members took part in the debate:—

- (1) Shri Kalka Das
- (2) Shri Mohan Singh (Deoria)
- (3) Shri Mangal Ram Premi
- (4) Shri Yaima Singh Yumnam
- (5) Shri Syed Shahabuddin
- (6) Shri Harchand Singh
- (7) Shri Ramdew Ram
- (8) Shri Manjay Lal
- (9) Shri Sriballav Panigrahi
- (10) Shri Prabhu Dayal Katheria
- (11) Dr. Asim Bala
- (12) Shri Ramashray Prasad Singh (*Speech unfinished*)

The discussion was not concluded.

6.10 P.M.

(*Lok Sabha adjourned till 11 A.M. on Monday, the 24th April, 1995.*)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, April 24, 1995/Vaisakha 4, 1917 (Saka)

No. 350

11 A.M.

1. Affirmation by Member

Shri Rajesh Ranjan *alias* Pappu Yadav elected to Lok Sabha from Purnea constituency of Bihar made the affirmation in Hindi, signed the Roll of Members and took his seat in the House.

2. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Sharad Yadav, Somnath Chatterjee, Indrajit Gupta, Chandrajeet Yadav, P.G. Narayanan Sobhanadreeswara Rao Vadde, Smt. Lovely Anand, Sarvashri Chitta Basu, Mohan Rawale, Pius Turkey, E. Ahamed, Ram Sagar, Inder Jit and P.C. Thomas made references to the passing away of Shri Morarji Desai, former Prime Minister of India, Shri K.V. Ramakrishna Reddy, a Member of Second and Third Lok Sabha and Shri K.K. Singh, a Member of Third Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

3. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 281—300 put down in the order paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 2872—3101 will be printed in the Official Report for the day.

12.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th April, 1995).

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, April 25, 1995/Vaisakha 5, 1917 (Saka)

No. 351

11 A.M.

1. Starred Questions

Starred Question Nos. 301—303 were orally answered. Replies to Starred Question Nos. 304—320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3102—3331 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Proclamation (Hindi and English versions) dated the 4th April, 1995 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier Proclamation issued by him on the 28th March, 1995 in relation to the State of Bihar, published in Notification No. G.S.R. 327(E) in Gazette of India dated the 4th April, 1995, under article 356(3) of the Constitution.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 1993-94.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1974-75 Production) Amendment Order, 1995 published in Notification No. G.S.R. 76(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
 - (ii) The Sugar (Price Determination for 1975-76 Production) Amendment Order, 1995 published in Notification No. G.S.R. 77(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
 - (iii) The Sugar (Price Determination for 1976-77 Production) Amendment Order, 1995 published in Notification No. G.S.R. 78(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
 - (iv) The Sugar (Price Determination for 1977-78 Production) Amendment Order, 1995 published in Notification No. G.S.R. 79(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
 - (v) The Sugar (Price Determination for 1978-89 Production) Amendment Order, 1995 published in Notification No. G.S.R. 80(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
 - (vi) The Sugar (Price Determination for 1979-80 Production) Amendment Order, 1995 published in Notification No. G.S.R. 81(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
- (5) A copy each of the following Notifications (Hindi and English

versions) under section 39 of the Bureau of Indian Standards Act, 1986:—

- (i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 1994 published in Notification No. BIS/EC/REG/3 in Gazette of India dated the 12th April, 1994.
 - (ii) The Bureau of Indian Standards (Powers and Duties of Director General) Amendment Regulations, 1994 published in Notification No. BIS/EC/REG/5 in Gazette of India dated the 23rd September, 1994.
 - (iii) The Bureau of Indian Standards (Certification) Amendment Regulations, 1994 published in Notification No. BIS/3EC/REG/6 in Gazette of India dated the 27th September, 1994.
 - (iv) The Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 1994 published in Notification No. BIS/EC/REG/8 in Gazette of India dated the 23rd September, 1994.
 - (v) The Bureau of Indian Standards (Amendment) Rules, 1994 published in Notification No. G.S.R. 791(E) in Gazette of India dated the 7th November, 1994.
 - (vi) The Bureau of Indian Standards (Recruitment to Administration, Finance and other Posts) Amendment Regulations, 1994 published in Notification No. BIS/EC/REG/9 in Gazette of India dated the 19th December, 1994.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1993-94.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year, 1993-94.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1992-93.
 - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati,

for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1990-91.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1990-91.

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 3499 published in Gazette of India dated the 17th December, 1994 regarding appointment of the Joint Secretary (Fertilisers) in the Department of Agriculture and Cooperation, as the Controller of Fertilisers.
 - (ii) S.O. 44(E) published in Gazette of India dated the 17th January, 1995 regarding appointment of Fertiliser Inspectors by the Central Government in pursuance of clause 27 of Fertiliser (Control) Order, 1985.
 - (iii) S.O. 326(E) published in Gazette of India dated the 6th April, 1995 prescribing the specifications in respect of Urea imported in India for a period upto 19th January, 1996 from the 6th April, 1995.
 - (iv) The Fertiliser (Control) (Amendment) Order, 1995 published in Notification No. S.O. 340(E) in Gazette of India dated the 17th April, 1995.
 - (v) S.O. 343(E) published in Gazette of India dated the 18th April, 1995 indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States, Union Territories/Commodity Board during the period from the 18th April, 1995 to the 30th September, 1995 (Kharif, 1995 Season).
- (21) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1993-94.
 - (ii) Annual Report of the Karnataka Meat and Poultry

Marketing Corporation Limited, Bangalore, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (a)(i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1991-92.

(ii) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1992-93.

(iii) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1993-94.

(b) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1991-92 and 1992-93, together with Audit Report thereon.

(c) Statement (Hindi and English versions) regarding Review by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the years 1991-92 to 1993-94.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Karnataka, for the year 1993-94.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge

Technology, Ranchi, for the year 1993-94, alongwith Audited Accounts.

- (ii) **A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1993-94.**
- (28) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.**
- (29) (i) **A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1993-94, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1993-94.**
- (30) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.**

4. Assent to Bills

Secretary-General laid on the Table the following eight Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 31st March, 1995:—

- (1) **The Appropriation (Railways) Vote on Account Bill, 1995.**
- (2) **The Appropriation (Railways) Bill, 1995.**
- (3) **The Appropriation (Vote on Account) Bill, 1995.**
- (4) **The Appropriation Bill, 1995.**
- (5) **The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1995.**
- (6) **The Jammu and Kashmir Appropriation Bill, 1995.**
- (7) **The Bihar Appropriation (Vote on Account) Bill, 1995.**
- (8) **The Bihar Appropriation Bill, 1995.**

5. Report of Estimates Committee

5. Report of Estimates Committee

DR. KRUPASINDHU BHOI presented the Forty-Eighth Report (Hindi and English versions) of the Estimate Committee on the Ministry of Home Affairs—Modernisation of Police and Para-Military Forces and Minutes of the sittings of the Committee relating thereto.

6. Reports of the Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Ninty-Fifth Report on Integrated Rural Development Programme (IRDP)
- (2) Ninty-Sixth Report on Action Taken on Seventy-Fourth Report of Public Accounts Committee (10th Lok Sabha) on Excesses over Voted Grants and Charged Appropriations (1991-92)

7. Statements of Committee on Public Undertakings

SHRI VILAS MUTTEMWAR laid on the Table Statements (Hindi and English versions) showing Action Taken by Government on the recommendations contained in the following reports:

- (1) Eleventh Report of the Committee on Public Undertakings (Tenth Lok Sabha) on action taken by Government on the recommendations contained in their Ninth Report (Ninth Lok Sabha) on ONGC-Avoidable payment of Rs. 89.06 lakhs made to a foreign contractor beyond the terms of the contract.
- (2) Sixteenth Report of the Committee on Public Undertakings (Tenth Lok Sabha) on action taken by Government on the recommendations contained in their First Report (Tenth Lok Sabha) on Steel Authority of India Limited—Import of Defective Billets.
- (3) Twenty-Sixth Report of the Committee on Public Undertakings (Tenth Lok Sabha) on action taken by

Government on the recommendations contained in their Seventeenth Report (Tenth Lok Sabha) on Disposal of Scrap of Public Undertakings through Metal Scrap Trade Corporation Limited/other Public Undertakings.

8. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI PARAS RAM BHARDWAJ presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the Sitzings of the Committee relating thereto:

- (1) Forty-Fourth Report on Ministry of Environment and Forests—Forest Policy in relation to command over and access of Tribal people to forest resources.
- (2) Forty-Fifth Report on Ministry of Rural Development (Department of Rural Development)—Working of Integrated Rural Development Programme (Assistance provided to SCs and STs).
- (3) Forty-Sixth Report on Ministry of Welfare and Ministry of Home Affairs—Action Taken by Government on the recommendations of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes contained in their Twenty-Third Report (Tenth Lok Sabha)—Atrocities on Scheduled Castes and Scheduled Tribes and pattern of social crime towards them.
- (4) Forty-Seventh Report on Ministry of Coal—Action Taken by Government on the Recommendations of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes contained in their Twenty-Ninth Report—Reservation for and employment of Scheduled Castes and Scheduled Tribes in Coal India Ltd.

9. Report of Joint Committee on Offices of Profit

SHRI CHIRANJI LAL SHARMA presented the Seventh Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

10. Reports of the Standing Committee on Energy

SHRI JASWANT SINGH presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:

- (1) Seventeenth Report of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in their Seventh Report (Tenth Lok Sabha) on Demands for Grants (1994-95) of Ministry of Coal.
- (2) Eighteenth Report of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in their Eighth Report (Tenth Lok Sabha) on Demands for Grants (1994-95) of Ministry of Non-Conventional Energy Sources.

11. Reports of the Standing Committee on Commerce

SHRI SURYA NARAIN YADAV laid on the Table a copy each of the following Reports (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce:

- (1) Tenth Report on Demands for Grants (1995-96) of the Department of Supply (Ministry of Commerce); and
- (2) Eleventh Report on Tea.

12. Reports of the Standing Committee on Human Resource Development

PROF. (SMT.) SAVITHRI LAKSHMANAN laid on the table a copy each (Hindi and English versions) of the Seventeenth,

Eighteenth, Nineteenth, Twentieth and Twenty-First Reports of the Department-Related Parliamentary Standing Committee on Human Resource Development on the Demands for Grants, 1995-96, of the Departments of Youth Affairs and Sports, Culture, Health, Family Welfare and Women and Child Development respectively.

13. Report of the Standing Committee on Transport and Tourism

SHRI SUKHENDU KHAN laid the Thirteenth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Transport and Tourism on National Highway System.

14. Motions for Elections to Committees

(i) KUM. SELJA moved the following motion:—

“That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, five members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the Aligarh Muslim University.”

The motion was adopted

(ii) KUM. SELJA moved the following motion:—

“That in pursuance of Section 31(2)(k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology, subject to other provisions of the said Act.”

The motion was adopted

(iii) **SHRI JAGDISH TYTLER** moved the following motion:—

“That in pursuance of Section 4(2)(a) of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act.”

The motion was adopted.

(iv) **SHRI KAMAL NATH** moved the following motion:—

“That in pursuance of Section 5(1)(i) of the Prevention Cruelty to Animals Act, 1960, the members of this house do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act.”

The motion was adopted.

15. Demands for excess Grants (Railways)—1992-93

SHRI MUKUL WASNIK presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1992-93.

16. Government Bill—Introduced

The National Highways (Amendment) Bill, 1995.

17. Matters Under Rule 377

(1) **Shri Nurul Islam** raised a matter regarding need to make Rupsi airport in Dhubri district of Assam Operational.

(2) **Shri K. G. Shivappa** raised a matter regarding need to make Visheswariah Iron and Steels Limited in Karnataka viable.

(3) **Shri Prithviraj D. Chavan** raised a matter regarding need to instal a low power transmitter at Patan, in Maharashtra.

(4) **Shri Khelam Ram Jangde** raised a matter regarding need to

provide more employment opportunities to local people in industries set up in Chhatisgarh region of Madhya Pradesh.

(5) Prof. Prem Dhumal raised a matter regarding need to declare 'Giripar area' in Himachal Pradesh as Scheduled Tribe Area.

(6) Shri B. L. Sharma 'Prem' raised a matter regarding need to ensure adequate supply of water to Union Territory of Delhi from State Governments of Uttar Pradesh and Haryana.

(7) Shri Subrata Mukherjee raised a matter regarding need for early upgradation of Bagdogra airport in eastern zone.

(8) Shri Naval Kishore Rai raised a matter regarding need to include Sitamarhi Parliamentary Constituency in Bihar under Child Development and Aanganbari Projects.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.26 P.M.)

18. Motion of Thanks on the President's Address

Time allotted: 10 hrs.

Time taken: 3 hrs. 36 Mts.

Balance: 6 hrs. 24 Mts.

Shri Mani Shankar Aiyar moved the following motion:—

"That an address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in the Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 13th February, 1995'."

Shri Rajnath Sonkar Shastri seconded the motion.

Four hundred and sixty-six amendments (Nos. 1 to 38, 51 to 65, 103 to 125, 311 to 365, 373 to 388, 433 to 607, 700 to 716, 799 to 834, 846 to 874, 887 to 894, 899 to 912, 927 to 931, 942, 943, 992 to 995, 1052 to 1066 and 1084 to 1097) were moved.

The following Members took part in the debate:—

(1) Shri Atal Bihari Vajpayee

(2) Shri K.D. Sultanpuri (*Speech unfinished*)

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th April, 1995).

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, April 26, 1995/Vaisakha 6, 1917 (Saka)

No. 352

11 A.M.

1. Starred Questions

Starred Question Nos. 321, 323 and 324 were orally answered. Replies to Starred Question Nos. 322 and 325—340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3332—3469 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1993-94, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (2) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1993-94, under section 155 of the Patents Act, 1970.
- (3) A copy ~~each~~ of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1993-94.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1993-94.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Fourth Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 10 in Gazette of India dated the 7th January, 1995 issued under proviso to article 309 of the Constitution.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—

- (1) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1994 published in Notification No. G.S.R. 875(E) in Gazette of India dated the 21st December, 1994.
- (2) The West Bengal Administrative Tribunal (Procedure) Rules, 1994 published in Notification No. G.S.R. 876(E) in Gazette of India dated the 21st December, 1994.
- (3) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1995 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 20th January, 1995.
- (10) A copy of the Errata* (Hindi and English versions) to the Detailed Demands for Grants for the Ministry of Non-Conventional Energy Sources for the year 1995-96.
- (11) A copy of the Education (Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. 14-55/93 (Part-I)/PCI/2447-2981 in Gazette of India dated the 9th July, 1994 under sub-section (4) of section 18 of the Pharmacy Act, 1948.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 25th April, 1995, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 30th March, 1995, in the Cotton Transport Repeal Bill, 1994.

5. Reports of the Estimates Committee

DR. KRUPASINDHU BHOI presented the following Reports (Hindi and English versions) of the Estimates Committee:

- (1) Fiftieth Report on action taken by Government on the

* The Detailed Demands for Grants for the Ministry of Non-Conventional Energy Sources were laid on the Table on the 30th March, 1995.

recommendations contained in their Thirty-fourth Report (Tenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—Prevention of Frauds in Nationalised Banks.

- (2) Fifty-first Report on action taken by Government on the recommendations contained in their Forty-fifth Report (Tenth Lok Sabha) on the Ministry of External Affairs—Foreign Missions.

6. Reports of the Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Ninety-eighth Report on Union Excise Duties—System defects in working of Chief Accounting Offices.
- (2) Ninety-ninth Report on action taken on Sixty-sixth Report of Public Accounts Committee (Tenth Lok Sabha) on Marketing by Indian Railways.

7. Report of the Committee on Public Undertakings

Shri E. Ahamed presented the Forty-first Report (Hindi and English versions) of the Committee on Public Undertakings, on Action Taken by Government on the recommendations contained in their Thirty-fourth Report (Tenth Lok Sabha) on Cement Corporation of India Limited.

8. Reports of the Committee on the Welfare of Scheduled castes and Scheduled Tribes

Shri Paras Ram Bhardwaj laid on the Table a copy each of the following Reports (Hindi and English versions):—

- (1) Report on Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Pune, Bombay, Goa, Udaipur and Jaipur during July, 1994.
- (2) Report on Study Tour of Study Group I of the Committee on the

Welfare of Scheduled Castes and Scheduled Tribes on its visit to Calcutta, Patna, Ranchi, Rourkela and Bhubaneswar during September-October, 1994.

- (3) **Report on Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Bangalore, Mysore, Trivandrum and Madras during September-October, 1994.**

9. Reports of the Standing Committee on Energy

Shri Dalbir Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:—

- (1) **Sixteenth Report of the Standing Committee on Energy on Action Taken on Sixth Report of Standing Committee on Energy (Tenth Lok Sabha) on Demands for Grants (1994-95) of Ministry of Power.**
- (2) **Nineteenth Report of the Standing Committee on Energy on Action Taken on Ninth Report of Standing Committee on Energy (Tenth Lok Sabha) on Demands for Grants (1994-95) of Department of Atomic Energy.**

10. Reports and minutes of Standing Committee on Railways

Shri Somnath Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Railways (1995-96):—

- (1) **Thirteenth Report on Action Taken by Government on the recommendations/observations contained in the Sixth Report of the Committee on Ministry of Railways—Demands for Grants, (1994-95).**
- (2) **Fourteenth Report on Ministry of Railways—Demands for Grants (1995-96) and Minutes of the sittings of the Committee relating thereto.**

11. Report of the Standing Committee on Science and Technology, Environment and Forests

Shri M.V.V.S. Murthy laid on the Table a copy (Hindi and English versions) of the Eighteenth Report of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1995-96) of the Department of Science and Technology (Ministry of Science and Technology).

12. Reports of the Standing Committee on Transport and Tourism

(i) Shri K. Muraleedharan laid the Fourteenth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Transport and Tourism on Demands for Grants, 1995-96 of Department of Tourism.

(ii) SHRI S.M. LAL JAN BASHA laid the Fifteenth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Transport and Tourism on Demands for Grants, 1995-96 of Department of Civil Aviation.

13. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Commerce to the situation arising out of the proposed closure of newspapers all over the country on 27 April, 1995 and the threat of indefinite strike thereafter for decontrol of newsprint and lifting of stipulation regarding purchase of indigenous newsprint alongwith imported newsprint and the steps taken by the Government in regard thereto.

The Minister of State of the Ministry of Commerce made a statement in regard thereto.

14. Matters Under Rule 377

(1) Shri K. D. Sultanpuri raised a matter regarding need to provide employment to local people in the industries being set up by NRIs, particularly in Himachal Pradesh.

(2) Shri Mohan Lal Jhikram raised a matter regarding need to

increase the amount of stipend being paid to SCST students of sports schools.

(3) Shri Shantaram Potdukhe raised a matter regarding need to provide better telecom facilities in Gadchiroli and Chandrapur districts of Maharashtra.

(4) Shri Amar Pal Singh raised a matter regarding need to issue commemorative coins in the memory of martyrs of freedom movement.

(5) Shri Ramashray Prasad Singh raised a matter regarding need to open more LPG outlets in Jehanabad Parliamentary Constituency, Bihar.

(6) Shri Venkateswarlu Ummareddy raised a matter regarding need to protect the interests of handloom workers particularly in Andhra Pradesh.

(7) Shri P.P. Kaliaperumal raised a matter regarding need to send a Central team to SIPCOT Industrial Complex, Guddalore in Tamil Nadu, to assess the damage being caused by the pollution and to suggest remedial action.

(8) Shri Laxminarain Tripathi raised a matter regarding need for survey by Central Team to take effective steps to prevent soil erosion caused by river Ghaghra in Bahraich district of U.P.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

15. Motion of Thanks on the President's Address

Time allotted: 10 hrs.

Time taken: 7 hrs. 30 mts.

Balance: 2 hrs. 30 mts.

Discussion on the following motion moved by Shri Mani Shankar Aiyar and seconded by Shri Rajnath Sonkar Shastri and the amendments thereto moved on the 25th April, 1995, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address

which he has been pleased to deliver to both Houses of Parliament assembled together on the 13th February, 1995'."

The following members took part in the debate:—

- (1) Shri K.D. Sultanpuri
- (2) Shri Somnath Chatterjee
- (3) Smt. Saroj Dubey
- (4) Shri Indrajit Gupta
- (5) Shri Chandrajeet Yadav
- (6) Prof. K.V. Thomas
- (7) Maj. Gen. (Retired) Bhuwan Chandra Khanduri
- (8) Shri Kadambur M.R. Janardhanan (*Speech unfinished*)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th April, 1995).

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, April 27, 1995/Vaisakha 7, 1917 (Saka)

No. 353

11.02 A.M.

1. Obituary References

The Speaker, The Prime Minister, Shri Atal Bihari Vajpayee made references to the passing away of Shri Tejsinghrao Bhonsle, a sitting Member, Shri V.C. Kesava Rao, a Member of Constituent Assembly and Provisional Parliament, Shri E.K. Imbichibava, a Member of Third and Seventh Lok Sabha and Shri Vutukuru Rami Reddy, a Member of Second Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 341—360 put down in the order paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 3470—3699 would be printed in the Official Report for the day.

11.16 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th April, 1995).

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, April 28, 1995/Vaisakha 8, 1917 (Saka)

No. 354

11 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shrimati Hansa Mehta who was a Member of Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 361—363 were orally answered. Replies to Starred Question Nos. 364—380 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3700—3929 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Statement regarding Review by the Government of the

working of the India Tourism Development Corporation Limited, New Delhi, for the year 1993-94.

- (2) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 316(E) in Gazette of India dated the 31st March, 1995, under sub-section (2) of section 23 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1993-94.
 (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1993-94, together with Audit Report thereon.
 (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 1993-94.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English

versions) of the Jute Manufacturers Development Council, Calcutta, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufacturers Development Council, Calcutta, for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1993-94.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1993-94.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Financial Estimates and Performance Budget for the year 1995-96 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 1994-95.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1993-94.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1993-94, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Calcutta, for the year 1993-94.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the India Tea and Restaurants Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1993-94.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 880(E) published in Gazette of India dated the 23rd December, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 203/92-Cus., dated the 19th May, 1992 so as to permit duty-free import of inputs specified in input-output norms in the Exim Policy.
 - (ii) S.O. 74(E) published in Gazette of India dated the 4th January, 1995 together with an explanatory

memorandum making certain amendments in the Notification No. 208/77-Cus., dated the 1st October, 1977 so as to provide duty drawback facility on exports of goods to Bhutan and Myanmar through Land Customs Stations of Jaigaon and Moreh subject to the payment for such goods being received in freely convertible currency.

- (iii) G.S.R. 117(E) published in Gazette of India dated the 7th March, 1995 together with an explanatory memorandum regarding exemption to inputs required for manufacture of Iron and Steel intermediates when imported into India, from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 83(E) published in Gazette of India dated the 22nd February, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 32/94-CE, dated the 4th July, 1994.
 - (ii) G.S.R. 126(E) published in Gazette of India dated the 10th March, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 32/94-CE, dated the 4th July, 1994 so as to prescribe it necessary for the importers desiring to issue modvatable invoices to be registered with the Central Excise Department.
 - (iii) The Central Excise (First Amendment) Rules, 1995 published in Notification No. G.S.R. 127(E) in Gazette of India dated the 10th March, 1995 together with an explanatory memorandum.
- (23) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 82 in Gazette of India dated the 14th February, 1995 together with an explanatory memorandum, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.

- (24) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 6 of 1995) for the year ended the 31st March, 1994 (Scientific Departments).
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 7 of 1995) for the year ended the 31st March, 1994 (Posts and Telecommunications).
- (25) A copy of the Union Government, Appropriation Accounts (Postal Services) for the year 1993-94 (Hindi and English versions).
- (6) A copy of the Union Government, Appropriation Accounts (Telecommunication Services) for the year 1993-94 (Hindi and English versions).
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following Notifications (Hindi and English versions) under section 481A of the Delhi Municipal Corporation Act, 1957:—
- (1) The Delhi Municipal Corporation (Determination of Rateable Value) Bye-laws, 1994 published in Notification No. F. 22(11)/UD/94/11422 in Delhi Gazette dated the 24th October, 1994.

- (2) The Delhi Municipal Corporation (Property Tax Return) By-laws, 1994 published in Notification No. F. 22(11)/UD/94/11423 in Delhi Gazette dated the 24th October, 1994.

5. Reports and Minutes of the Estimates Committee

Dr. Krupasindhu Bhoi presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:

- (1) Forty-Ninth Report on the Ministry of Finance (Department of Revenue) — Customs Clearance at International Airports and Minutes of the sittings relating thereto.
- (2) Fifty-Second Report on the Ministry of Finance (Department of Economic Affairs—Banking Division) — Credit Facilities to the Weaker Sections of the Society and Minutes of the sittings relating thereto.
- (3) Fifty-Third Report on the Ministry of Civil Aviation and Tourism—Development of Tourism and Civil Aviation in Remote and Hilly Areas and Minutes of the sittings relating thereto.

6. Reports of the Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Ninety-Fourth Report on Action Taken on Seventy-fifth report of Public Accounts Committee (10th Lok Sabha) relating to Disinvestment of Government Shareholding in selected PSEs during 1991-92.
- (2) Ninety-Seventh Report of Public Accounts Committee (10th Lok Sabha) on System Appraisal Functioning of Investigation Circles.
- (3) Hundredth Report of Public Accounts Committee (10th Lok Sabha) on Revision in the format of Union Government Appropriation Accounts (Civil).
- (4) Hundred and First Report of Public Accounts Committee (10th

Lok Sabha) on Avoidable or Wasteful Imports.

- (5) Hundred and Second Report of Public Accounts Committee (10th Lok Sabha) on Assessment of Religious and Charitable Trusts.**
- (6) Hundred and Third Report on Action Taken on Sixty-fifth Report of Public Accounts Committee (10th Lok Sabha) relating to Central Pollution Control Board—Audit Review.**

7. Reports and Minutes of Committee on Public Undertakings

Shri E. Ahamed presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:

- (1) Fortieth Report on Action Taken by Government on the recommendations contained in their Thirty-fifth Report (Tenth Lok Sabha) on Educational Consultants India Limited.**
- (2) Forty-Second Report on Indian Oil Corporation Limited and Minutes of the sittings of the Committee relating thereto.**

8. Minutes of Committee on Public Undertakings

Shri E. Ahamed laid on the Table the Minutes (Hindi and English versions) of the sittings of the Committee on Public Undertakings relating to Procedural and Miscellaneous Matters.

9. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. (Smt.) Padma presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (both Hindi and English versions) of the Sittings of the Committee relating thereto:

- (1) Forty-Eighth Report on Ministry of Industry—Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited.**
- (2) Forty-Ninth Report on Ministry of Petroleum and Natural Gas—Reservation for and Employment of Scheduled Castes**

and Scheduled Tribes in Indian Oil Corporation Limited including Reservation for Scheduled Castes and Scheduled Tribes in grants of Gas/Petrol Agencies.

- (3) Fiftieth Report on Ministry of Finance (Department of Revenue)—Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes and Central Board of Excise and Customs.
- (4) Fifty-First Report on Ministry of Welfare—Working of Integrated Tribal Development Projects in Maharashtra.

10. Reports of Study Tours of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. (Smt.) Padma laid on the Table a copy each (Hindi and English versions) of the following Reports:

- (1) Report on Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Calcutta, Port Blair, Madras and Pondicherry during January-February, 1995.
- (2) Report on Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Nagpur, Ahmedabad, Bombay and Goa during January-February, 1995.

11. Report of Business Advisory Committee

Shri Vidyacharan Shukla presented the Forty-ninth Report of the Business Advisory Committee.

12. Report of Standing Committee on Energy

Shri Anil Basu presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Energy on Action Taken by Government on the recommendations contained in their Third Report (Tenth Lok Sabha) on Energy for 90's and beyond: Prospects, Reality and Challenges.

13. Reports and Minutes of the Standing Committee on External Affairs

Shri Atal Bihari Vajpayee presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:—

- (1) Fifth Report on Action Taken on Recommendations contained in the 2nd Report of the Committee on Demands for Grants of Ministry of External Affairs for 1994-95.
- (2) Sixth Report on Demands for Grants of the Ministry of External Affairs for 1995-96.

14. Reports of Standing Committee on Petroleum & Chemicals

Shr Sriballav Panigrahi presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum & Chemicals:—

- (1) Fourteenth Report on Action Taken by Government on the recommendations contained in the Fifth Report of the Committee on 'Ministry of Petroleum & Natural Gas—Demands for Grants, (1994-95)'.
- (2) Fifteenth Report on Action Taken by Government on the recommendations contained in the Sixth Report of the Committee on 'Ministry of Chemicals & Fertilizers, Deptt. of Chemicals & Petrochemicals—Demands for Grants, (1994-95)'.
- (3) Sixteenth Report on Action Taken by Government on the recommendations contained in the Seventh Report of the Committee on 'Ministry of Chemicals & Fertilizers, Deptt. of Fertilizers—Demands for Grants, (1994-95)'.

15. Report of the Standing Committee on Human Resource Development

Shri Inderjit laid on the Table a copy each (Hindi and English versions) of the Twenty-Second Report of the Department-related Parliamentary Standing Committee on Human Resource Development on the Demands for Grants for 1995-96, of the Department of Education.

16. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Radhika Ranjan Pramanik laid on the Table a copy (Hindi and English versions) of the Nineteenth Report of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1995-96) of the Department of Ocean Development.

17. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 2nd May, 1995.

18. Motion for Election to Committee

Shri P.Chidambaram moved the following motion:—

"That in pursuance of sub-section (4) (b) of section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

19. Motion of Thanks on the President's Address

Time Allotted: 10 hrs.

Time taken: 12 hrs. 38 mts.

Discussion on the following motion moved by Shri Mani Shankar Aiyar and seconded by Shri Rajnath Sonkar Shastri and the amendments thereto moved on the 25th April, 1995, continued:—

'That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament

assembled together on the 13th February, 1995.'."

The following members took part in the debate:—

- (1) Sri Kadambur M. R. Janardhanan
- (2) Shri Sultan Salahudin Owaisi
- (3) Shri E. Ahamed
- (4) Shri Sharad Yadav
- (5) Shri Khagapati Pradhani
- (6) Shri Chinamayanand Swami
- (7) Shri Venkateswarlu Ummareddy
- (8) Shri Syed Masudal Hossain
- (9) Shri P.G. Narayanan
- (10) Shri Shravan Kumar Patel
- (11) Shri Bhogendra Jha
- (12) Shri Yaima Singh Yumnam
- (13) Shri Mohan Rawale
- (14) Shri Jagmeet Singh Brar

Shri P.V. Narasimha Rao replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd May, 1995).

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, May 2, 1995/Vaisakha 12, 1917 (Saka)

No. 355

11.02 A.M.

1. Starred Questions

Starred Question Nos. 381, 383, 384 and 387 were orally answered. Replies to Starred Question Nos. 382, 385, 386 and 388—400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3930—4159 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 295(E) in Gazette of India dated the 29th March, 1995, under section 199 of the Railways Act, 1989.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 214(E) published in Gazette of India dated the 21st March, 1995 rescinding the Gur (Control) Order, 1994.
 - (ii) The Sugar (Price Determination for 1994-95 Production)

Amendment Order, 1995 published in Notification No. G.S.R. 271(E)/Ess.Com./Sugar in Gazette of India dated the 16th March, 1995.

- (iii) G.S.R. 274(E)/Ess.Com./Sugar published in Gazette of India dated the 20th March, 1995 making certain amendments with effect from the 1st April, 1995, in the earlier Order published in Notification No. G.S.R. 442(E)/Ess.Com./Sugar dated the 9th May, 1994.
 - (iv) G.S.R. 338(E) published in Gazette of India dated the 7th April, 1995 directing that no recognised dealer shall hold any stock of vacuum pan sugar or Khandsari for a period exceeding fifteen days from the date of receipt of such stock.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1992-93.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1993-94.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (ii) Statement (Hindi and English versions) regarding review by the Government of the Audited Accounts of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 1993-94.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 1993-94.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

4. President's Message

The Deputy Speaker informed the House that the Speaker had received the following message dated the 1st May, 1995 from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 13th February, 1995."

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 28th March, 1995 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1996 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

1. Shri Triloki Nath Chaturvedi
2. Shri Misa R. Ganesan
3. Shri Rahasbihari Barik
4. Shri G.G. Swell
5. Shri Ajit P.K. Jogi
6. Shri Rajubhai A. Parmar
7. Shrimati Chandrika Abhinandan Jain

(ii) That at its sitting held on the 28th March, 1995 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1996 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri Krishan Lal Sharma
- (2) Shri Jagesh Desai

- (3) Shri Suresh Pachouri
- (4) Shri Vayalar Ravi
- (5) Shri Sanjay Dalmia
- (6) Shrimati Kamla Sinha
- (7) Shri Dipankar Mukherjee

(iii) That at its sitting held on the 28th March, 1995 Rajya Sabha adopted motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1996, and had elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shri Kameshwar Paswan
- (2) Shri Sangh Priya Gautam
- (3) Shri Hiphei
- (4) Shri V. Narayanasamy
- (5) Shri S.S. Surjewala
- (6) Shri Satya Prakash Malaviya
- (7) Shri Jalaludin Ansari
- (8) Shri G. Swaminathan
- (9) Shri Anil Kumar
- (10) Miss Mayawati

6. Reports and Minutes of Standing Committee on Petroleum & Chemicals

SHRI SRIBALLAV PANIGRAHI presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

(1) Seventeenth Report on 'Demands for Grants (1995-96) of the Ministry of Petroleum and Natural Gas and Minutes of the sittings of the Committee relating thereto.

(2) Eighteenth Report on 'Demands for Grants (1995-96)' of the Ministry of Chemicals and Fertiliser (Deptt. of Fertilisers) and Minutes of the sittings of the Committee relating thereto.

(3) Nineteenth Report on 'Demands for Grants (1995-96)' of the Ministry of Chemicals and Fertilisers (Deptt. of Chemicals and Petrochemicals) and Minutes of the sittings of the Committee relating thereto.

7. Motion regarding Forty-ninth Report of the Business Advisory Committee.

Shri Vidyacharan Shukla moved the following motion:—

“That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 28th April, 1995.”

The motion was adopted.

8. Government Bills-Introduced

(1) The Technology Development Board Bill, 1995.

(2) The Research and Development Cess (Amendment) Bill, 1995.

9. Matters Under Rule 377

(1) Shri Laeta Umbrey raised a matter regarding need for early reimbursement of backward area industrial subsidies to the Government of Arunachal Pradesh.

(2) Shri Ram Naik raised a matter regarding need to lift the ban on setting up industries in Dahanu Taluka, Thane District, Maharashtra.

(3) Shri Subrata Mukherjee raised a matter regarding need to allocate necessary funds to the Government of West Bengal for completion of link road connecting NH 34 at Gazole in Malda district of West Bengal.

(4) Shri P.G. Narayanan raised a matter regarding need to set up a Carpet Technology Institute at Bhavani in Periyar district of Tamil Nadu.

(5) Shri P.P. Kaliaperumal raised a matter regarding need to take remedial measures to root out the evil of female infanticide and foeticide.

(6) Shri Shravan Kumar Patel raised a matter regarding need to absorb trained apprentices in Ordnance Factories in Jabalpur, Madhya Pradesh.

(7) Shri Rajendra Agnihotri raised a matter regarding need to take steps for early preservation and development of monuments in Jhansi and Lalitpur districts, Uttar Pradesh.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.32 P.M.)

10. The Budget (Railways)

Time allotted: 2 days

Time taken: 4 Hrs. 35 Mts.

The following items of Business were taken up together:—

* (1) General Discussion on the Budget (Railways) — 1995-96.

* (2) Resolution — Under Consideration.

Shri C.K. Jaffer Sharief moved the following Resolution:—

“That this House approves the recommendations made in paragraphs 56, 57, 58, 59, 60, 61, 62, 63, 64 and 65 contained in the Ninth Report of Railway Convention Committee, 1991 appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and other General Finance, which was presented to Lok Sabha on 14th March, 1995.”

* (3) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1995-96.

* (4) Demands for Excess Grants Nos. 8 and 16 in respect of Budget (Railways) for 1992-93.

One Thousand one hundred and Nineteen cut motions to the Demands for Grants in respect of the Budget (Railways) for 1995-96 (Nos. 1 to 46, 70 to 91, 95 to 109, 116 to 120, 130 to 161, 174 to 225, 274 to 309, 331 to 400, 420 to 464, 489 to 506, 508 to 558, 560 to 708, 740 to 847, 849 to 888, 890 to 1018, 1094 to 1109, 1129, 1130, 1140, 1144 to 1152, 1154-1161, 1170 to 1187, 1206 to 1223, 1237 to 1253, 1324 to 1329, 1331 to 1336, 1359, 1432 to 1587, 1595 to 1609 and 1617 to 1644) were moved.

The following Members took part in the combined debate:—

- (1) Shri Ram Naik
- (2) Shri Sharad Dighe
- (3) Shri Besudeb Acharya

* Discussed together.

- (4) Dr. Mumtaz Ansari
- (5) Shri Vijay Kumar Yadav
- (6) Shri A. Asokaraj
- (7) Shri Rajveer Singh
- (8) Shri Ayub Khan
- (9) Shri Sobhanadreeswara Rao Vadde
- (10) Shri Ramchandra Marotrao Ghanagare
- (11) Shri Sukhdev Paswan
- (12) Dr. Viswanatham Kanithi (*Speech unfinished*)

The discussion was not concluded.

7.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd May, 1995).

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, May 3, 1995/Vaisakha 13, 1917 (Saka)

No. 356

11.02 A.M.

1. Starred Questions

Starred Question Nos. 401—404 were orally answered. Replies to Starred Question Nos. 405—420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4160—4294 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Errata* (Hindi and English versions) to the Detailed Demands for Grants of the Ministry of Law, Justice and Company Affairs for the year 1995-96.
- (2) A copy of the Cost Audit (Report) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 273(E) in Gazette of India dated the 20th March, 1995, under sub-section (3) of section 642 of the Companies Act, 1956.

* The Detailed Demands for Grants of the Ministry of Law, Justice and Company Affairs were laid on the Table on the 31st March, 1995.

- (3) A copy of the Notification No. S.O. 280(E)/18A/IDRA/95 (Hindi and English versions) published in Gazette of India dated the 31st March, 1995 regarding extension of period of take over of the management of Messrs Lilly Biscuit Company (Private) Limited, and Messrs Lily Barley Mills (Private) Limited, Calcutta, upto the 26th March, 1996, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (4) A copy of the Notification No. S.O. 281(E)/18AA/IDRA/95 (Hindi and English versions) published in Gazette of India dated the 31st March, 1995 regarding extension of take over of management of Messrs Apollo Zipper Company Private Limited, Calcutta, upto the 31st March, 1996, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 1 of 1995) for the year ended the 31st March, 1994 (Civil) under article 151(1) of the Constitution.
- (6) A copy of the Union Government Appropriation Accounts (Civil) for the year 1993-94 (Hindi and English versions).
- (7) A copy of the Union Government Finance Accounts for the year 1993-94 (Hindi and English versions).
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (1) G.S.R. 500 published in Gazette of India dated the 8th October, 1994 containing corrigendum to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955 published in Notification No. G.S.R. 396(E) dated the 22nd April, 1994.
 - (2) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1994 published in Notification No. G.S.R. 514 in Gazette of India dated the 22nd October, 1994.

- (3) **The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1994** published in Notification No. G.S.R. 540 in Gazette of India dated the 5th November, 1994.
- (4) **The Indian Police Service (Pay) Seventh Amendment Rules, 1994** published in Notification No. G.S.R. 541 in Gazette of India dated the 5th November, 1994.
- (5) **The Indian Administrative Service (Cadre) Amendment Rules, 1995** published in Notification No. G.S.R. 128(E) in Gazette of India dated the 10th March, 1995.
- (6) **The Indian Police Service (Cadre) Amendment Rules, 1995** published in Notification No. G.S.R. 129(E) in Gazette of India dated the 10th March, 1995.
- (7) **The Indian Forest Service (Cadre) Amendment Rules, 1995** published in Notification No. G.S.R. 130(E) in Gazette of India dated the 10th March, 1995.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Keshari Lal presented the Thirty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Standing Committee on Defence

Shri Indrajit Gupta presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:

- (1) **Third Report on Action Taken by Government on the recommendations contained in their Second Report on Demands for Grants of the Ministry of Defence for 1994-95.**
- (2) **Fourth Report on the Demands for Grants of the Ministry of Defence for 1995-96.**

6. Reports, Records of Discussions and Minutes of Standing Committee on Energy

Shri P.C. Chacko presented the following Reports, Records of discussions and Minutes (Hindi and English versions) of the Standing Committee on Energy:—

- (1) Twentieth Report on the Ministry of Power—Demands for Grants (1995-96) and record of discussion relating thereto.
- (2) Twenty-First Report on the Ministry of Coal—Demands for Grants (1995-96) and record of discussion relating thereto.
- (3) Twenty-Second Report on the Ministry of Non-conventional Energy Sources—Demands for Grants (1995-96) and record of discussion relating thereto.
- (4) Twenty-Third Report on the Department of Atomic Energy — Demands for Grants (1995-96) and record of discussion relating thereto.
- (5) Minutes of sittings of the Standing Committee on Energy relating to procedural and miscellaneous matters.

7. Reports of Standing Committee on Finance

Dr. Debiprosad Pal presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:—

- (1) Eleventh Report on Action Taken by the Government on the recommendations contained in the Fifth Report of the Committee on 'Demands for Grants (1994-95) of the Ministry of Finance'.
- (2) Twelfth Report on Action Taken by the Government on the recommendations contained in the Sixth Report of the Committee on 'Demands for Grants (1994-95) of the Ministry of Planning & Programme Implementation'.
- (3) Thirteenth Report on Demands for Grants (1995-96) of the Ministry of Finance.
- (4) Fourteenth Report on Demands for Grants (1995-96) of the Ministry of Planning & Programme Implementation.

8. Report of the Standing Committee on Science and Technology, Environment and Forests

Shri Jitendra Nath Das laid on the Table a copy (Hindi and English versions) of the Twentieth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1993-94) of the Department of Ocean Development with reference to Marine Satellite Information Service (MARSIS); Pollution Monitoring Programme—Coastal Ocean Monitoring and Prediction System (COMAPS) and National Programme for Identification of Marine Bioactive Substances for use as Drugs.

9. Matters under Rule 377

(1) Shri V.S. Vijayaraghavan raised a matter regarding need to direct Andhra Pradesh to consume less power from Central Grid.

(2) Shri Surya Narain Yadav raised a matter regarding need to upgrade low power T.V. Transmitter in Saharsa district in Bihar.

(3) Dr. Kartikeswar Patra raised a matter regarding need to release adequate funds from 'Rajiv Drinking Water Scheme' to State Government of Orissa to cope with the acute drinking water problem in Mayurbhanj and Balasore districts of the State.

(4) Shri Khelan Ram Jangde raised a matter regarding need to clear the proposal of Madhya Pradesh Government for repairing and modernisation of Maniyari reservoir in Bilaspur district.

(5) Shri Naresh Kumar Baliyan raised a matter regarding need to formulate guidelines for uniform curricula for primary and middle school education throughout the country.

(6) Shri Ganga Ram Koli raised a matter regarding need to set up a Regional Medical Research Centre under NMEP, at village Pij in Kheda district of Gujarat.

(7) Shri Hari Kewal Prasad raised a matter regarding need to provide relief to the people affected by floods in Uttar Pradesh.

(8) Smt. Saroj Dubey raised a matter regarding need to maintain status quo in respect of Allahabad High Court.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.28 P.M.)

10. The Budget (Railways)

Time allotted: 2 days

Time taken: 16 hrs. 36 mts.

Discussion on the following items of Business continued:—

* (1) General Discussion on the Budget (Railways)—1995-96.

* (2) Resolution—Under Consideration.

Discussion on the following Resolution moved by Shri C.K. Jaffer Sharief on the 2nd May, 1995 continued:—

"That this House approves the recommendations made in paragraphs 56, 57, 58, 59, 60, 61, 62, 63, 64, and 65 contained in the Ninth Report of Railway Convention Committee, 1991 appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and other General Finance, which was presented to Lok Sabha on 14th March, 1995."

* (3) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1995-96, and cut motions thereto moved on the 2nd May, 1995.

* (4) Demands for Excess Grants Nos. 8 and 16 in respect of Budget (Railways) for 1992-93

The following Members took part in the combined debate:—

- (1) Dr. Viswanatham Kanithi
- (2) Shri Kabindra Purkayastha
- (3) Shri Manjay Lal
- (4) Shri Upendra Nath Verma
- (5) Shri Nurul Islam
- (6) Maj. D.D. Khanoria
- (7) Shri Vishwa Nath Shastri
- (8) Shri Yaima Singh Yumnam
- (9) Smt. Suscla Gopalan
- (10) Shri Sriballav Panigrahi

* Discussed together.

- (11) Shri Chhedi Paswan
- (12) Shri A. Charles
- (13) Prof. Rasa Singh Rawat
- (14) Shri Sudhir Sawant
- (15) Shri M.V.V.S. Murthy
- (16) Shri K.P. Reddaiah Yadav
- (17) Shri Shiv Raj Singh Chauhan
- (18) Shri Haradhan Roy
- (19) Shri Sant Ram Singla
- (20) Shri Kashiram Rana
- (21) Smt. Kersharbai Sonajirao Kshirasagar
- (22) Shri Rajesh Ranjan *alias* Pappu Yadav
- (23) Shri Bheru Lal Meena
- (24) Dr. Laxminarain Pandey
- (25) Shri Kodikkunnil Suresh
- (26) Shri Kamla Mishra Madhukar
- (27) Shri Sarat Pattanayak
- (28) Shri Hari Kewal Prasad
- (29) Shri Umrao Singh
- (30) Shri Surendra Pal Pathak
- (31) Shri Gopi Nath Gajapathi
- (32) Shri Sivaji Patnaik
- (33) Shri Ram Kripal Yadav
- (34) Shri Bapu Hari Chaure
- (35) Shri Anna Joshi
- (36) Shri A. Venkata Reddy
- (37) Shri Brahma Nand Mandal
- (38) Kumari Sushila Tiriya
- (39) Shri Rampal Singh
- (40) Dr. Ravi Mallu
- (41) Shri Amal Datta
- (42) Shri A. Prathap Sai
- (43) Shri Devendra Prasad Yadav
- (44) Dr. Vasant N. Pawar
- (45) Dr. Satyanarayan Jatiya
- (46) Shri Oscar Fernandes
- (47) Prof. Malini Bhattacharya
- (48) Shri Ramashray Prasad Singh
- (49) Shri K.V.R. Chowdary

- (50) Shri Ram Singh Kashwan
- (51) Shri Premchand Ram
- (52) Shri Prithviraj D. Chavan
- (53) Shri Ram Prasad Singh
- (54) Dr. Asim Bala
- (55) Shri Subash Chandra Nayak
- (56) Dr. G.L. Kanaujia
- (57) Shri Tej Narayan Singh
- (58) Shri S. Sivaraman
- (59) Shri Syed Masudal Hossain
- (60) Shri Mohan Rawal

Discussion was not concluded.

2.29 A.M. (4-5-1995)

(Lok Sabha adjourned till 11 a.m. on Thursday, the 4th May, 1995)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, May 4, 1995/Vaisakha 14, 1917 (Saka)

No. 357

11.00 A.M.

1. Starred Questions

Starred Question Nos. 421-424 were orally answered. Replies to Starred Question Nos. 425-440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4295-4524 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Plan for the year 1994-95 (Hindi and English versions) of Planning Commission.
- (2) A copy of the Notification No. S.O. 135(E) (Hindi and English versions) published in Gazette of India dated the 2nd March, 1995 authorising certain officers of the Oil and Natural Gas Corporation Limited to exercise the powers specified in sub-section (1) of section 9 of the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Act, 1993, issued under said section and Act.
- (3) A copy of the Oil and Natural Gas Corporation Limited (Payment of Compensation) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 106(E) in

Gazette of India dated the 2nd March, 1995, under sub-section (3) of section 10 of the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Act, 1993.

- (4) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
6. A copy of the Order (Hindi and English versions) published in Notification No. U. 14011/160/89-Delhi in Delhi Gazette dated the 28th February, 1995 making certain amendments in the Order published in Notification No. U. 14011/160/89-Delhi (1) dated the 6th January, 1990, issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957.

4. Reports of the Committee on Subordinate Legislation

SHRI AMAL DATTA presented the Seventeenth and Eighteenth Reports (Hindi and English versions) of the Committee on Subordinate legislation.

5. Reports of the Committee on Agriculture

SHRI NITISH KUMAR: presented the following reports and the Minutes thereon (Hindi and English versions) of the Committee on Agriculture:

- (1) Nineteenth Report on Demands for Grants (1995-96) of the Ministry of Agriculture (Deptt. of Agriculture & Cooperation).
- (2) Twentieth Report on Demands for Grants (1995-96) of the Ministry of Agriculture (Deptt. of Agricultural Research & Education).
- (3) Twenty-First Report on Demands for Grants (1995-96) of the Ministry of Agriculture (Deptt. of Animal Husbandry & Dairying).

- (4) **Twenty-Second Report on Demands for Grants (1995-96) of the Ministry of Water Resources.**
- (5) **Twenty-Third Report on Demands for Grants (1995-96) of the Ministry of Food Processing Industries.**
- 6. Report of the Standing Committee on Science and Technology, Environment and Forests**

SHRI OSCAR FERNANDES laid on the Table a copy (Hindi and English versions) of the Twenty-first Report of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1995-96) of the Department of Biotechnology (Ministry of Science and Technology).

7. Statement by Minister

The Minister of State of the Ministry of Petroleum and Natural Gas made a statement regarding shortage of diesel and petrol in the northern region.

8. Matters under Rule 377

- (1) **Shri Gopi Nath Gajapathi** raised a matter regarding need to provide central assistance to State Government of Orissa to cope up with acute drinking water problem in Ganjam and Gajapathi districts.
- (2) **DR. P. Vallal Peruman** raised a matter regarding need to instruct Neyveli Lignite Corporation to cover other accessories under renovation programme and enhance generation capacity of existing units.
- (3) **Shri Bheru Lal Mecna** raised a matter regarding need for construction of a bye-pass on National Highway No. 8 at Udaipur, Rajasthan.
- (4) **Shri Sriballav Panigrahi** raised a matter regarding need for construction of a bye-pass on the National Highway No. 6 at Deogarh town in Orissa.
- (5) **Smt. Vasundhara Raje** raised a matter regarding need to write off loan and interest taken by State Government of Rajasthan from the Centre.
- (6) **Shri Balraj Pasi** raised a matter regarding need to provide

reservation benefits to 'Navo Shudra' Caste throughout the country. ¹

(7) Shri Jitendra Nath Das raised a matter regarding need to make Ambari-Falakata aerodrome in Siliguri, functional.

(8) Shri Sanat Kumar Mandal raised a matter regarding need to provide adequate financial aid to the State Government of West Bengal to meet the problem of silting of rivers in Sunderbans area.

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.36 P.M.)

9. Calling Attention

Shri Uddhab Barman called the attention of the Minister of Health and Family Welfare to the situation arising out of spread of Malaria in Assam resulting in death of a large number of people and the steps taken by the Government in regard thereto.

The Deputy Minister in the Ministry of Health and Family Welfare made a statement in regard thereto.

10. The Budget (Railways)

Time allotted: 2 days

Time taken: 18 hrs. 58 mts.

Discussion on the following items of Business continued:—

* (1) General Discussion on the Budget (Railways)—1995-96.

* (2) Resolution—adopted

Discussion on the following Resolution moved by Shri C.K. Jaffer Sharief on the 2nd May, 1995 continued:—

That this House approves the recommendations made in paragraphs 56, 57, 58, 59, 60, 61, 62, 63, 64, and 65 contained in the Ninth Report of Railway Convention Committee, 1991 appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and other General Finance, which was presented to Lok Sabha on 14th March, 1995."

* Discussed together

After the combined debate, as indicated below the Resolution was adopted.

* (3) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1995-96, and cut motions thereto moved on the 2nd May, 1995.

* (4) Demands for Excess Grants Nos. 8 and 16 in respect of Budget (Railways) for 1992-93.

The following Members took part in the combined debate:—

- (1) Dr. Girija Vyas
- (2) Shri Manikrao Hodalya Gavit
- (3) Shri Inderjit
- (4) Smt. Dil Kumari Bhandri
- (5) Shri P.G. Narayanan
- (6) Shri Hannan Mollah
- (7) Shri Prabhu Dayal Katheria
- (8) Shri Chatrapal Singh
- (9) Shri Asht Bhuja Prasad Shukla ✓
- (10) Dr. Sudhir Ray
- (11) Shri Narain Singh Chaudhari
- (12) Shri Bhawani Lal Verma
- (13) Shri R. Jeevarathinam
- (14) Smt. Saroj Dubey
- (15) Shri Jitendra Nath Das
- (16) Shri Uddhab Barman
- (17) Prof. Susanta Chakraborty
- (18) Shri Lal Babu Rai
- (19) Dr. Ramesh Chand Tomar
- (20) Shri Ajoy Mukhopadhyay
- (21) Dr. Kartikeswar Patra

Shri C.K. Jaffer Sharief replied to the combined debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1995-96 as shown in column 4 of the printed List of Demands for Grants (Railways) for 1995-96, were voted in full.

* Discussed together

All the Demands for Excess Grants (No. 8 and 16) for the amounts shown under column 3 of the Printed List of the Demands for Excess Grants (Railways) for 1992-93 were voted in full.

11. Government Bill—Introduced

The Appropriation (Railways) No. 2 Bill, 1995.

12. Government Bill—Passed

The Appropriation (Railways) No. 2 Bill, 1995.

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The Motion was adopted and the Bill was passed.

13. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1995.

14. Government Bill—Passed

The Appropriation (Railways) No. 3 Bill, 1995.

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The Motion was adopted and the Bill was passed.

15. The Budget (General)—1995-96—Demands for Grants

Discussion on the Demands for Grants Nos. 15 to 21 under the control of the Ministry of Defence commenced.

Twelve cut motions (Nos. 34 to 39 and 56 to 61) were moved.

The discussion was not concluded.

5.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th May, 1995)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Friday, May 5, 1995/Vaisakha 15, 1917 (Saka)

No. 358

11.02 A.M.

1. Obituary references

The Speaker made references to the passing away of Shri Balasaheb Patil, a member of Second Lok Sabha and Shri N.R.M. Swamy, a member of First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 441—444 were orally answered. Replies to Starred Question Nos. 445—460 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4525—4754 were laid on the Table.

A statement by the Minister of State for Finance correcting the Reply given on December 23, 1994 to Unstarred Question No. 2674 regarding Income Tax by Nationalised Banks was also laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 1993-94.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Consolidated Annual Accounts* (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1993-94, together with

* Annual Report of the Employees' Provident Fund Organisation New Delhi was laid on the Table of the House on the 24th March, 1995.

Audit Report thereon, under sub-section (9) of section 5A of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Exports Development Authority, Kochi, for the the year 1993-94, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 1993-94.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
 - (i) G.S.R. 11 (E) published in Gazette of India dated the 4th January, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 208-81-Cus. dated the 22nd September, 1981.
 - (ii) G.S.R. 30 (E) published in Gazette of India dated the 16th January, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 73/94-Cus. dated the 1st March, 1994.
 - (iii) G.S.R. 85 (E) published in Gazette of India dated the 22nd February, 1995 together with an explanatory memorandum making certain amendments in certain notifications mentioned therein.
 - (iv) G.S.R. 110 (E) published in Gazette of India dated the 6th March, 1995 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India from the Union

of Myanmar from so much of that portion of the duty of customs leviable thereon as is in excess of 5 per cent *ad valorem* subject to certain conditions.

- (v) G.S.R. 318 (E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum making certain amendments in certain notifications mentioned therein.
 - (vi) The Imported Goods (Conditions of Transhipment) Amendment Regulations, 1994 published in Notification No. G.S.R. 884 (E) in Gazette of India dated the 28th December, 1994, together with an explanatory memorandum.
 - (vii) S.O. 203 (E) published in Gazette of India dated the 16th March, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purposes of assessment of imports.
 - (viii) S.O. 204 (E) published in Gazette of India dated the 16th March, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa* for purposes of assessment of imports.
 - (ix) S.O. 277 (E) published in Gazette of India dated the 29th March, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa* for purposes of assessment of imports.
 - (x) S.O. 278 (E) published in Gazette of India dated the 29th March, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purposes of assessment of exports.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:
- (i) G.S.R. 8 (E) published in Gazette of India dated the

4th January, 1995 together with an explanatory memorandum seeking to exempt from excise duty to specified goods procured by 100 per cent Export Oriented Undertakings, Units in Electronics Hardware Technology Park or Software Technology Parks scheme from units in Domestic Tariff Area subject to certain conditions.

- (ii) G.S.R. 9 (E) published in Gazette of India dated the 4th January, 1995 together with an explanatory memorandum seeking to prescribe rate of duty applicable to DTA sales and extent to which DTA sale is permissible for units in 100 per cent EOUs, EPZ, Electronic Hardware Technology Park Units or Software Technology Parks units.
- (iii) G.S.R. 10 (E) published in Gazette of India dated the 4th January, 1995 together with an explanatory memorandum rescinding four notifications mentioned therein.
- (iv) G.S.R. 86 (E) published in Gazette of India dated the 22nd February, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 212/87-CE, dated the 11th September, 1987.
- (v) G.S.R. 87 (E) published in Gazette of India dated the 23rd February, 1995 together with an explanatory memorandum seeking to fully exempt specified goods from basic and additional duties of excise leviable under additional duties of excise procured by an aquaculture farm registered as a 100 percent EOU from the units in Domestic Tariff area, subject to certain conditions.
- (vi) The Central Excise (Fifth Amendment) Rules, 1995 published in Notification No. G.S.R. 280(E) in Gazette of India dated the 20th March, 1995, together with an explanatory memorandum.
- (vii) G.S.R. 354(E) published in Gazette of India dated the 20th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 32/94-CE, dated the 4th July, 1994.

- (viii) The Central Excise (Sixth Amendment) Rules, 1995 published in Notification No. G.S.R. 355(E) in Gazette of India dated the 20th April, 1995 together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:—
- (i) S.O. 444 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Child Relief and You (CRY), Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
 - (ii) S.O. 445 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The National Institute of Public Finance and Policy, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (iii) S.O. 446 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Indian Silk Export Promotion Council, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (iv) S.O. 447 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Tribune Trust, Chandigarh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.
 - (v) S.O. 448 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Hamdard Dawakhana (Wakf), Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (vi) S.O. 449 published in Gazette of India dated the

18th February, 1995 regarding exemption to 'The Hamdard Dawakhana (Wakf), Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.

- (vii) S.O. 450 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Arya Vaidyasala, Kottakkal, Kerala' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (viii) S.O. 451 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Arya Vaidyasala, Kottakkal, Kerala' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (ix) S.O. 452 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Centre for Research in Rural & Industrial Development, Chandigarh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions.
- (x) S.O. 453 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Delhi Society for the Welfare of Mentally Retarded Children, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 and 1994-95 subject to certain conditions.
- (xi) S.O. 454 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Nai Talim Samithi, Savagram, Wardha (Maharashtra)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 and 1995-96 subject to certain conditions.
- (xii) S.O. 455 published in Gazette of India dated the 18th

February, 1995 regarding exemption to 'The Indian National Trust for Art and Cultural Heritage, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

- (xiii) S.O. 456 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Jnana Prabodhini Sansodhan Sanstha, Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions.
- (xiv) S.O. 457 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Mysore Resettlement and Development Agency, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 subject to certain conditions.
- (xv) S.O. 458 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Oil Coordination Committee, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.
- (xvi) S.O. 459 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Maratha Mandir, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xvii) S.O. 460 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Amalgamated Tamil Nadu Shares of Post-War Services Reconstruction Fund and Special Fund for Reconstruction and Rehabilitation of Ex-serviceman Fund, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.

- (xviii) S.O. 461 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Tata Agricultural and Rural Training Centre for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.
- (xix) S.O. 462 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Haryana State Council for Child Welfare, Chandigarh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xx) S.O. 463 published in Gazette of India dated the 18th February, 1995 regarding exemption to 'The Vivekananda Nidhi, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.
- (11)(a)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1993-94, alongwith Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1993-94, alongwith Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1993-94, alongwith Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering

Technology and Applied Nutrition, Calcutta, for the year 1993-94, alongwith Audited Accounts.

- (vi) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1993-94, alongwith Audited Accounts.**
- (vii) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Lucknow for the year 1993-94, alongwith Audited Accounts.**
- (viii) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1993-94, alongwith Audited Accounts.**
- (ix) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1993-94, alongwith Audited Accounts.**
- (x) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar for the year 1993-94, alongwith Audited Accounts.**
- (xi) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Jaipur, for the year 1993-94, alongwith Audited Accounts.**
- (xii) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1993-94, alongwith Audited Accounts.**
- (xiii) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior, for the year 1993-94, alongwith Audited Accounts.**
- (xiv) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, and**

Catering Technology, Thiruvananthapuram, for the year 1993-94, alongwith Audited Accounts.

- (xv) **A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year 1993-94, alongwith Audited Accounts.**
 - (xvi) **A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Udaipur, for the year 1993-94, alongwith Audited Accounts.**
 - (xvii) **A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Faridabad, for the year 1993-94, alongwith Audited Accounts.**
 - (xviii) **A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Darjeeling, for the year 1993-94, alongwith Audited Accounts.**
 - (xix) **A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Gangtok, for the year 1993-94, alongwith Audited Accounts.**
 - (xx) **A copy of the Annual Report (Hindi and English versions) of the Pondicherry Institute of Hospitality Crafts, Pondicherry, for the year 1993-94, alongwith Audited Accounts.**
 - (xxi) **A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1993-94, alongwith Audited Accounts.**
- (b) A copy of the Review (Hindi and English versions) by the Government of the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at New Delhi, Bombay, Madras, Goa, Calcutta, Bangalore, Lucknow, Hyderabad, Ahmedabad, Bhubaneswar, Jaipur, Bhopal, Gwalior, Thiruvananthapuram, Chandigarh and Food Craft Institutes at Udaipur, Faridabad, Darjeeling, Gangtok and Pondicherry and National Council for Hotel Management and Catering Technology, New Delhi, for the year 1993-94.**

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

5. Reports and minutes of Standing Committee on Labour and Welfare

SMT. CHANDRA PRABHA URS presented the following Reports (Hindi and English versions) of the Standing Committee on Labour and Welfare and the Minutes of the Sitzings of the Committee relating thereto.

- (1) Ninth Report on Action Taken by the Government on the recommendations contained in the Fifth Report of the Standing Committee on 'Demands for Grants (1994-95)' of the Ministry of Welfare.
- (2) Tenth Report on Action Taken by the Government on the recommendations contained in the Fourth Report of the Standing Committee on 'Demands for Grants (1994-95)' of the Ministry of Labour.
- (3) Elventh Report on Demands for Grants (1995-96) of the Ministry of Labour.
- (4) Twelfth Report on Demands for Grants (1995-96) of the Ministry of Welfare.

6. Matters under Rule 377

(1) Shri Pawan Diwan raised a matter regarding need to release water to Madhya Pradesh under Lower Jonk Project

(2) Shri Vishweshwer Bhaget raised a matter regarding need to set up agriculture based industry/heavy industry in Balaghat area in Madhya Pradesh.

(3) Shri Chattrapal Singh raised a matter regarding need to open more post office in Bulandshahar district in Uttar Pradesh.

(4) Shri Ram Prasad Singh raised a matter regarding need to declare Sasaram-Chausa-Azamgarh road as National Highway.

(5) Shri Sarat Pattanayak raised a matter regarding need to ensure that the proposed Development Council being set up in Western Orissa focus on equitable economic development of the area.

(6) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to start Vayudoot service from Dehradun, Uttar Pradesh.

(7) Shri Sobhanadreeswara Rao Vadde raised a matter regarding need to start development work at Vijayawada Airport, Andhra Pradesh.

(Lok Sabha adjourned at 1.10 P.M. to meet again at 2.15 P.M. At 2.26 P.M., Secretary-General announced that since there was no quorum, the Deputy Speaker had directed that Lok Sabha would meet at 2.45 P.M. Accordingly, the House re-assembled at 2.48 P.M.)

7. The Budget (General) — 1995-96 — Demands for grants

Time allotted	: 3 days
Time taken	: 37 mts.

Discussion on the Demands for Grants Nos. 15 to 21 under the control of the Ministry of Defence and cut motions thereto moved on the 4th May, 1995 continued.

Forty-four more cut motions (1 to 19; 40 to 42, 45 to 55, 62, 63 and 66 to 74) were moved.

Shri Jaswant Singh took part in the debate and his speech was not concluded.

The discussion was not concluded.

8. Motion regarding Thirty-ninth Report of the Committee on Private Members' Bills and Resolution.

Shri Khagapati Pradhani moved the following motion:—

“That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd May, 1995.”

The motion was adopted.

9. Private Member's Bills—Introduced

- (1) The Electropathy System of Medicine (Recognition) Bill, 1994, by Shrimati Saroj Dubey.
- (2) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1995, (Amendment of the Schedule) by Shri Vilas Muttemwar.
- (3) The Safari Karamcharis Small Scale Industries Development Corporation Bill, 1995, by Shri Mangal Ram Premi.
- (4) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 1995 (Insertion of new section 9A), by Shri Surendra Pal Pathak.

10. Private Members' Bill—Withdrawn

The Reservation of Posts for Scheduled Castes and Scheduled Tribes (In Government Services) Bill, 1992, by Dr. P. Vallal Peruman.

Further discussion on the motion for consideration of the Bill moved by Dr. P. Vallal Peruman, on the 9th December, 1994 continued.

The following members took part in the debate:—

- (1) Shri Gopi Nath Gajapathi
- (2) Prof. Rasa Singh Rawat
- (3) Shri Dwarka Nath Das
- (4) Shri Kamla Mishra Madhukar
- (5) Shri Nawal Kishore Rai
- (6) Dr. (Prof.) Girija Devi
- (7) Shri Ramashray Prasad Singh
- (8) Smt. Margaret Alva

Dr. P. Vallal Peruman replied to the debate.

The Bill was withdrawn by leave of the House.

11. Private Member's Bill—Under consideration

The Indian Penal Code (Amendment) Bill, 1994 (Amendment of section 354), by Shrimati Saroj Dubey.

The motion for consideration of the Bill was moved by Shrimati Saroj Dubey.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Smt. Dil Kumari Bhandari
- (3) Dr. (Prof.) Girija Devi
- (4) Smt. Pratibha Devisingh Patil
- (5) Kum. Frida Topno
- (6) Shri Ramashray Prasad Singh

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th May, 1995.)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Monday, May 8, 1995/Vaisakha 18, 1917 (Saka)

No. 359

11.03 A.M.

1. Starred Questions

Starred Question Nos. 462, 463, 465, 466 and 469 were orally answered. Replies to Starred Question Nos. 461, 464, 467, 468 and 470—480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4755—4984 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1993-94, under section 19 of the Delhi Urban Art Commission Act, 1973.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1993-94, together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

- (i) G.S.R. 644(E) published in Gazette of India dated the 16th August, 1994 approving the Cochin Port Trust Employees (Temporary Services) First Amendment Regulations, 1994.
- (ii) G.S.R. 818(E) published in Gazette of India dated the 17th November, 1994 approving the Tuticorin Port Trust Employees' (Recruitment Seniority and Promotion) Amendment Regulations, 1994.
- (iii) G.S.R. 867(E) published in Gazette of India dated the 16th December, 1994 containing corrigendum to the Notification No. G.S.R. 530(E) dated the 3rd August, 1993.
- (iv) G.S.R. 300(E) published in Gazette of India dated the 29th March, 1995 approving the Cochin Port Trust (Licencing of Clerks of Importers, Shippers and Clearing and Forwarding Agents) (Amendment) Regulations 1992.
- (v) G.S.R. 345(E) published in Gazette of India dated the 17th April, 1995 approving the Cochin Port Trust (Issue of Stevedoring Licences) (Amendment) Regulations 1994.

(5) A copy of the Motor Vehicles (All India Permit for Tourist Transport Operators) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 286(E) in Gazette of India dated the 22nd March, 1995, under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 1993-94, alongwith Audited Accounts, under section 24 of the Inland Waterways Authority of India Act, 1985.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 1993-94.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Errata* (Hindi and English versions) to the Detailed Demands for Grants of the Ministry of Food Processing Industries for the year 1995-96.

4. Report of the Standing Committee on Commerce

SHRI DWARKA NATH DAS laid on the Table a copy of the Twelfth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce, on Demands for Grants (1995-96) of the Department of Commerce (Ministry of Commerce).

5. Reports of the Committee on Home Affairs

PROF. M. KAMSON laid on the Table a copy each (Hindi and English versions) of the Fifteenth, Sixteenth and Seventeenth Reports of the Committee on Home Affairs on the Demands for Grants (1995-96) of the Ministries of Home Affairs, Personnel, Public Grievances & Pensions and Law, Justice & Company Affairs, respectively.

6. Reports of Standing Committee on Industry

SHRI MULLAPPALLY RAMACHANDRAN laid on the Table Copies (Hindi and English versions) of the Fourteenth and Fifteenth Reports of the Department-Related Parliamentary Standing Committee on Industry on the Demands for Grants (1995-96) of;

- (1) Ministry of Steel; and
- (2) Ministry of Mines.

7. Report of the Standing Committee on Science and Technology, Environment and Forests

KUMARI FRIDA TOPNO laid on the Table a copy (Hindi and English versions) of the Twenty-second Report of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1995-96) of the Ministry of Environment and Forests.

*The Detailed Demands for Grants of the Ministry of Food Processing Industries were laid on the Table on the 31st March, 1995.

8. Government Bill—Introduced

The Union Duties of Excise (Distribution) Amendment Bill, 1995.

9. Matters under Rule 377

(1) Shri K.H. Muniyappa raised a matter regarding need to ensure that the benefit of subsidy on fertilizer is passed on to the farmers.

(2) Dr. Vasant Pawar raised a matter regarding need to declare support price of onion.

(3) Shri Amar Pal Singh raised a matter regarding need to allow use of vacuum pan technology by the Khandsari units in the country.

(4) Shri Asht Bhuja Prasad Shukla raised a matter regarding need to include Khalilabad town in Basti district in Uttar Pradesh under I.S.D.L.T. and provide adequate funds for it.

(5) Shri Jitendra Nath Das raised a matter regarding need for reconstruction of bridges on national highway between Jalpaiguri town and Alipurduar damaged during floods in 1993.

(6) Shri Yaima Singh Yumnam raised the matter regarding need to maintain and protect the identity of Manipuri people.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.21 P.M.)

10. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding the incident of rioting and arson on the issue of installing a statue of Dr. B.R. Ambedkar in a plot on Parwana Road in Khureji under Police Station Krishna Nagar, Delhi.

11. The Budget (General) — 1995-96 — Demands for Grants

Time allotted	: 3 days
Time Taken	: 4 Hrs. 03 Mts.

Discussion on the Demands for Grants Nos. 15 to 21 under the control of the Ministry of Defence and cut motions thereto moved on the 4th and 5th May, 1995 continued.

The following Members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri Sudhir Sawant
- (3) Shri Amal Datta

● (4) Dr. (Prof.) Girija Devi (*Speech not concluded*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th May, 1995)

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Tuesday, May 9, 1995/Vaisakha 19, 1917 (Saka)

No. 360

11. A.M.

1. Starred Questions

Starred Question Nos. 481—483 were orally answered. Replies to Starred Questions Nos. 484—500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4985—5036 and 5038—5214 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 4 of 1994)—(Commercial)—Central Warehousing Corporation, under article 151(1) of the Constitution.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 83 of the Standards of Weights and Measures Act, 1976:—
 - (1) G.S.R. 303(E) published in Gazette of India dated the 30th March, 1995 making certain amendments in the Notification No. G.S.R. 863(E), dated the 14th December, 1994.

- (2) G.S.R. 304(E) published in Gazette of India dated the 30th March, 1995 making certain amendments in the Notification No. G.S.R. 696(E), dated the 20th September, 1994.
- (3) G.S.R. 305(E) published in Gazette of India dated the 30th March, 1995 making certain amendments in the Notification No. G.S.R. 314(E), dated the 12th March, 1994.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1995) for the year ended the 31st March, 1994 (Civil).
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 10 of 1995) for the year ended the 31st March, 1995 (Railway).
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 8 of 1995) for the year ended the 31st March, 1994 — Defence Services (Army and Ordinance Factories).
 - (iv) Report of the Comptroller and Auditor General of India—Union Government (No. 9 of 1995) for the year ended the 31st March, 1994 — (Defence Services—Air Force and Navy).
 - (v) Report of the Comptroller and Auditor General of India—Union Government (No. 11 of 1995) for the year ended the 31st March, 1994 (Other Autonomous Bodies).

- (6) A copy of the Appropriation Accounts, Indian Railways, for the year 1993-94, Part-I—Review (Hindi and English versions).
- (7) A copy of the Appropriation Accounts, Indian Railways, for the year 1993-94, Part-II—Detailed Appropriation Accounts (Hindi and English versions).
- (8) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of the Indian Government, Railways, for the year 1993-94 (Hindi and English versions).
- (9) A copy of the Appropriation Accounts, (Union Government) of the Defence Services for the year 1993-94 (Hindi and English versions).
- (10) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Warangal, for the year 1993-94.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamir-

pur, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hamirpur, for the year 1993-94.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 1993-94.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 1992-93.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1992-93, together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 1993-94.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 1993-94, together with Audit report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur for the year, 1993-94.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year, 1993-94.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1993-94, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volumes I and II) for the year 1993-94, together with Audit Report thereon.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year, 1993-94.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) The Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year, 1993-94.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year, 1993-94.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year, 1993-94.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy each of the following papers (Hindi and English

versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

- (i) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1993-94, together with Audit Report thereon.
- (ii) Annual Accounts of Indian Institute of Technology, Kharagpur, for the year 1993-94, together with Audit Report thereon.

4. Report of the Committee on Government Assurances

SHRI V.S. VIJAYARAGHAVAN presented the Twenty-eighth Report (Hindi and English versions) of the Committee on Government Assurances.

5. Report of the Committee on Subordinate Legislation

SHRI AMAL DATTA presented the Nineteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Report and Minutes of Standing Committee on Communications

SHRI PAWAN KUMAR BANSAL presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and the Minutes of the Sitzings of the Committee relating thereto:

- (1) Fifteenth Report on Demands for Grants (1995-96) of the Ministry of Communications (Department of Post).
- (2) Sixteenth Report on Demands for Grants (1995-96) of the Ministry of Information and Broadcasting.
- (3) Seventeenth Report on Demands for Grants (1995-96) of the Ministry of Communications (Department of Telecommunications).

7. Reports of Standing Committee on Food, Civil Supplies and Public Distribution

SHRI SHYAM BIHARI MISRA presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution.

- (1) Ninth Report on Action Taken by the Government on the

recommendations contained in the Sixth Report of the Committee on 'Demands for Grants (1994-95) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution'.

- (2) Tenth Report on Demands for Grants (1995-96) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution.
- (3) Eleventh Report on Action Taken by the Government on the recommendations contained in the Fifth Report of the Committee on 'Demands for Grants (1994-95) of the Ministry of Food'.
- (4) Twelfth Report on Demands for Grants (1995-96) of the Ministry of Food.

8. Report of the Standing Committee on Commerce

SHRI MOHAN RAWALE laid on the Table the Thirteenth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce, on Demands for Grants (1995-96) of the Ministry of Textiles.

9. Matters Under Rule 377

(1) Shri Pawan Diwan raised a matter regarding need to grant Statehood to Chhatisgarh region.

(2) Shri Manphool Singh raised a matter regarding need to formulate a concrete scheme for providing drinking water in water scarcity villages particularly Lunkaransar, Kolayat, Norva Tehsils in Rajasthan.

(3) Shri Mohan Lal Jhikram raised a matter regarding need to construct air strip near Kanha National Park, Madhya Pradesh.

(4) Prof. Rasa Singh Rawat raised a matter regarding need to set up a high power television transmitter at Taragarh in Ajmer district, Rajasthan.

(5) Shri Laxminarain Mani Tripathi raised a matter regarding need to open L.P.G. outlets and Petrol pumps in big towns of Kaiserganj Parliamentary Constituency, Uttar Pradesh.

(6) Shri Naval Kishore Rai raised a matter regarding need to include Sitamarhi district of Bihar under Intensive Jawahar Rojgar Yojna.

(7) Smt. Dil Kumari Bhandari raised a matter regarding need to accord approval to the proposal of Sikkim Government for construction of a Stadium in the State.

(8) Shri Birbal raised a matter regarding need to write off loans of farmers of Indira Gandhi Canal Project area of Rajasthan.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.23 P.M.)

10. The Budget (General)—1995-96— Demands for Grants

Time allotted : 3 days

Time Taken : 9 Hrs. 17 Mts.

Discussion on the Demands for Grants Nos. 15 to 21 under the control of the Ministry of Defence and cut motions thereto moved on the 4th and 5th May, 1995 continued.

The following Members took part in the debate:—

- (1) Dr. (Prof.) Girija Devi
- (2) Shri Indrajit Gupta
- (3) Shri Pawan Kumar Bansal
- (4) Shri Jagat Vir Singh Drona
- (5) Maj Gen. R. G. Williams
- (6) Shri George Fernandes
- (7) Shri R. Naidu Ramasamy
- (8) Shri Umrao Singh
- (9) Maj. Gen. (Retired) Bhuwan Chandra Khanduri
- (10) Shri Mallikarjun
- (11) Shri Pramotes Mukherjee

The Discussion was not concluded.

7.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th May, 1995)

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, May 10, 1995/Vaisakha 20, 1917 (Saka)

No. 361

11.01 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri K. Suryanarayana who was a Member of Fourth, Fifth and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 501—504 were orally answered. Replies to Starred Question Nos. 505—520 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5215—5352 were laid on the Table.

4. Cancellation of Sitting

The Minister of Parliamentary Affairs informed that at the meeting of Speaker with Leaders of Parties/Groups held that day, it was decided that the sitting of the House fixed for Friday, the 12th May, 1995 might be cancelled.

The House agreed.

5. Statement by Minister

The Minister of Textiles made a statement regarding the National Textile Corporation Limited.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Electronics Trade and Technology Development Corporation Limited for the year 1993-94 within the stipulated period of nine months after the close of the Accounting year.
- (2) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1995)—(Commercial) for the year ended the 31st March, 1994— Review of Accounts.
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1995)—(Commercial) for the year ended the 31st March, 1994— Comments on Accounts.
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 3 of 1995)—(Commercial) for the year ended the 31st March, 1994—Audit Observations.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Statement regarding Review by the Government of the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Desiccated Coconut Grading and Marking Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 632 in Gazette of India dated the 17th December, 1994, under sub-section (3) of section 3 of the Agricultural produce (Grading and Marking) Act, 1937.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1992-93.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homocopathy, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homocopathy, New Delhi, for the year 1993-94.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) Statement * (Hindi and English versions) showing reasons for delay in laying the Education (Amendment) Regulation, 1994.

7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1995, passed by Lok Sabha on the 4th May, 1995.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1995, passed by Lok Sabha on the 4th May, 1995.

8. Report of the Committee on Private Members' Bills and Resolutions

Shri Santram Singla presented the Fortieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. Report and Minutes of Standing Committee on Communications

Shri Pawan Kumar Bansal presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and the Minutes of the Sitzings of the Committee relating thereto:

- (1) Eighteenth Report on Action Taken by the Government on recommendations contained in the Sixth Report of the Standing Committee on Communications on Demands for Grants (1994-95) of the Ministry of Communications—
(i) Postal Services and (ii) Telecommunications Services.
- (2) Nineteenth Report on Action Taken by the Government on recommendations contained in the Seventh Report of the Standing Committee on Communications on Demands for Grants (1994-95) of the Ministry of Information and Broadcasting.

* The Education (Amendment) Regulations, 1994 were laid on the Table of the House on the 26th April, 1995.

10. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Radhika Ranjan Pramanik laid on the Table a copy (Hindi and English versions) of the Twenty-third Report of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1995-96) of the Department of Space.

11. Report of the Standing Committee on Transport and Tourism

Shri Sivaji Patnaik laid the Sixteenth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Transport and Tourism on Demands for Grants, 1995-96 of the Ministry of Surface Transport.

12. Minutes of Committee on Absence of Members from the Sittings of the House

Dr. Kartikeswar Patra laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on 29 March, 1995.

13. Matters under Rule 377

(1) Dr. Kartikeswar Patra raised a matter regarding need for construction of a new railway line linking Digha in West Bengal with Jaleswar in Orissa.

(2) Dr. P. Vallal Peruman raised a matter regarding need to exempt Handloom Weavers' Cooperative Societies from Income Tax.

(3) Dr. Ramesh Chandra Tomar raised a matter regarding need to set up proposed university of National Capital Territory at Ghaziabad (U.P.).

(4) Shri Dwarka Nath Das raised a matter regarding need for extension of Railway line from Dullabcherra to Ranpur in Karimganj-Dullabcherra section in Karimganj district, Assam.

(5) Shri Sivaji Patnaik raised a matter regarding need to include Gania and Nuagaon blocks in Nayagarh district of Orissa under Employment Assurance Scheme.

(6) Shri Hari Kewal Prasad raised a matter regarding need to set up industries in eastern districts of U.P.

(7) Shri Shravan Kumar Patel raised a matter regarding need to amend Urban Land Ceiling Act to mitigate the hardship of farmers.

(Lok Sabha adjourned at 2.10 P.M. and re-assembled at 3.17 P.M.)

14. The Budget (General) — 1995-96 — Demands for Grants

Time allotted	: 3 days
Time taken	: 12 Hrs. 12 Mts.

Discussion on the Demands for Grants Nos. 15 to 21 under the control of the Ministry of Defence and cut motions thereto moved on the 4th and 5th May, 1995 continued.

The following Members took part in the debate:—

- (1) Maj. D.D. Khanoria
- (2) Shri Lacta Umbrey
- (3) Shri Ram Nagina Mishra
- (4) Shri Yaima Singh Yumnam
- (5) Shri Mani Shankar Aiyer
- (6) Prof. Rasa Singh Rawat
- (7) Shri Ramashray Prasad Singh
- (8) Shri Sarat Pattanayak
- (9) Prof. Prem Dhumal
- (10) Shri Mohan Rawale
- (11) Shri Chandrajcet Yadav (*Speech unfinished*)

The discussion was not concluded.

6.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th May, 1995).

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Monday, May 15, 1995/Vaisakha 25, 1917 (Saka)

No. 362

11 A.M.

1. Questions

(i) The Question Hour having been suspended, the replies to Starred Question Nos. 541—560 put down in the order paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 5583—5728 will be printed in the Official Report for the day.

(ii) The sitting of Lok Sabha for Friday, the 12th May, 1995 having been cancelled, the replies to Starred Question Nos. 521—540 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 5353—5582 listed for that day will be printed in the Official Report for the day.

2. Adjournment Motion

Time allotted: 5 hrs.

Time taken: 8 hrs. 44mts.

The Speaker gave his consent to the moving of adjournment motion regarding grave situation arising out of the failure of the Government to put down with an iron hand Pakistan sponsored terrorists activities in the State of Jammu & Kashmir leading to the total destruction and desecration of the shrine of Char-e-Sharief and large scale killing of innocent persons and burning down of the whole township, given notice by Sarvashri Somnath Chatterjee, Sultan

Salahuddin Owaisi, Hannan Mollah, Basudeb Acharia, Srikanta Jena, Atal Bihari Vajpayee, Indrajit Gupta, Jaswant Singh, Bhogendra Jha, Ram Vilas Paswan, Chandrajit Yadav, Venkateswara D. Rao, George Fernandes and Sharad Yadav.

Shri Somnath Chatterjee who had secured the first position in the ballot thereafter asked for leave of the House to the moving of the motion. As no objection was taken, the Speaker informed that the leave was granted and directed that the motion be taken up immediately.

Shri Somnath Chatterjee moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri Mani Shankar Aiyar
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Salman Khurshid
- (4) Shri Chandra Shekhar

(Lok Sabha adjourned at 1.58 P.M. and re-assembled at 3.03 P.M.).

- (5) Shri P.C. Chacko
- (6) Shri Sharad Yadav
- (7) Shri Arjun Singh
- (8) Shri Indrajit Gupta
- (9) Shri Chiranji Lal Sharma
- (10) Shri Sultan Salahuddin Owaisi
- (11) Shri Surya Narain Yadav
- (12) Shri George Fernandes
- (13) Shri Abdul Ghafoor
- (14) Shri Sudhir Sawant
- (15) Shri Jaswant Singh
- (16) Shri P.G. Narayanan
- (17) Shri Venkateswara D. Rao
- (18) Shri Chitta Basu
- (19) Shri Suraj Mandal
- (20) Shri Hannan Mollah
- (21) Shri Mohan Rawale
- (22) Shri Bhogendra Jha

(23) Shri P.V. Narasimha Rao

Shri Somnath Chatterjee replied to the debate.

On the motion the House divided: Ayes 186; Noes 221.

Accordingly, the motion was negatived.

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:—

- (1) A copy of the Notification No. G.S.R. 312(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1995 approving the Paradip Port Trust (Licensing of Stevedores) Amendment Regulation, 1994, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (2) A copy of the Capital Restructuring Order (Hindi and English versions) dated the 30th March, 1995 in respect of Paradeep Phosphates Limited including conversion of Government loan into Share Capital, under sub-section (6) of section 81 of the Companies Act, 1956.

4. REPORTS AND MINUTES OF THE COMMITTEE ON URBAN & RURAL DEVELOPMENT (1995-96)

Shri Prataprao B. Bhosale presented the following Reports (Hindi and English versions) of the Standing Committee on Urban and Rural Development and the Minutes of the sittings of the Committee relating thereto:

- (1) Fourteenth Report on Action Taken by the Government on recommendations contained in the Third Report of the Standing Committee on Urban and Rural Development on Annual Report of the Ministry of Urban Development (1992-93).
- (2) Fifteenth Report of the Standing Committee on Urban and Rural Development on Demands for Grants (1995-96) of the Ministry of Urban Affairs and Employment.
- (3) Sixteenth Report of the Standing Committee on Urban and Rural Development on Demands for Grants (1995-96) of the Ministry of Rural Areas and Employment.

- (4) **Seventeenth Report on Action Taken by the Government on recommendations contained in the Fifth Report of the Standing Committee on Urban and Rural Development on Demands for Grants (1994-95) of the Ministry of Urban Affairs and Employment.**
 - (5) **Eighteenth Report on Action Taken by the Government on recommendations contained in the Sixth Report of the Standing Committee on Urban and Rural Development on Demands for Grants (1994-95) of the Ministry of Rural Development.**
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5. REPORT OF THE STANDING COMMITTEE ON INDUSTRY

Shrimati Sumitra Mahajan laid on the Table a copy (Hindi and English versions) of the Sixteenth Report of the Department-Related Parliamentary Standing Committee on Industry on the Demands for Grants (1995-96) of the Ministry of Industry.

6. REPORTS OF THE STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

Shri Sharad Dighe laid on the Table a copy each (Hindi and English versions) of the Twenty-fourth and Twenty-fifth Reports of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1995-96) of the Departments of Scientific and Industrial Research and Electronics, respectively.

7. STATEMENTS BY MINISTERS

- (1) **The Minister of Agriculture laid on the Table a copy of statement (Hindi and English versions) on the Potato Wart disease in west Bengal.**
- (2) **The Minister of State of the Ministry of Petroleum and Natural Gas laid on the Table a copy of statement (Hindi and English versions) on the present position of supply of diesel and petrol in the northern region.**

(3) The Minister of State in the Ministry of Home Affairs laid on the Table a copy each of the statements (Hindi and English versions) on the:—

- (i) formation of Autonomous Hill Development Councils for Ladakh; and
- (ii) withdrawal of Restricted Area Permit (RAP) from the State of Assam, Meghalaya and Tripura.

8.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th May, 1995)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, May 16, 1995/Vaisakha 26, 1917 (Saka)

No. 363

11 A.M.

1. Starred Questions

Starred Question Nos. 562 and 563 were orally answered. Replies to Starred Question Nos. 561 and 564—580 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5729—5985 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 1993-94, alongwith Audited Accounts, under section 23 of the Bureau of Indian Standards Act, 1986.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Report (Hindi and English versions) of the

Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1993, under article 151(2) of the Constitution read with clause (c)(iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir.

- (4) A copy each of the following papers (Hindi and English versions) under clause (c)(iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir:—

(i) Finance Accounts of the Government of Jammu and Kashmir for the year 1992-93.

(ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1992-93.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1993-94, under sub-section (4) of section 15 of the Coconut Development Board, Act, 1979.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1993-94, together with Audit Report thereon, under sub-section (4) of section 17 of the Coconut Development Board, Act, 1979.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 1993-94.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) A copy each of the following Notifications (Hindi and English versions) under section 28 of the University Grants Commission Act, 1956:—

(i) The University Grants Commission (Qualifications required of a person to be appointed to the teaching staff of a university and institutions affiliated to it) Regulations, 1991 published in Notification No. 1-11/87 (CPP) in Gazette of India dated the 5th October, 1991.

- (ii) The University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Rules, 1992 published in Notification No. GSR 75 in Gazette of India dated the 22nd February, 1992.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi for the year 1993-94, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, New Delhi for the year 1993-94.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1993-94, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 1993-94.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum Board, Hyderabad, for the year 1992-93.
- (12) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (11) above.

4. Reports of the Committee on Agriculture

Shri Nitish Kumar presented the following Reports (Hindi and English versions) of the Committee on Agriculture :

- (1) Twenty-Fourth Report on Action Taken by the Government on

Seventh Report — Demands for Grants (1994-95) of the Ministry of Agriculture (Deptt. of Agriculture & Cooperation).

- (2) Twenty-Fifth Report on Action Taken by the Government on Eighth Report — Demands for Grants (1994-95) of the Ministry of Agriculture (Deptt. of Agricultural Research & Education).
- (3) Twenty-Sixth Report on Action Taken by the Government on Ninth Report — Demands for Grants (1994-95) of the Ministry of Agriculture (Deptt. of Animal Husbandry & Dairying).
- (4) Twenty-Seventh Report on Action Taken by the Government on Tenth Report — Demands for Grants (1994-95) of the Ministry of Water Resources.
- (5) Twenty-Eighth Report on Action Taken by the Government on Eleventh Report — Demands for Grants (1994-95) of the Ministry of Food Processing Industries.

5. Statement by Ministers

* (1) The Minister of Railways made a statement regarding the accident involving 6019 Madras-Kanya Kumari Express and empty goods train on Southern Railway on 14 May, 1995.

(2) The Minister of Food laid on the Table a copy of statement (Hindi and English version)—(i) correcting the reply given on May 2, 1995, to Starred Question No. 397 by Prof. Ram Kapse regarding Issue Price of foodgrains; and (ii) giving reasons for delay in correcting the reply.

6. Matters under Rule 377

1. Shri Balin Kuli raised a matter regarding need for construction of a bye-pass on National Highway No. 52 at North Lakhimpur, Assam.

2. Shri Shantaram Potdukhe raised a matter regarding need to give clearance to the pending irrigation projects of Vidarbha region of Maharashtra.

3. Shri Shravan Kumar Patel raised a matter regarding need to stop shifting of Research and Development wing of the Government carriage factory, Jabalpur to Pune.

4. Shri Uttamrao D. Patil raised a matter regarding need to grant statehood to Vidarbha in Maharashtra.

5. Shri Chetan P.S. Chauhan raised a matter regarding need to set up L.P.G. outlet at Dhanora in Moradabad district, U.P.

6. Dr. Ram Krishna Kusmaria raised a matter regarding need for early construction of railway overbridge at Damoh in Madhya Pradesh.

7. Shri Ajoy Mukhopadhyay raised a matter regarding need to provide better railway facilities in Nadia district, West Bengal.

8. Dr. N. Murugesan raised a matter regarding need to declare Nagapattinam-Cudalore-Mysore State highway as national highway.
(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.35 P.M.)

7. The Budget (General)—1995—Demands for Grants

Time allotted: 3 days

Time taken: 14 hrs. 49 mts.

(i) Discussion on the Demands for Grants Nos. 15 to 21 under the control of the Ministry of Defence and cut motions thereto moved on the 4th and 5th May, 1995 continued.

The following Members took Part in the debate:—

- (1) Shri Chandrajeev Yadav
- (2) Shri Bhogendra Jha
- (3) Prof. K.V. Thomas
- (4) Shri Ayub Khan
- (5) Shri Dau Dayal Joshi
- (6) Shri K.D. Sultanpuri

Shri P.V. Narasimha Rao replied to the debate.

The discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 15 to 21 (both Revenue Account

and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 6 of the printed List of Demands for Grants—Budget (General) for 1995-96 were voted in full.

Time allotted: 5 hrs. 30 mts.

Time taken: 48 mts.

Balance 4 hrs. 42 mts.

(ii) Discussion on the Demands for Grants Nos. 13 and 14 under the control of the Ministry of Communications commenced.

One Hundred and Seventy-nine cut motions (Nos. 2 to 25, 29, 30, 33, 34, 50 to 52, 60 to 92, 103 to 199, 216 to 233) were moved.

Prof. Prem Dhumal took part in the debate and his speech was not concluded.

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th May, 1995).

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, May 17, 1995/Vaisakha 27, 1917 (Saka)

No. 364

11 A.M.

1. Starred Questions

Starred Question Nos. 581—584 were orally answered. Replies to Starred Question Nos. 585—600 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5959—6103 and 6105—6107 were laid on the Table.

3. Papers to be laid on the Table

The following papers were laid on the Table:—

1. A statement (Hindi and English versions) regarding rejection of Award in Compulsory Arbitration (JCM), Reference No. 1 of 1991.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1993-94.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1993-94, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by

the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 1993-94.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1993-94, under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1993-94, together with Audit Report thereon, under sub-section (4) of section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research Chandigarh, for the year 1993-94.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Annual Accounts* (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1991-92, together with Audit Report thereon, under section 18 of the All India Institute of Medical Sciences Act, 1956.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Report of the Committee on Private Members' Bills and Resolutions

SHRI S. MALLIKARJUNAIAH presented the Forty-first Report

* The Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1991-92 was laid on the Table of the House on the 26th August, 1993.

(Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports and Minutes of the Committee on Papers Laid on the Table

SHRI T.J. ANJALOSE presented the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table and the Minutes of the sittings of the Committee relating thereto:—

- (1) Sixteenth Report of the Committee on Papers Laid on the Table; and
- (2) Seventeenth Report on Action Taken by the Government on the recommendations contained in the Seventh, Ninth, Tenth, Eleventh and Twelfth Report of the Committee on Papers Laid on the Table (Tenth Lok Sabha).

6. Matters under Rule 377

1. Shri P.C. Chacko raised a matter regarding need to stop duty free import of natural rubber.

2. Shri K.D. Sultanpuri raised a matter regarding need to provide more funds to State Government of Himachal Pradesh to cope up with acute drinking water problem in Shimla.

3. Shri Pawan Kumar Bansal raised a matter regarding need to restore Chandigarh — Leh and Chandigarh — Delhi flights by I.A.C.

4. Shri C.P. Mudalagiriappa raised a matter regarding need to lift ban imposed on export of sandal wood.

5. Shri Ram Singh Kashwan raised a matter regarding need to set up L.P.G. outlet at Ladnu town, Rajasthan.

6. Shri Naresh Kumar Baliyan raised a matter regarding need to implement the Central schemes so as to solve acute drinking water problem in Kairana, Mazaffer Nagar, U.P.

7. Shri Ram Prasad Singh raised a matter regarding need to clear the proposal for and to provide adequate funds for modernisation of Sone canal under Sone-Barrage Irrigation Project.

8. Shri Ramashray Prasad Singh raised a matter regarding need to provide better telephone facilities in Jahanabad district, Bihar.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.40 P.M.)

7. The Budget (General)—1995—Demands for Grants

Time allotted : 5 hrs. 30 mts.

Time taken : 4 hrs. 45 mts.

(i) Discussion on the Demands for Grants. Nos. 13 and 14 under the control of the Ministry of Communications and cut motions thereto moved on the 16th May, 1995 continued:—

The following Members took part in the debate:—

- (1) Prof. Prem Dhumal
- (2) Shri Prithviraj D. Chavan
- (3) Smt. Suseela Gopalan
- (4) Dr. Mumtaz Ansari
- (5) Prof. (Smt.) Savithiri Lakshmanan
- (6) Shri Dattatraya Bandaru
- (7) Shri Vijay Kumar Yadav
- (8) Shri Yaima Singh Yumnam
- (9) Shri Sobhanadreeswara Rao Vadde
- (10) Shri Hari Kewal Prasad
- (11) Dr. (Smt.) K.S. Soundaram
- (12) Shri Mohan Rawale

Shri Sukh Ram replied to the debate.

The discussion was concluded.

On the cut motion No. 144 moved by Shri Basudeb Acharia the House divided; Ayes. *96 and Noes *218.

Accordingly, the cut motion was negatived.

On the cut motion No. 60 moved by Dr. Laxminarain Pandey the House divided; Ayes 170 and Noes *224.

Accordingly, the cut motion was negatived.

All other cut motions moved were negatived.

All the Demands for Grants Nos. 13 and 14 (both Revenue Account and Capital Account) for which the Ministry of Communications is responsible for the amounts shown under column 6 of the printed List of Demands for Grants—Budget (General) for 1995-96 were voted in full.

(ii) At 7.52 P.M., the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under Column 6 of the printed List of Demands for Grants—Budget (General) for 1995-96 were submitted to the vote of the House and voted in full:—

- (1) Demand Nos. 1 to 4 relating to Ministry of Agriculture.
- (2) Demand Nos. 5 and 6 relating to Ministry of Chemicals and Fertilizers.
- (3) Demand Nos. 7 and 8 relating to Ministry of Civil Aviation and Tourism.
- (4) Demand No. 9 relating to Ministry of Civil Supplies, Consumer Affairs and Public Distribution.
- (5) Demand No. 10 relating to Ministry of Coal.
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce.
- (7) Demand No. 22 relating to Ministry of Environment and Forests.
- (8) Demand No. 23 relating to Ministry of External Affairs.
- (9) Demand Nos. 24 to 26, 28 and 29, 31 to 36 relating to Ministry of Finance.
- (10) Demand No. 37 relating to Ministry of Food.
- (11) Demand No. 38 relating to Ministry of Food Processing Industries.

* Subject to correction.

- (12) Demand Nos. 39 and 40 relating to Ministry of Health and Family Welfare.
- (13) Demand Nos. 41 to 45 and 95 to 99 relating to Ministry of Home Affairs.
- (14) Demand Nos. 46 to 49 relating to Ministry of Human Resource Development.
- (15) Demand Nos. 50 to 53 relating to Ministry of Industry.
- (16) Demand Nos. 54 and 55 relating to Ministry of Information and Broadcasting.
- (17) Demand No. 56 relating to Ministry of Labour.
- (18) Demand Nos. 57 and 58, 60 relating to Ministry of Law, Justice and Company Affairs.
- (19) Demand No. 61 relating to Ministry of Mines.
- (20) Demand No. 62 relating to Ministry of Non-conventional Energy Sources.
- (21) Demand No. 63 relating to Ministry of Parliamentary Affairs.
- (22) Demand No. 64 relating to Ministry of Personnel, Public Grievances and Pensions.
- (23) Demand No. 65 relating to Ministry of Petroleum and Natural Gas.
- (24) Demand Nos. 66 to 68 relating to Ministry of Planning & Programme Implementation.
- (25) Demand No. 69 relating to Ministry of Power.
- (26) Demand Nos. 70 and 71 relating to Ministry of Rural Development.
- (27) Demand Nos. 72 to 74 relating to Ministry of Science and Technology.
- (28) Demand No. 75 relating to Ministry of Steel.
- (29) Demand Nos. 76 to 78 relating to Ministry of Surface Transport.

- (30) Demand No. 79 relating to Ministry of Textiles.
- (31) Demand Nos. 80 to 82 relating to Ministry of Urban Development.
- (32) Demand No. 83 relating to Ministry of Water Resources.
- (33) Demand No. 84 relating to Ministry of Welfare.
- (34) Demand Nos. 85 and 86 relating to Department of Atomic Energy.
- (35) Demand No. 87 relating to Department of Electronics.
- (36) Demand No. 88 relating to Department of Ocean Development.
- (37) Demand No. 89 relating to Department of Space.
- (38) Demand Nos. 90 and 91, 93 relating to Parliament, Secretariats of President and Vice-President, Union Public Service Commission.

8. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1995.

9. Government Bill—Passed

The Appropriation (No. 2) Bill, 1995.

The motion for consideration of the Bill was moved by Shri M.V. Chandrashekhar Murthy.

The following Members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri P.R. Kumaramangalam
- (3) Dr. Ramkrishna Kusmaria

Sarvashri S.B. Chavan, H.R. Bhardwaj and Manmohan Singh replied to the points raised by members.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

8.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th May, 1995).

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, May 18, 1995/Vaisakha 28, 1917 (Saka)

No. 365

11.02 A.M.

1. Starred Questions

Starred Question Nos. 601, 602, 604 and 605 were orally answered. Replies to Starred Question Nos. 603 and 606—620 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6108—6327 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Colliery Control (Amendment) Order, 1995 (Hindi and English versions) published in Notification No. G.S.R. 20(E) in Gazette of India dated the 9th January, 1995, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1993-94, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 1993-94.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Central Industrial Security Force (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 19 in Gazette of India dated the 14th January, 1995, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

4. Reports and Minutes of Standing Committee on Energy

SMT. DIL KUMARI BHANDARI presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Energy:—

- (1) Twenty-Fourth Report on “Non-conventional Energy Source Schemes and the Consumer” and minutes relating thereto.
- (2) Twenty-Fifth Report on “Coal Linkages—Policy and its implementation—An examination” and minutes relating thereto.

5. Matters under Rule 377

1. Shri Kodikkunil Suresh raised a matter regarding need to ensure early functioning of ESI hospitals in Quilon and Pathanamthitta districts in Kerala.

2. Shri Manphool Singh raised a matter regarding need to take steps for protecting the fertile land around Indira Gandhi Canal, Rajasthan from water-logging.

3. Shri Bhagwan Shankar Rawat raised a matter regarding need for construction of a barrage on river Yamuna and to take steps to solve acute water problem in Agra.

4. Shri Mangal Ram Premi raised a matter regarding need for construction of an overbridge at Nagina Railway Station in Bijnore district, Uttar Pradesh.

5. Shri Manjay Lal raised a matter regarding need to take steps for re-opening of unit of IDPL at Muzaffarpur, Bihar.

6. Shri Surya Narain Yadav raised a matter regarding need to provide funds for the construction of a dam on river Koshi in Bihar.
(*Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.36 P.M.*)

6. Government Bill—Under Consideration

Time allotted	: 10 Hrs.
Time taken	: 3 Hrs. 24 Mts.
Balance	: 6 Hrs. 36 Mts.

The Finance Bill, 1995.

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

The following members took part in the debate:—

- (1) Prof. Ram Kapse
- (2) Dr. Debi Prosad Pal
- (3) Shri Ramashray Prasad Singh
- (4) Shri V.S. Vijayaraghavan
- (5) Shri Girdhari Lal Bhargava
- (6) Shri Nirmal Kanti Chatterjee
- (7) Prof. (Dr.) S.P. Yadav

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th May, 1995).

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, May 19, 1995/Vaisakha 29, 1917 (Saka)

No. 366

11.05 A.M.

1. Starred Questions

Starred Question Nos. 621—624 were orally answered. Replies to Starred Question Nos. 625—640 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6328—6557 were laid on the Table.

3. Submissions by Members regarding problems of Agricultural labourers in the country.

The following members made submissions regarding problems of agricultural labourers in the country:—

- (1) Shri Hannan Mollah
- (2) Shri Sharad Yadav
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Virender Singh
- (5) Shri Atal Bihari Vajpayee
- (6) Shri A. Charles
- (7) Shri Mohan Singh (Deoria)
- (8) Shri Vijay Kumar Yadav
- (9) Shri Bandaru Dattatraya
- (10) Shri Devendra Prasad Yadav

- (11) Dr. Satyanarayan Jatiya
- (12) Shri Surya Narain Yadav
- (13) Shri P.G. Narayanan
- (14) Shri Manjay Lal
- (15) Shri Santosh Kumar Gangwar
- (16) Shri Balraj Passi
- (17) Shri Yaima Singh Yumnam
- (18) Shri Ram Prasad Singh
- (19) Shri Vishwa Nath Shastri
- (20) Shri Ramnihore Rai
- (21) Prof. Rasa Singh Rawat
- (22) Smt. Chandra Prabha Urs
- (23) Shri Bhogendra Jha
- (24) Shri Mohan Rawale
- (25) Shri Keshari Lal
- (26) Shri Prabhu Dayal Kathcria
- (27) Shri P.A. Sangma
- (28) Shri Uttambhai Patel

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement* (Hindi and English versions) showing reasons for delay in laying the Annual Accounts together with Audit Report thereon of the Employees' Provident Fund Organisation, New Delhi, for the year 1993-94.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 49 of the Tea Act, 1953:—
 - (i) The Tea Board (Recruitment and Conditions of Service of Directors of Tea Promotion Appointed by Government) Amendment Rules, 1995 published in Notification No. G.S.R. 23(E) in Gazette of India dated the 12th January, 1995.

* Annual Accounts and Audit Report of the Employees' Provident Fund Organisation, New Delhi, for the year 1993-94 were laid on the Table of the House on the 5th May, 1995.

- (ii) The Tea Amendment Rules, 1995 published in Notification No. G.S.R. 301(E) in Gazette of India dated the 30th March, 1995.
- (3) A copy of the Notification No. G.S.R. 29(E) (Hindi and English versions) published in Gazette of India dated the 21st January, 1995 containing corrigendum to the Notification No. G.S.R. 452 dated the 15th September, 1992, issued under section 50 of the Tea Act, 1953.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1993-94.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1993-94, alongwith Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1993-94.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1993-94.
- (8) A copy of the State Bank of India General Regulations (Amendment) Regulations, 1994 (Hindi and English versions)

published in Notification No. CO/S&B/3391 in Gazette of India dated the 31st December, 1994, under sub-section (4) of section 50 of the State Bank of India Act, 1955.

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:—

- (i) The Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1995 published in Notification No. S.O. 289(E) in Gazette of India dated the 3rd April, 1995.
- (ii) The Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1995 published in Notification No. S.O. 290(E) in Gazette of India dated the 3rd April, 1995.

- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 50(E) published in Gazette of India dated the 3rd February, 1995 together with an explanatory memorandum seeking to provide the import duty on copper wires, copper cathods and copper wire rods, made out of copper concentrates sent out of India, would be charged at 50 percent of the value addition abroad which would consist of labour charges, cost of material (excluding cost of goods sent out of India) and insurance and freight charges.
- (ii) The Import Manifest (Vessels) Amendment Regulations, 1995 published in the Notification No. G.S.R. 132(E) in Gazette of India dated the 13th March, 1995 together with an explanatory memorandum.
- (iii) G.S.R. 272(E) published in Gazette of India dated the 16th March, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 161/92-Cus., dated the 20th April, 1992.

- (iv) G.S.R. 275(E) published in Gazette of India dated the 20th March, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 69/95-Cus., dated the 16th March, 1995.
 - (v) G.S.R. 285(E) published in Gazette of India dated the 22nd March, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 69/95-Cus., dated the 16th March, 1995.
 - (vi) G.S.R. 306(E) published in Gazette of India dated the 30th March, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 47/95-Cus., dated the 16th March, 1995.
 - (vii) G.S.R. 310(E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum regarding exemption to the goods imported into India from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
 - (viii) G.S.R. 311(E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum making certain amendments in the Notifications mentioned in the table under the Notification.
 - (ix) G.S.R. 323(E) published in Gazette of India dated the 1st April, 1995 together with an explanatory memorandum seeking to prescribe concessional rates of basic customs duty on specified goods when imported into India from Sri Lanka.
 - (x) G.S.R. 324(E) published in Gazette of India dated the 3rd April, 1995 together with an explanatory memorandum regarding exemption to edible oils or any material from which edible oil can be extracted from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.
- (11) A copy each of the following Notifications (Hindi and English

versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—

- (i) G.S.R. 276(E) published in Gazette of India dated the 20th March, 1995 together with an explanatory memorandum seeking to restore the concessional excise duty of 15 percent *ad valorem* on paper and paperboard or articles made therefrom manufactured from pulp containing not less than fifty percent by weight of unconventional raw materials subject to certain additional conditions.
 - (ii) G.S.R. 277(E) published in Gazette of India dated the 20th March, 1995 together with an explanatory memorandum seeking to prescribe a basic excise duty at 20 percent *ad valorem* on polyester monofilament yarn of 2000 denierage and above and used in the manufacture of slide fasteners, so as to give effect to the budget proposals.
 - (iii) G.S.R. 290(E) published in Gazette of India dated the 24th March, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 1/93-CE, dated the 28th February, 1993.
 - (iv) G.S.R. 322(E) published in Gazette of India dated the 1st April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 2/95-CE, dated the 4th January, 1995.
- (12) A copy each of the following Annual Reports (Hindi and English versions) of the Regional Rural Banks for the year 1993-94 together with Auditor's Report thereon:—
- (i) Shahdol Kshetriya Gramin Bank, Shahdol (M.P.).
 - (ii) Hazaribagh Kshetriya Gramin Bank, Hazaribagh (Bihar).
 - (iii) Samyut Kshetriya Gramin Bank, Azamgarh (U.P.).
 - (iv) Thar Aanchalik Gramin Bank, Jodhpur (Rajasthan).

- (v) Hindon Gramin Bank, Ghaziabad (U.P.)
- (vi) Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar).
- (vii) Lakshmi Gaonlia Bank, Golaghat (Assam).
- (viii) Raebareli Kshetriya Gramin Bank, Raebareli (U.P.)
- (ix) Sangameshwara Grameena Bank, Mahboobnagar (A.P.).
- (x) Nainital Almora Kshetriya Gramin Bank, Nainital (U.P.)
- (xi) Mallabhum Gramin Bank, Bankura (West Bengal).
- (xii) Cachar Gramin Bank, Silchar (Assam).
- (xiii) Marwar Gramin Bank, Pali (Rajasthan).
- (xiv) Uttarbanga Kshetriya Gramin Bank, Coochbehar (W.B.).
- (xv) Haryana Kshetriya Gramin Bank, Bhiwani (Haryana).
- (xvi) Hadoti Kshetriya Gramin Bank, Kota (Rajasthan).
- (xvii) Bolangir Anchalik Gramya Bank, Bolangir (Orissa).
- (xviii) Howrah Gramin Bank, Howrah (W.B.)
- (xix) Bhojpur Rohtas Gramin Bank, Arrah (Bihar).
- (xx) Tripura Gramin Bank, Agartala
- (xxi) Sahyadri Gramin Bank, Shomoga (Karnataka).
- (xxii) Nagaland Rural Bank, Kohima
- (xxiii) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (M.P.)
- (xxiv) Solapur Gramin Bank, Solapur (Maharashtra).
- (xxv) Sri Sathavahana Grameena Bank, Karimnagar (A.P.)
- (xxvi) Rayalaseema Grameena Bank, Cuddapah (A.P.)
- (xxvii) Langpi Dehangi Rural Bank, Diphu, Distt. Karbi Anglong (Assam).
- (xxviii) Singhbhum Kshetriya Gramin Bank, Chaibasa (Bihar).

- (xxix) Madhubani Kshetriya Gramin Bank, Madhubani (Bihar).
- (xxx) Shekhawati Gramin Bank, Sikar (Raj.).
- (xxxi) Cuttack Gramya Bank, Cuttack (Orissa).
- (xxxii) Santhal Parganas Gramin Bank, Dumka (Bihar).
- (xxxiii) Dhenkanal Gramya Bank, Dhenkanal (Orissa).
- (xxxiv) Samastipur Kshetriya Gramin Bank, Samastipur (Bihar).
- (xxxv) Kolar Gramin Bank, Kolar (Karnataka).
- (xxxvi) Etawah Kshetriya Gramin Bank, Etawah (U.P.)
- (xxxvii) Rewa Sidhi Gramin Bank, Rewa (M.P.).
- (xxxviii) Bundelkhand Kshetriya Gramin Bank, Tikamgarh (M.P.).
- (xxxix) Bundi Chittorgarh Kshetriya Gramin Bank, Bundi (Raj.).
- (xl) Kisan Gramin Bank, Budaun (U.P.).
- (xli) Raigarh Kshetriya Gramin Bank, Raigarh (M.P.).
- (xlii) Chikmagalur Kodagu Gramscena Bank, Chikmagalur (Karnataka).
- (xlili) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur (Raj.).
- (xliv) Sharda Gramin Bank, Satna (M.P.).
- (xlv) Faridkot Bathinda Kshetriya Gramin Bank, Bathinda (Punjab).
- (xlvi) Kshetriya Kisan Gramin Bank, Mainpuri (U.P.).
- (xlvii) Gopalganj Kshetriya Gramin Bank, Gopalganj (Bihar).
- (xlviii) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur (Rajasthan).
- (xlix) Fatehpur Kshetriya Gramin Bank, Fatehpur (U.P.).
- (l) Magadh Gramin Bank, Gaya (Bihar).

(li) Chandrapur Gadchiroli Gramin Bank, Chandrapur (Maharashtra).

(lii) Kanpur Kshetriya Gramin Bank, Kanpur (U.P.).

5. Statement by Minister

Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 22nd May, 1995.

6. Government Bill—Introduced

The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1995.

(Lok Sabha adjourned at 1.14 P.M. to meet again at 2.15 P.M. At 2.26 P.M., Secretary-General announced that since there was no quorum, the Deputy Speaker had directed that Lok Sabha would meet at 2.40 P.M. Accordingly, the House re-assembled at 2.45 P.M.)

7. Government Bill—Under Consideration

Time allotted	: 10 hrs.
Time taken	: 4 hrs. 11 mts.
Balance	: 5 hrs. 49 mts.

The Finance Bill, 1995

Discussion on the motion for consideration of the Bill moved by Shri Manmohan Singh on the 18th May, 1995 continued.

The following Members took part in the debate:—

- (1) Shri Udaysinghrao Gaikwad
- (2) Shri Mohan Singh (Deoria)
- (3) Shri D.K. Thara Devi Siddhartha

The discussion was not concluded.

8. Motion Regarding Forty-first Report of the Committee on Private Members' Bills and Resolutions

Shri Sant Ram Singla moved the following motion:—

“That this House do agree with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th May, 1995.”

The motion was adopted.

9. Private Members' Bills—Introduced

1. The Representation of the People (Amendment) Bill, 1994 (Amendment of section 3) by Shri M.V.V.S. Murthy.

2. The Kazis (Amendment) Bill, 1995 (Amendment of section 4 etc.) by Shri Syed Shahabuddin.

3. The Abolition of Begging Bill, 1995 by Shri M.V.V.S. Murthy.

4. The Constitution (Amendment) Bill, 1995 (Amendment of articles 101 and 190) by Shri M.V.V.S. Murthy.

10. Private Member's Bills—Withdrawn

The Indian Penal Code (Amendment) Bill, 1994 (Amendment of section 354), by Shrimati Saroj Dubey.

Further discussion on the motion for consideration of the Bill moved by Shrimati Saroj Dubey, on the 5th May, 1995 continued.

The following members took part in the debate:—

- (1) Shri Balraj Passi
- (2) Shri Yaima Singh Yumnam
- (3) Prof. Malini Bhattacharya
- (4) Dr. Parshuram Gangwar
- (5) Shri Mohan Singh (Deoria)
- (6) Shri Khagapati Pradhani
- (7) Shri Dwarka Nath Das
- (8) Shri Chandrajcet Yadav
- (9) Shri Rameshwar Patidar
- (10) Shri Tej Narayan Singh
- (11) Shri Prabhu Dayal Katheria
- (12) Shri K.T. Vandayar
- (13) Shri Rajesh Pilot

Shrimati Saroj Dubey replied to the debate.

The Bill was withdrawn by leave of the House.

11. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1992 (Insertion of new articles 330A and 330B, etc.) by Shri K.P. Reddaiah Yadav.

The motion for consideration of the Bill was moved by Shri K.P. Reddaiah Yadav.

His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd May, 1995).

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Monday, May 22, 1995/Jyaishta 1, 1917 (Saka)

No. 367

11.02 A.M.

1. Starred Questions

Starred Question Nos. 641 and 642 were orally answered. Replies to Starred Question Nos. 643-660 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6558-6715 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Fertiliser (Movement Control) Amendment Order, 1995 (Hindi and English versions) published in Notification No. S.O. 383(E) in Gazette of India dated the 28th April, 1995, under sub-section (6) of section 3 of the Essential Commodities Act, 1995.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Continuous Discharge Certificate) Amendment Rules, 1995 published in Notification No. G.S.R. 49(E) in Gazette of India dated the 2nd February, 1995.
 - (ii) The Merchant Shipping (Continuous Discharge Certi-

ficatc) for the Amendment Rules, 1995 published in Notification No. G.S.R. 270(E) in Gazette of India dated the 16th March, 1995.

- (3) A copy of the Third Supplementary Agreement (Hindi and English versions) entered into between the President of India and the Governor of Orissa to partially amend and/or modify the Principal Agreement dated the 20th July, 1961 regarding Maintenance and Development of Urban Links of National Highways in Orissa, under section 10 of the National Highways Act, 1956.
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 13 of 1995) — (Commercial) — Modern Food Industries (India) Limited under article 151(1) of the Constitution.
- (5) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Amendment Scheme, 1995 (Hindi and English versions) published in Notification No. G.S.R. 330(E) in Gazette of India dated the 4th April, 1995, under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1993-94.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1993-94, together with Audit Report thereon.

4. Matters Under Rule 377

1. Shri Shravan Kumar Patel raised a matter regarding need to set up an L.P.G. outlet at Sihora town, Jabalpur district, Madhya Pradesh.

2. Shri N. Dennis raised a matter regarding need to widen Trivandrum—Kanyakumari National Highway.

3. Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to arrange regular supply of LPG to Pauri Garhwal and Chamoli districts, U.P.

4. Shri S.S.R Rajendra Kumar raised a matter regarding need to connect suburban areas around Madras with direct dialing system.

5. Shri Laeta Umbrey raised a matter regarding need to provide better air services to Arunachal Pradesh.

6. Shri K.T. Vandayar raised a matter regarding need to strictly enforce the provision of Prevention of Cruelty to Animal Act.

7. Shri Kabindra Purkayastha raised a matter regarding need for early construction of gas turbine at Banskandi and Adamtilla, Assam.

5. Government Bill—Under Consideration

Time allotted: 10 hrs.

Time taken: 10 hrs. 09 mts.

The Finance Bill, 1995.

Discussion on the motion for consideration of the Bill moved by Shri Manmohan Singh on the 18th May, 1995 continued.

The following Members took part in the debate:—

(1) Shri Bijoy Krishna Handique

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.09 P.M.)

(2) Prof. Rita Verma

(3) Shri B. Raja Ravi Verma

(4) Shri Anadi Charan Das

(5) Shri Yaima Singh Yumnam

(6) Shri Kalka Das

(7) Shri R. Jeevarathinam

(8) Shri Amal Datta

(9) Shri Bheru Lal Meena

(10) Shri Rameshwar Patidar

- (11) Dr. Mumtaz Ansari
- (12) Shri M. Krishnaswamy
- (13) Shri Syed Shahabuddin
- (14) Shri B. Akber Pasha
- (15) Shri Bhogendra Jha
- (16) Shri Chitta Basu
- (17) Shri Ram Tahal Chaudhary
- (18) Kum. Frida Topno
- (19) Dr. Ramkrishna Kusmaria
- (20) Shri Harish Narayan Prabhu Zantye
- (21) Shri P.C. Thomas
- (22) Prof. Rasa Singh Rawat

The discussion was not concluded.

***6. Report of the Committee on Home Affairs**

Shri Dharampal Singh Malik laid on the Table a copy (Hindi and English versions) of the Eighteenth Report of the Committee on Home Affairs on the Criminal Law Amendment Bill, 1995.

****7. Report of Business Advisory Committee**

Shri Mallikarjun presented the Fiftieth Report of the Business Advisory Committee.

8.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd May, 1995)

R.C. BHARDWAJ,
Secretary-General.

* At 6.13 P.M.

** At 6.14 P.M.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Tuesday, May 23, 1995/Jyaistha 2, 1917 (Saka)

No. 368

11.00 A.M.

1. Starred Questions

Starred Question Nos. 663—666 were orally answered. Replies to Starred Question Nos. 661, 662 and 667—680 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6716—6945 were laid on the Table.

3. Submissions by Members regarding practice of carrying night soil on head by the scavengers in the country.

The following Members made submissions regarding practice of carrying night soil on head by the scavengers in the country.

- (1) Shri Ram Vilas Paswan
- (2) Shri Surya Narain Yadav
- (3) Shri Rajveer Singh
- (4) Shri Nirmal Kanti Chatterjee
- (5) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
- (6) Shri Chandrajeet Yadav
- (7) Shri Bhogendra Jha
- (8) Shri Ram Prasad Singh
- (9) Shri Mangal Ram Premi
- (10) Shri Chitta Basu
- (11) Shri A. Charles
- (12) Shri Devendra Prasad Yadav
- (13) Prof. (Smt.) Savithiri Lakshmanan
- (14) Shri Prabhu Dayal Katheria

(15) Shri K.H. Muniyappa

(16) Shri Buta Singh

4. Papers Laid on the Table

The following papers were laid on the Table:—

A copy of the Vegetable Oil Products Control (Amendment) Order, 1995 (Hindi and English versions) published in Notification No. G.S.R. 138(E) in Gazette of India dated the 15th March, 1995, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1993-94.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1993-94.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1993-94.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1993-94, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 1993-94.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1993-94, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Regional Engineering College, Surathkal, for the year 1993-94.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 (i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 1993-94.
 (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of

the Maintained Institutions of University of Delhi, for the year 1990-91, together with Audit Report thereon.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the Maintained Institutions of University of Delhi, for the year 1991-92, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1993-94, together with Audit Report thereon, under sub-section (4) of section 28 of the Jamia Millia Islamia Act, 1988.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

5. Statements by Ministers

(1) The Minister of Agriculture made a statement regarding Price Policy for Copra for 1995 season.

(2) The Minister of Food laid on the Table a copy of statement (Hindi and English versions) regarding plight of sugarcane growers of Uttar Pradesh due to non-payment of their dues by the sugar mills.

6. Motion regarding Fiftieth Report of the Business Advisory Committee:

Shri P.G. Narayanan moved the following motion:—

“That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the 22nd May, 1995.”

The motion was adopted.

7. Government Bill—Introduced

The Rice-Milling Industry (Regulation) Repeal Bill, 1995✓

8. Matters under Rule 377

1. Dr. Kartikeshwar Patra raised a matter regarding need to direct NABARD to remove discrepancies in the prices of pumpsets in Orissa.

2. Prof. (Smt.) Savithri Lakshmanan raised a matter regarding need to clear proposals of Kerala Government to set up Export Promotion Industrial Park.

3. Shri Surya Narain Yadav raised a matter regarding need to set up agro based industries in Saharsa and Supaul districts of Bihar.

4. Dr. Satyanarayan Jatiya raised a matter regarding need to clear the proposals of Madhya Pradesh for cleaning polluted rivers in the State.

5. Shri Prithviraj D. Chavan raised a matter regarding need to open LPG outlets in Ashta, Shirala, Patan and Ubraj towns of Maharashtra.

6. Shri Santosh Kumar Gangwar raised a matter regarding need to provide air link between Barcilly (UP) and another metro cities.

7. Mohd. Ali Ashraf Fatmi raised a matter regarding need to extend reservation benefits to Muslims in the country.

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.21 P.M.)

9. Government Bill—Passed

Time taken 14 Hrs. 25 Mts.

The Finance Bill, 1995.

Discussion on the motion for consideration of the Bill moved by Shri Manmohan Singh on the 18th May, 1995 continued.

The following Members took part in the debate:—

(1) Shri Sriballav Panigrahi

(2) Shri Mohan Rawale

- (3) Shri Inder Jit
- (4) Shri Atal Bihari Vajpayee
- (5) Shri K.T. Vandayar
- (6) Shri Bolla Bulli Ramaiah
- (7) Smt. Chandra Prabha Urs
- (8) Maj. Gen. R.G. Williams
- (9) Dr. Vasant N. Pawar
- (10) Shri Ram Kripal Yadav

Shri Manmohan Singh replied to the debate.

The motion for consideration was adopted and Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 19 was adopted, as amended.

Clauses 20 to 33 were adopted.

Clause 34 was adopted, as amended.

Clause 35 was adopted.

Clause 36 was adopted, as amended.

Clauses 37 to 92 were adopted.

The First and Second Schedules were adopted.

The Third Schedule was adopted, as amended.

The Fourth Schedule was adopted, as amended.

The Fifth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri Manmohan Singh.

The following Members took part in the debate:—

- (1) Shri Nirmal Kanti Chatterjee
- (2) Shri Somnath Chatterjee
- (3) Shri Srikanta Jena
- (4) Shri Jaswant Singh
- (5) Shri Ram Nagina Mishra
- (6) Shri Manmohan Singh

The motion was adopted and the Bill as amended was passed.
6.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th May,
1995)

R.C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, May 24, 1995/Jyaistha 3, 1917 (Saka)

No. 369

11.02 A.M.

1. Starred Questions

Starred Question Nos. 681—684 were orally answered. Replies to Starred Question Nos. 685—700 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6946—7104 were laid on the Table.

A statement by the Deputy Minister for Health and Family Welfare correcting the reply given on April 26, 1995 to Unstarred Question No. 3419 regarding Primary Health and Family Welfare Centres was also laid on the Table.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.05 P.M.)

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 283(E) in Gazette of India dated the 21st March, 1995, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy each of the following Notifications (Hindi and English

versions) under sub-section (3) of section 637 of the Companies Act, 1956:—

- (i) G.S.R. 281(E) published in Gazette of India dated the 21st March, 1995 making certain amendments in the Notification No. G.S.R. 507 (E), dated the 24th June, 1985.
 - (ii) G.S.R. 282(E) published in Gazette of India dated the 21st March, 1995 making certain amendments in the Notification No. G.S.R. 627 dated the 15th May, 1978.
 - (iii) G.S.R. 284(E) published in Gazette of India dated the 21st March, 1995 making certain amendments in the Notification No. G.S.R. 288(E), dated the 31st May, 1991.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(No. 4 of 1995)—(Commercial)—Bharat Heavy Electricals Limited—(Heep Hardwar, EPD Bangalore and Insulator Plant, Jagdispur), under article 151(1) of the Constitution.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (1) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1994 published in Notification No. G.S.R. 513 in Gazette of India dated the 22nd October, 1994.
 - (2) The Indian Forest Service (Pay Fourth Amendment) Rules, 1994 published in Notification No. G.S.R. 515 in Gazette of India dated the 22nd October, 1994.
 - (3) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1994 published in Notification No. G.S.R. 622 in Gazette of India dated the 17th December, 1994.
 - (4) The Indian Police Service (Pay) Eighth Amendment Rules, 1994 published in Notification No. G.S.R. 623 in Gazette of India dated the 17th December, 1994.
- (5) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(No. 5 of 1995)—(Commercial)—National Hydroelectric Power Corporation Limited, under article 151(1) of the Constitution.
- (10) (a)(i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1992-93, together with Audit Report thereon.
- (b)(i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Centre for

Cancer Research and Treatment Society, Cuttack, for the year 1993-94.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1993-94, together with Audit Report thereon.
- (c) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the years 1992-93 and 1993-94.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1993-94, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1993-94.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Prevention of Food Adulteration (Fifth Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 614(E) in Gazette of India dated the 9th August, 1994 together with a corrigendum thereto published in Notification No. G.S.R. 60(E) dated the 7th February, 1995, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Sant Ram Singla presented the Forty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports and Minutes of Standing Committee on Labour and Welfare

Smt. Chandra Prabha Urs presented the following reports (Hindi and English versions) of the Standing Committee on Labour and Welfare and the Minutes of the sittings of the Committee relating thereto.

- (1) Thirteenth Report on 'The National Trust for Welfare of Persons with Mental Retardation and Cerebral Palsy Bill, 1991'.
- (2) Fourteenth Report on 'The Maternity Benefit (Amendment) Bill, 1995'.

6. Report of the Standing Committee on Science and Technology, Environment and Forests

Shri Sharad Dighe laid on the Table a copy (Hindi and English versions) of the Twenty-sixth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1993-94) of the Department of Science and Technology with reference to the Society related programmes of the Department, Science & Technology policy and institutional mechanisms relating thereto, Technology Information Forecasting and Assessment Council (TIFAC), Technology Development Fund and Scismicity.

7. Matters under Rule 377

1. Shri Shantaram Potdukhe raised a matter regarding need to set up a training institution for school/college principals.

2. Shri Manphool Singh raised a matter regarding need to provide adequate financial assistance to the State Government of Rajasthan for repair and maintenance of Gang canal to protect the interest of farmers.

3. Shri Mahesh Kumar Kanodia raised a matter regarding need to restore trains between Mehsana and Ahmedabad.

4. Smt. Bhavana Chikhalia raised a matter regarding need to declare

the results of clinical trial of an Ayurvedic Compound developed in Kerala for curing AIDS.

5. Shri Premchand Ram raised a matter regarding need to provide rail service between Delhi and Navada.

6. Shri Vijoy Kumar Yadav raised a matter regarding need to lay broad gauge Railway line between Fatuha and Islampur, Bihar.

7. Shri Sriballav Panigrahi raised a matter regarding need to have a memorial in Delhi, in the memory of Vir Surendra Sai, a legendary freedom fighter of Orissa.

8. Shri K.G. Shivappa raised a matter regarding need to rehabilitate oustees of Linganamakki and Sharavathi dams in Karnataka.

8. Government Bills—Passed

Time taken: 5 hrs. 17 Mts.

(i) *The National Environment Tribunal Bill, 1992*

The motion for consideration of the Bill was moved by Shri Kamal Nath.

The following members took part in the debate:—

- (1) Shri Guman Mal Lodha
- (2) Dr. Kartikeswar Patra
- (3) Dr. Sudhir Ray
- (4) Shri Mohan Singh (Deoria)
- (5) Shri Ram Kripal Yadav
- (6) Shri Prithviraj D. Chavan
- (7) Smt. Geeta Mukherjee
- (8) Shri Asht Bhuja Prasad Shukla
- (9) Shri Chitta Basu
- (10) Shri Sriballav Panigrahi
- (11) Shri Bhagwan Shankar Rawat
- (12) Shri Hannan Mollah
- (13) Shri A. Asokaraj
- (14) Shri P.C. Chacko
- (15) Shri Ram Naik
- (16) Shri Syed Shahabuddin

- (17) Shri Venkateswarlu Ummareddy
- (18) Shri Ram Prasad Singh
- (19) Shri Kamla Mishra Madhukar
- (20) Shri Gopi Nath Gajapathi
- (21) Shri Virender Singh
- (22) Shri Oscar Fernandes
- (23) Shri Dattatraya Bandaru
- (24) Shri P.C. Thomas
- (25) Shri Lal Babu Rai
- (26) Shri A. Charles
- (27) Shri Tej Narayan Singh
- (28) Shri Bheru Lal Mecna
- (29) Shri Ramashray Prasad Singh

Shri Kamal Nath replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clause 4 was *negatived*.

Clause 5 was adopted, as amended.

Clauses 6 to 9 were adopted.

Clauses 10 to 19 were adopted, as amended.

Clause 20 was adopted.

Clauses 21 and 22 were adopted, as amended.

Clauses 23 to 28 were adopted.

Clauses 29 and 30 were adopted, as amended.

Clause 31 was adopted.

Clause 32 was adopted, as amended.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri Kamal Nath.

The following Members took part in the debate:—

(1) Shri Ram Naik

(2) Shri Kamal Nath

The motion was adopted and the Bill as amended, was passed.

(ii) *The Indian Penal Code (Amendment) Bill, 1995, as passed by Rajya Sabha.*

Time taken: 18 mts.

The motion for consideration of the Bill was moved by Shri P.M. Sayeed.

The following Members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Syed Masudal Hossain
- (3) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
- (4) Shri Bhogendra Jha

Shri P.M. Sayeed replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.M. Sayeed.

The motion was adopted and the Bill was passed.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th May, 1995).

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Thursday, May 25, 1995/Jyaishta 4, 1917 (Saka)

No. 370

11.02 A.M.

1. Starred Questions

Starred Question Nos. 701-703 were orally answered. Replies to Starred Question Nos. 704-720 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7105-7288 were laid on the Table.

(Lok Sabha adjourned at 12.40 p.m. and reassembled at 2.37 p.m.).

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Special Order (Hindi and English versions) issued by the President authorising Governor of Uttar Pradesh for additional expenses during the year 1994-95 in respect of 'Electricity' and 'Improvement' of Schedule III to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (2) A copy of the Indian Wireless, Telegraphy (Commercial Radio Operator's certificate proficiency and licence to operate Global Maritime Distress and Safety System) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 42 in

Gazette of India dated the 28th January, 1995 together with a corrigendum (in English version only) thereto published in Notification No. G.S.R. 163 dated the 1st April, 1995, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

- (3) A copy of the Notification No. F. 22(11)/UD/94/12758 (Hindi and English versions) published in Delhi Gazette dated the 2nd December, 1994 containing corrigendum to the Notification No. F.22(11)/UD/94/11422 dated the 24th October, 1994, issued under sub-section (47) of section 2 of the Delhi Municipal Corporation Act, 1957.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1995, passed by Lok Sabha on the 17th May, 1995.

5. Report of Committee on Absence of Members from the sittings of the House

SHRI SATYENDRA NATH BROHMO CHAUDHURY presented the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from Sittings of the House.

6. Report of the Committee on Petitions

DR. RAMESH CHAND TOMAR presented the Nineteenth Report (Hindi and English versions) of the Committee on Petitions.

7. Matters under Rule 377

1. Shri Bhawani Lal Verma raised a matter regarding need to set up more LPG outlets in Bilaspur districts, Madhya Pradesh.

2. Shri Bapu Hari Chaure raised a matter regarding need to provide a manned Railway crossing near Padase Railway Station on Bhusawal—Surat Section of Western Railway.

3. Shri Birbal raised a matter regarding need to maintain status-quo in respect of release of water from Indira Gandhi Canal, Rajasthan.

4. Shri Khagapati Pradhani raised a matter regarding need to release adequate funds for widening the national highway no. 43 at Nowrangpur, Orissa.

5. Smt. Sumitra Mahajan raised a matter regarding need to celebrate 200th Anniversary of Ahilyabai throughout the country and setting up of national awards in her memory.

6. Shri Girdhari Lal Bhargava raised a matter regarding need to restore central aid given for development of Scheduled Castes to the Government of Rajasthan and also to allow its use for providing drinking water etc. in Scheduled Castes dominated villages.

7. Shri Manjay Lal raised a matter regarding need to develop airport at Muzaffarpur, Bihar.

8. Shri Naval Kishore Rai raised a matter regarding need to check the rise in price of newsprint.

8. Government Bill—Under Consideration

Time allotted: 3 hrs.

Time taken: 1 Hr. 32 Mts.

Balance : 1 Hr. 28 Mts.

The Trade Marks Bill, 1993.

The motion for consideration of the Bill was moved by Shrimati Krishna Sahi.

The following members took part in the debate:—

- (1) Shri Bhagwan Shankar Rawat
- (2) Prof. (Smt.) Savithiri Lakshmanan
- (3) Dr. Sudhir Ray
- (4) Dr. Mumtaz Ansari
- (5) Prof. Rasa Singh Rawat
- (6) Shri Ramashray Prasad Singh
- (7) Shri Syed Shahabuddin

The discussion was not concluded.

9. Discussion under Rule 193

Time taken: 3 Hrs. 47 Mts.

Smt. Geeta Mukherjee raised a discussion regarding atrocities on women and problems faced by them.

The following members took part in the debate:—

- (1) Shri A. Charles

- (2) Smt. Sumitra Mahajan
- (3) Smt. Santosh Chowdary
- (4) Smt. Suseela Gopalan
- (5) Shri Pawan Kumar Bansal
- (6) Dr. (Prof.) Girija Devi
- (7) Dr. Girija Vyas
- (8) Shri Nirmal Kanti Chatterjee
- (9) Shri Prabhu Dayal Katheria
- (10) Prof. (Smt.) Savithiri Lakshmanan
- (11) Dr. Ramesh Chand Tomar
- (12) Shri P.C. Thomas
- (13) Shri Ram Kripal Yadav
- (14) Shri Hannan Mollah
- (15) Shri Tej Narayan Singh

The discussion was not concluded.

8.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th May, 1995)

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I **(Brief Record of Proceedings)**

Friday, May 26, 1995/Jyaistha 5, 1917 (Saka)

No. 371

11.02 A.M.

1. Starred Questions

Starred Question Nos. 721—724 and 729 were orally answered. Replies to Starred Question Nos. 725—728 and 730—740 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7289—7518 were laid on the Table.

3. Discussion Under Rule 193

Time Taken 4 Hrs. 31 Mts.

Shri P.M. Sayeed and Smt. Basava Rajeshwari replied to the discussion regarding atrocities on women and problems faced by them.

The discussion was concluded.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by the Government of the

working of the Pawan Hans Limited, New Delhi, for the year 1993-94.

- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Jute Corporation of India Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1993-94, alongwith Audited Account and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board for the year 1993-94.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Audit Report (Hindi and English versions) of the General Fund Accounts of the Coffee Board for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Cochin, for the year 1993-94.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export Inspection Council (Director) Recruitment (Amendment) Rules, 1994, published in Notification No. G.S.R. 182 in Gazette of India dated the 16th April, 1994.
- (ii) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1994 published in Notification No. S.O. 898 in Gazette of India dated the 16th April, 1994.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-I) for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies (Volume-I) for the year 1993-94.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Oriental Bank of Commerce Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. 3917 in Gazette of India dated the 11th March, 1995, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (15) A copy each of the following Annual Reports (Hindi and English versions) of the Regional Rural Banks for the year 1993-94, together with Auditor's Report thereon:—
- (i) Jaipur Nagaur Anchalik Gramin Bank, Jaipur (Rajasthan).
 - (ii) Malwa Gramin Bank, Sangrur (Punjab).
 - (iii) Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh (M.P.)
 - (iv) Shivpuri Gunakshetriya Gramin Bank (Shivpuri) (M.P.).
 - (v) Akola Gramin Bank, Akola (Maharashtra).
 - (vi) Puri Gramya Bank, Puri (Orissa).
 - (vii) Subansiri Gaonlia Bank, Lakhimpur (Assam).
 - (viii) Kalahandi Anchali Gramya Bank, Bhawani Patna (Orissa).
 - (ix) Himachal Gramin Bank, Mandi (H.P.)
 - (x) Koshi Kshetriya Gramin Bank, Purnia (Bihar).
 - (xi) Ellaquai Dehati Bank, Srinagar (J.&K.)
 - (xii) Mandla Balaghat Kshetriya Gramin Bank, Mandla (M.P.)
 - (xiii) Kamraz Rural Bank, Sopore (J.&K.).
 - (xiv) Chhatrasal Gramin Bank, Orai (Jalaun) (U.P.).
 - (xv) Sri Ganganagar Kshetriya Gramin Bank, Sriganganagar (Rajasthan).
 - (xvi) Malaprabha Gramacena Bank, Dharwad (Karnataka).
 - (xvii) Chhindwada Seoni Kshetriya Gramin Bank, Chhindwara (M.P.).
 - (xviii) Vallalar Grama Bank, Cuddalore (T.N.).
 - (xix) Chambal Kshetriya Gramin Bank, Morena (M.P.).
 - (xx) Basti Gramin Bank, Basti (U.P.).

- (xxi) Durg Rajnandgaon Gramin Bank, Rajnandgaon (M.P.).
- (xxii) Shivalik Kshetriya Gramin Bank, Hoshiarpur (Punjab).
- (xxiii) Allahabad Kshetriya Gramin Bank, Allahabad (U.P.).
- (xxiv) Kashi Gramin Bank, Varanasi (U.P.).
- (xxv) Chaitanya Grameena Bank, Tcnali (A.P.).
- (xxvi) Aravali Kshetriya Gramin Bank, Swai Madhopur (Rajasthan).
- (xxvii) Aurangabad—Jalna Gramin Bank, Aurangabad (Maharashtra).
- (xxviii) Mahakushal Kshetriya Gramin Bank, Narsinghpur (M.P.).
- (xxix) Rani Laxmibai Kshetriya Gramin Bank, Jhansi (U.P.).
- (xxx) Ratnagiri Singdhudurg Gramin Bank, Ratnagiri (Maharashtra).
- (xxxi) Bijapur Grameena Bank, Bijapur (Karnataka).
- (xxxii) Kshetriya Gramin Bank, Hoshangabad (M.P.).
- (xxxiii) Golconda Grameena Bank, Hyderabad (A.P.).
- (xxxiv) Champaran Kshetriya Gramin Bank, Motihari (Bihar).
- (xxxv) Pinakini Grameena Bank, Nellore (A.P.).
- (xxxvi) Parvatiya Gramin Bank, Chamba (H.P.).
- (xxxvii) Adhiyaman Grama Bank, Dharmapuri (T.N.).
- (xxxviii) Nagarjuna Gramcena Bank, Khammam (A.P.).
- (xxxix) Rushikulya Gramya Bank, Berhampur (Orissa).
- (xl) Kapurthala Firozpur Kshetriya Gramin Bank, Kapurthala (Punjab).
- (xli) Manjira Grameena Bank, Sangareddy (A.P.).
- (xlii) Shri Venkateswara Grameena Bank Chittoor (A.P.).
- (xliii) Mithila Kshetriya Gramin Bank, Laheriasarai (Bihar).
- (xliv) Sagar Gramin Bank, Amtala (W.B.).

- (xlv) Koraput Panchabati Gramya Bank, Koraput (Orissa).
 - (xlvi) Barcilly Kshetriya Gramin Bank, Barcilly (U.P.).
 - (xlvii) Cauvery Grameena Bank, Mysore (Karnataka).
 - (xlviii) Jamnagar Rajkot Gramin Bank, Jamnagar (Gujarat).
 - (xlix) Grishna Gramin Bank, Gulbarga (Karnataka).
 - (l) South Malabar Gramin Bank, Malapuram (Kerala).
 - (li) Surguja Kshetriya Gramin Bank, Ambikapur (M.P.).
 - (lii) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara (Rajasthan).
 - (liii) Siwan Kshetriya Gramin Bank, Siwan (Bihar).
 - (liv) Buldana Gramin Bank, Buldana (Maharashtra).
 - (lv) Begusarai Kshetriya Gramin Bank, Begusarai (Bihar).
 - (lvi) Ganga Yamuna Gramin Bank, Dehradun (U.P.).
 - (lvii) Visveshvarya Grameena Bank, Mandya (Karnataka).
 - (lviii) Gomti Gramin Bank, Jaunpur (U.P.).
 - (lix) Tulsi Gramin Bank, Banda, (U.P.).
 - (lx) Farrukhabad Gramin Bank, Farrukhabad (U.P.).
 - (lxi) Jammu Rural Bank, Jammu (J&K).
 - (lxii) Bhagalpur Bank Kshetriya Gramin Bank, Bhagalpur (Bihar).
 - (lxiii) Auranchal Pradesh Rural Bank, Pasighat.
 - (lxiv) Avadh Gramin Bank, Lucknow (U.P.).
 - (lxv) Mayurakshi Gramin Bank, Suri, Birbhum (W.B.).
 - (lxvi) Baitarani Gramya Bank, Baripada, Mayurbhunj (Orissa).
 - (lxvii) Bikaner Kshetriya Gramin Bank, Bikaner (Rajasthan).
 - (lxviii) Nadia Gramin Bank, Krishnagar (W.B.).
- (16) A copy of the Annual Report (Hindi and English versions) of the Sagar Gramin Bank, Ultadanga (Calcutta) for the year 1992-93, together with Auditor's Report thereon.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Finance Bill, 1995, passed by Lok Sabha on the 23rd May, 1995.

6. Report of the Standing Committee on Transport and Tourism

SHRI A. CHARLES laid the Seventeenth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Transport and Tourism on the National Highways (Amendment) Bill, 1995.

7. Evidence Tendered before the Standing Committee on Transport and Tourism

SHRI A. CHARLES laid on the Table a copy of the Evidence tendered before the Department Related Parliamentary Standing Committee on Transport and Tourism on the National Highways (Amendment) Bill, 1995.

8. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 29th May, 1995.

(Lok Sabha adjourned at 1.44 P.M. and re-assembled at 2.57 PM).

9. Government Bill—under Consideration

Time allotted:	3 hrs.
Time taken:	2 hrs. 05 mts.
Balance:	55 mts.

The Trade Marks Bill, 1993.

Discussion on the motion for consideration of the Bill moved by Shrimati Krishna Sahi on the 25th May, 1995 continued.

The following members took part in the debate:—

1. Prof. Ram Kapse
2. Shri S.S.R. Rajendra Kumar
3. Shri Ram Kripal Yadav
4. Shri Girdhari Lal Bhargava (*Speech unfinished*)

The discussion was not concluded.

10. Motion regarding Forty-Second Report of the Committee on Private Members' Bills and Resolutions

Dr. Lal Bahadur Rawal moved the following Motion:—

"That this House do agree with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th May, 1995."

The motion was adopted.

11. Private Member's Resolution—Under Consideration:—

Shri Sudarsan Raychaudhuri moved the following Resolution:—

"This House expresses its grave concern over the increasing number of sick public sector undertakings under the control of the Central Government and non-payment of dues of workers in those units and urges upon the Government to take steps for the revival of the units and for the payment of dues of their employees in the interest of the country."

The following Members took part in the debate:—

- (1) Shri Gopi Nath Gajapathi
- (2) Shri Balraj Passi
- (3) Prof. Susanta Chakraborty
- (4) Shri Oscar Fernandes
- (5) Prof. Rasa Singh Rawat

(6) Shri Vijay Kumar Yadav

(7) Shri Syed Shahabuddin

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th May, 1995)

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, May 29, 1995/Jyaistha 8, 1917 (Saka)

No. 372

11.04 A.M.

1. Starred Questions

Starred Question Nos. 741-743 were orally answered. Replies to Starred Question Nos. 744—760 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7519—7730 were laid on the Table.

3. Submissions by members regarding electoral reforms

The following members made submissions regarding need to expedite electoral reforms:—

- (1) Shri Sharad Yadav
- (2) Shri Rajveer Singh
- (3) Shri Nitish Kumar
- (4) Shri Lal Krishna Advani
- (5) Smt. Chandra Prabha Urs
- (6) Shri Ram Vilas Paswan
- (7) Shri Lokanath Choudhury
- (8) Shri Surya Narain Yadav
- (9) Shri Somnath Chatterjee

- (10) Shri Atal Bihari Vajpayee
- (11) Shri Suraj Mandal
- (12) Shri Abdul Ghafoor
- (13) Shri Ram Lakhan Singh Yadav
- (14) Shri Gulam Nabi Azad

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 12 of 1995)—(Commercial)—Air India Limited under article 151(1) of the Constitution.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1993-94.
 - (2) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government — (No. 10 of 1995) — (Commercial) — Central Coal Fields Limited, under article 151(1) of the Constitution.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 759(E) published in Gazette of India dated the 19th October, 1994 approving the Kandla Port Trust Employees (Classification Control and Appeal) Amendment Regulations, 1994.
 - (ii) G.S.R. 135(E) published in Gazette of India dated the 15th March, 1995 approving the Cochin Port Trust Employ-

ees (Recruitment, Seniority and Promotion) Amendment Regulations, 1995.

- (iii) G.S.R. 136(E) published in Gazette of India dated the 15th March, 1995 approving the New Mangalore Port Employees (Acceptance of Employment after Retirement) Amendment Regulations, 1995.
- (iv) G.S.R. 362(E) published in Gazette of India dated the 27th April, 1995 approving the Kandla Port Trust Employees (Reimbursement of Tuition Fees) (Amendment) Regulations, 1995.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1993-94, under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Transport Corporation, New Delhi, for the year 1993-94.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1993-94, together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1993-94.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 11 of 1995) — (Commercial) — Steel Authority of India Limited (Bhilai Steel Plant) under article 151(1) of the Constitution.

(10) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1993-94.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against their names :—

- | | |
|-------------------------------------|--|
| (1) Smt. Dipika H. Topiwala | — 14 March to 31 March, 1995,
24 April to 30 April, 1995 and
1 May to 8 May, 1995. |
| (2) Shri Lakshman Singh | — 24 April to 2 June, 1995. |
| (3) Shri Syed Shahabuddin | — 2 May to 17 May, 1995. |
| (4) Shri Krishna Marandi | — 14 March to 31 March 1995 and
24 April, 1995. |
| (5) Shri K. Muralidharan | — 29 April to 15 May, 1995. |
| (6) Shri E. Ahamed | — 4 May to 18 May, 1995. |
| (7) Shri Rajaram Shankarrao
Mane | — 24 April to 2 June, 1995. |
| (8) Shri Ram Niwas Mirdha | — 16 May to 2 June, 1995. |

6. Statements by Ministers

* (1) The Minister of State in the Prime Minister's Office made a statement regarding relief and reconstruction in Charar-e-Sharief.

(2) The Minister of State in the Ministry of Industry made a statement regarding withdrawal of fund from the Contingency Fund of India.

7. Matters Under Rule 377

(1) Smt. Santosh Chowdary raised a matter regarding need to continue the policy of giving promotion to SC/STs in higher grades in banks on the basis of seniority cum fitness.

(2) Shri Gopi Nath Gajapathi raised a matter regarding need to provide better facilities in DMU train running between Palasa and Cuttack via Berhampur and Bhubaneswar and attach additional boggies in Okha Express.

(3) Dr. Lal Bahadur Rawal raised a matter regarding need to provide Electronic Telephone Exchange in Hathras, U.P.

(4) Shri Premchand Ram raised a matter regarding need to sanction adequate funds for upkeep and maintenance of Phulvaria reservoir in Navada district, Bihar.

(5) Shri G.M.C. Balayogi raised a matter regarding need to release adequate funds for rehabilitation of people affected by blow out in Oil well at Pasarlapudi, Andhra Pradesh.

(6) Shri N. Dennis raised a matter regarding need to establish fishing harbours along coastal line in the Arabian sea coast of Kanyakumari district, Tamil Nadu.

(7) Kumari Frida Topno raised a matter regarding need to provide better railway facilities at Rourkela, Orissa.

(8) Shri Rameshwar Patidar raised a matter regarding need to set up Television relay centres at Khargon, Badwani and Dhamnod in Dhar district, Madhya Pradesh.

(Lok Sabha adjourned at 1.48 P.M. to meet again at 2.50 P.M. At 3.01 P.M., Secretary-General announced that since there was no quorum, the Deputy Speaker had directed that Lok Sabha would meet at 3.15 P.M. Accordingly, the House re-assembled at 3.20 P.M.)

8. Government Bill—Passed

Time taken: 3 Hrs 21 Mts.

The Trade Marks Bill, 1993.

Discussion on the motion for consideration of the Bill moved by Shrimati Krishna Sahi on the 25th May, 1995 continued.

The following members took part in the debate:—

(1) Shri Girdhari Lal Bhargava

(2) Shri Sriballav Panigrahi

Shrimati Krishna Sahi replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted as amended.

Clauses 3 to 5 were adopted.

Clause 6 was adopted as amended.

Clause 7 was adopted.

Clauses 8 and 9 were adopted as amended.

Clause 10 was adopted.

Clauses 11 and 12 were adopted as amended.

Clauses 13 and 14 were adopted.

Clause 15 was adopted as amended.

Clauses 16 to 21 were adopted.

Clause 22 was adopted as amended.

Clauses 23 and 24 were adopted.

Clause 25 was adopted as amended.

Clauses 26 to 28 were adopted.

Clause 29 was adopted as amended.

Clauses 30 to 38 were adopted.

Clause 39 was adopted as amended.

Clauses 40 to 45 were adopted.

Clause 46 was adopted as amended.

Clauses 47 and 84 were adopted.

Clauses 85 and 86 were adopted as amended.

Clauses 87 to 111 were adopted.

Clause 112 was adopted as amended.

Clauses 113 to 115 were adopted.

Clause 116 was adopted as amended.

Clauses 117 to 160 were adopted.

The Schedule was adopted as amended.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill as amended, be passed was moved by Shrimati Krishna Sahi.

The motion was adopted and the Bill as amended, was passed.

9. Government Bill—Under Consideration

Time allotted: 1 Hr.

Time taken: 1 Hr. 24 Mts.

The Recovery of Debts Due to Banks and Financial Institutions (Amendment), Bill, 1994.

The motion for consideration of the Bill was moved by Shri M.V. Chandrashekhar Murthy.

The following Members took part in the debate:—

- (1) Shri V. Dhananjaya Kumar
- (2) Shri A. Charles
- (3) Prof. Susanta Chakraborty
- (4) Shri Bolla Bulli Ramaiah
- (5) Dr. Mumtaz Ansari
- (6) Shri Guman Mal Lodha
- (7) Shri S.S.R. Rajendra Kumar
- (8) Shri Chitta Basu (*Speech unfinished*)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th May, 1995)

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, May 30, 1995/Jyaistha 9, 1917 (Saka)

No. 373

11.02 A.M.

1. Obituary reference

The Speaker made reference to the passing away of Shri R.R. Morarka who was Member of First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 761—763 were orally answered. Replies to Starred Question Nos. 764—780 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 7731—7960 were laid on the Table.

4. Statement by Minister

The Minister of State of the Ministry of Environment and Forests made a statement regarding shortage of drinking water due to heavy pollution in Ram Ganga River.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1994, under article 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the state of Jammu and Kashmir.
- (4) A copy each of the following papers (Hindi and English versions) under clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir:—
 - (i) Finance Accounts of the Government of Jammu and Kashmir for the year 1993-94.
 - (ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1993-94.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agriculture Extension Management, Hyderabad, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1993-94, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1993-94.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1992-93.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1992-93, along-with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 1993-94.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chandigarh, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1993-94.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1993-94, together with Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1993-94.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Open School, New Delhi, for the year 1993-94.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Open School, New Delhi, for the year 1993-94.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the following Notifications (Hindi and English versions) under section 24 of the All India Council for Technical Education Act, 1987:—
- (i) The All India Council for Technical Education (Grant of approval for starting new technical institutions, introduction of courses or programmes and approval of in take capacity of seats for the courses or programmes) Regulations, 1994 published in Notification No. F-304-4/CCF/REG/94 in Gazette of India dated the 23rd November, 1994.
- (ii) The All India Council for Technical Education (Constitution and Functions of Regional Committees) Regulations, 1995 published in Notification No. G.S.R. 63 in Gazette of India dated the 4th February, 1995.
- (iii) The All India Council for Technical Education (Constitution and Functions of Board of Studies) Regulations, 1994 published in Notification No. G.S.R. 81 in Gazette of India dated the 18th February, 1995.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1993-94.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 1993-94.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 1993-94.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1993-94.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1993-94 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 1993-94.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English

- versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1987-88 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1987-88.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1988-89.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1989-90.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies,

Leh-Ladakh, for the year 1990-91.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1990-91 together with Audit Report thereon.**
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1990-91.**
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.**
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1991-92.**
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1991-92 together with Audit Report thereon.**
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1991-92.**
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.**
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1992-93.**
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1992-93 together with Audit Report thereon.**
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 1992-93.**

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 29th May, 1995, Rajya Sabha passed the Delhi Rent Bill, 1995.
- (ii) That at its sitting held on the 29th May, 1995, Rajya Sabha passed the Assam University (Amendment) Bill, 1995.

7. Bills passed by Rajya Sabha—Laid on the Table

- (1) The Delhi Rent Bill, 1995.
- (2) The Assam University (Amendment) Bill, 1995.

8. Matters under Rule 377

(1) Shri Khelan Ram Jangde raised a matter regarding need to provide better railway facilities at Bilaspur, Madhya Pradesh.

(2) Shri Pawan Kumar Bansal raised a matter regarding need to discontinue charging of examination fee from unemployed youth applying for jobs.

(3) Shri Manphool Singh raised a matter regarding need to sanction adequate funds for early completion of Kolayat and Gajner Lift Projects in Rajasthan.

(4) Shri Bhawani Lal Verma raised a matter regarding need to set up LPT at Janjgir on Champa town in Bilaspur district, Madhya Pradesh.

(5) Shri Chattrapal Singh raised a matter regarding need to introduce new trains between Delhi and Lucknow via Bulandshahar.

(6) Shri Chetan P.S. Chauhan raised a matter regarding need to provide stoppage of 3307/3308 Kisan Express at Kanth in Moradabad district, Uttar Pradesh.

(7) Dr. Mumtaj Ansari raised a matter regarding need to provide adequate irrigation facilities in ST dominated area of Kodarma (Bihar) so as to prevent drought.

(8) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to reintroduce quota system for allotment of kerosene and wax to the industrialists in Erode, Periyar district, Tamil Nadu.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.22 P.M.)

9. Government Bill—Passed

Time taken: 2 Hrs. 30 Mts.

The Recovery of Debts Due to Banks and Financial Institutions (Amendment), Bill, 1994.

Discussion on the motion for consideration of the Bill moved by Shri M.V. Chandrashekhar Murthy on the 29th May 1995 continued.

The following members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Shri Syed Shahabuddin
- (3) Shri K.D. Sultanpuri
- (4) Shri Girdhari Lal Bhargava
- (5) Shri P.C. Thomas

Shri M.V. Chandrashekhar Murthy replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The Motion that the Bill as amended, be passed was moved by Shri M.V. Chandrashekhar Murthy.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri M.V. Chandrashekhar Murthy

The motion was adopted and the Bill as amended, was passed.

10. Government Bill—Under Consideration

Time allotted	: 1 hr.
Time taken	: 05 mts.
Balance	: 55 mts.

The National Highways (Amendment) Bill, 1995.

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

Shri Dau Dayal Joshi took part in the debate and his speech was not concluded.

The discussion was not concluded.

11. Private Members' Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri Satya Deo Singh on the 16th December, 1994 continued:—

"This House expresses its grave concern over the incidents of killings of Scheduled Castes and Scheduled Tribes and rape, molestation and harassment of women belonging to these communities, especially in the States of Uttar Pradesh and Bihar, and urges upon the Central Government to take necessary steps to remedy the situation."

The following members took part in the debate:—

- (1) Shri Rajveer Singh
- (2) Shri Gopi Nath Gajapathi
- (3) Shri Hannan Mollah
- (4) Prof. Malini Bhattacharya
- (5) Shri G.M.C. Balayogi
- (6) Shri Kamla Mishra Madhukar
- (7) Dr. Satyanarayan Jatiya
- (8) Shri K.D. Sultanpuri
- (9) Shri Chitta Basu
- (10) Shri Balraj Passi
- (11) Dr. Asim Bala

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri Peter G. Marbaniang presented the Fifty-First Report of Business Advisory Committee.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st May, 1995)

R. C. BHARDWAJ,
Secretary-General.

Corrigenda to Bulletin Part—I No. 372 dated 29 May, 1995.

At page 5 line 2 for withdrawal read drawal.

At page 7 line 2 for clauses 47 and 84 read clauses 47 to 84.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, May 31, 1995/Jyaistha 10, 1917 (Saka)

No. 374

11.02 A.M.

1. Starred Questions

Starred Question Nos. 781—783 were orally answered. Replies to Starred Question Nos. 784—800 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7961—8109 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 9 of 1995) — (Commercial) — Electronics Trade and Technology Development Corporation Limited under article 151(1) of the Constitution.
- (2) A copy of the One Hundred and Fifty Second Report (Hindi and English versions) of the Law Commission on 'Custodial Crimes'.
- (3) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India — Union Government (No. 7 of 1995) — (Commercial) — Instrumentation Limited.

- (ii) Report of the Comptroller and Auditor General of India — Union Government (No. 8 of 1995) — (Commercial) — H.M.T. Limited (Machine Tool Business Group).
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 444(E) published in Gazette of India dated the 18th May, 1995 notifying the Laxmi Board and Paper Mills Limited, Kalyan, Maharashtra, as a Mill producing News-print.
 - (ii) S.O. 445(E) published in Gazette of India dated the 18th May, 1995 making certain amendments in the Notification No. S.O. 947(E) dated the 14th December, 1993.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (1) G.S.R. 361(E) published in Gazette of India dated the 25th April, 1995 constituting the Joint Cadre Authority for the Indian Administrative Service, Indian Police Service and Indian Forest Service Joint Cadres of Arunachal Pradesh-Goa-Mizoram-Union Territories as mentioned in the Notification.
 - (2) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1994 published in Notification No. G.S.R. 887(E) in Gazette of India dated the 29th December, 1994.
 - (3) The Indian Police Service (Pay) Ninth Amendment Rules, 1994 published in Notification No. G.S.R. 888(E) in Gazette of India dated the 29th December, 1994.
 - (4) The Indian Forest Service (Pay) Third Amendment Rules, 1994 published in Notification No. G.S.R. 593 in Gazette of India dated the 3rd December, 1994.
 - (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 6 of 1995) — (Commercial) — Electronics Corporation of India Limited, under article 151(1) of the Constitution.
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- (7) A statement* (Hindi and English versions) showing reasons for delay in laying the Soyabscans Grading and Marking Rules, 1993 and the Walnuts Grading and Marking (Amendment) Rules, 1993.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1992-93, together with Audit Report thereon, under Section 18 of the All India Institute of Medical Sciences Act, 1956.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Accounts** (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1993-94, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 1993-94.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta for the year 1993-94.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute,

* The Rules were laid on the Table of the House on the 29th March, 1995.

** The Annual Report of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1993-94 was laid on the Table of the House on the 19th December, 1994.

Calcutta, for the year 1993-94, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1993-94.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 1993-94.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th May, 1995, Rajya Sabha agreed without any amendment to the National Environment Tribunal Bill, 1995, passed by the Lok Sabha on the 24th May, 1995.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah presented the Forty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Twentieth Report (Hindi and English versions) of the Committee on Petitions.

7. Reports of the Committee on Government Assurances

Shri Basudeb Acharia presented the Twenty-Ninth and Thirtieth Reports (Hindi and English versions) of the Committee on Government Assurances.

8. Report of Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma presented the Eighth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

9. Report and Minutes of Standing Committee on Energy

Shri Anil Basu presented the Twenty Sixth Report (Hindi and English versions) of the Standing Committee on Energy on, "New Policy initiatives in Power Sector—Status of implementation and their impact on the economy" and minutes relating thereto.

10. Report of Standing Committee on Finance

Shri Nirmal Kanti Chatterjee presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on Finance on 'The Union Duties of Excise (Distribution) Amendment Bill, 1995'.

11. Report of the Standing Committee on Commerce

Smt. D.K. Thara Devi Siddhartha laid on the Table the Fourteenth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Commerce on Sericulture.

12. Motion Regarding Fifty-first Report of the Business Advisory Committee

Shri Mukul Wasnik moved the following motion:—

"That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on the 30 May, 1995."

The motion was adopted.

13. Matters under Rule 377

- (1) Dr. Kartikeshwar Patra raised a matter regarding need to improve the functioning of telephones in Balasore and Mayurbhanj districts, Orissa.
- (2) Shri Surya Narain Yadav raised a matter regarding need to set up more industries in Bihar to overcome the problem of increasing unemployment.
- (3) Dr. Vasant Pawar raised a matter regarding need to open a branch of the National Institute of Communicable Disease at Nashik, Maharashtra.
- (4) Shri Mangal Ram Premi raised a matter regarding need to provide adequate funds to the State Government of Uttar Pradesh for construction of embankment along river Ganga to check the erosion caused by it at Bijnor, U.P.
- (5) Shri Dwarka Nath Das raised a matter regarding provide better postal facilities in Karimganj, Assam.
- (6) Shri T.J. Anjalose raised a matter regarding need to set up electronic telephone exchange at Alleppey, Kerala.
- (7) Shri Brahmanand Mandal raised a matter regarding need for deep mining at Karmatia area in Jamui district of Bihar for extracting more gold ore.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.22 P.M.)

14. Government Bill—Passed

Time taken : 3 hrs. 37 Mts.

The National Highways (Amendment) Bill, 1995.

Discussion on the motion for consideration of the Bill moved by Shri Jagdish Tytler on the 30th May, 1995 continued.

The following members took part in the debate:—

- (1) Shri Dau Dayal Joshi
- (2) Shri A. Charles

- (3) Shri Rupchand Pal
- (4) Shri Chhedi Paswan
- (5) Maj. Gen. (Retired) Bhuwan Chandra Khenduri
- (6) Shri B. Akbar Pasha
- (7) Shri Lokanath Choudhury
- (8) Shri Suraj Mandal
- (9) Shri Syed Shahabuddin
- (10) Smt. D.K. Thara Devi Siddhartha
- (11) Shri C. Sreenivasan
- (12) Shri Chetan P.S. Chauhan
- (13) Shri S.B. Sidnal
- (14) Shri Ram Prasad Singh
- (15) Shri G.M.C. Balayogi
- (16) Shri Chitta Basu
- (17) Shri Mohan Rawale
- (18) Shri Md. Ali Ashraf Fatmi
- (19) Shri Farida Topno
- (20) Shri Girdhari Lal Bhargava
- (21) Shri Ram Kripal Yadav
- (22) Shri Prabhu Dayal Katheria

Shri Jagdish Tytler replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed was moved by Shri Jagdish Tytler.

The motion was adopted and the Bill, as amended, was passed.

15. Government Bill—Introduced

The Constitution (Eighty-sixth Amendment) Bill, 1995 (Amendment of article 16).

The motion for leave to introduce the Bill moved by Shri Sitaram Kesri was opposed. After some discussion, the motion was adopted and the Bill was introduced.

6-56 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st June, 1995)

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN — PART I **(Brief Record of Proceedings)**

Thursday, June 1, 1995/Jyaistha 11, 1917 (Saka)

No. 375

11 A.M.

1. Starred Questions

Starred Question Nos. 801—803 were orally answered. Replies to Starred Question Nos. 804—820 were laid on the Table.

2. Unstarred Questions:

Replies to Unstarred Question Nos. 8110—8278 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 1992, under sub-section (4) of section 15A of the Protection of Civil Rights Act, 1955.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1993-94.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1993-94, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 1993-94.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1993-94 (Hindi and English versions).

(6) A copy of the Production Sharing Contract (Hindi and English versions) among the Government of India and the Oil and Natural Gas Corporation Limited and the Reliance Industries Limited and Enron Oil and Gas India Limited with respect to contract area identified as Panna and Mukta Fields.

(7) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Corporation Limited and Vaalco Energy Incorporated—Hindustan Oil Exploration Company Limited—Tata Petrodyne Private Limited with respect to contract area identified as Block CY-OS-901.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Statement regarding Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1993-94.

(9) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:—

- | | |
|---|------------------|
| (1) Statement No. XXXVII—Thirteenth Session, 1989 | Eighth Lok Sabha |
| (2) Statement No. XXXV —Second Session, 1990 | Ninth Lok Sabha |
| (3) Statement No. XXXI —Third Session, 1990 | |
| (4) Statement No. XXVI —Seventh Session, 1991 | |

- (5) Statement No. XXVIII — First Session, 1991
- (6) Statement No. XXIV — Second Session, 1991
- (7) Statement No. XXIII — Third Session, 1992
- (8) Statement No. XXI — Fourth Session, 1992
- (9) Statement No. XVIII — Fifth Session, 1992
- (10) Statement No. XVII — Sixth Session, 1993
- (11) Statement No. XIII — Seventh Session, 1993
- (12) Statement No. XII — Eighth Session, 1993
- (13) Statement No. X — Ninth Session, 1994
- (14) Statement No. VII — Tenth Session, 1994
- (15) Statement No. V — Eleventh Session, 1994
- (16) Statement No. III — Twelfth Session, 1994
- (17) Statement No. I — Thirteenth Session, 1995

Tenth Lok
Sabha

(11) A copy of the National Commission for Women (Annual Statement of Accounts and Annual Report) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 22(E) in Gazette of India dated the 10th January, 1995, under sub-section (3) of section 17 of the National Commission for Women Act, 1990, together with a corrigendum thereto published in Notification No. G.S.R. 452(E) dated the 27th May, 1995.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Bombay, for the year 1993-94.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Bombay, for the year 1993-94, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Bombay, for the year 1993-94.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1992-93.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New

Delhi, for the year 1992-93, together with Audit Report thereon.

- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1992-93.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1992-93, alongwith Audited Accounts, under section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1992-93.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Calcutta, for the year 1993-94.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1993-94, under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 1993-94.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1983-84, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1983-84.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1984-85, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1984-85.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1985-86, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1985-86.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of

Science and Technology, Itanagar, for the year 1986-87, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1986-87.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1987-88, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1987-88.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1988-89, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1988-89.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1989-90, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern

**Regional Institute of Science and Technology, Itanagar,
for the year 1989-90.**

- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.**
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1990-91, alongwith Audited Accounts.**
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1990-91.**
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.**
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1991-92, alongwith Audited Accounts.**
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1991-92.**
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.**
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1993-94, alongwith Audited Accounts.**
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Silchar, for the year 1993-94.**
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.**
- (42) (i) A copy of the Annual Report (Hindi and English versions) of Dr. B.R. Ambedkar Regional Engineering**

College, Jalandhar, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1993-94.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 1993-94.
- (b) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 1993-94.
- (47) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institute of Technology Act, 1961 :—
 - (i) Annual Accounts of the Indian Institute of Technology Delhi, for the year 1993-94, together with Audit Report thereon.

(ii) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1993-94, together with Audit Report thereon.

(48) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) and (47) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 29th May, 1995, Rajya Sabha passed the Wakf Bill, 1995.

(ii) That at its sitting held on the 31st May, 1995, Rajya Sabha passed the Workmen's Compensation (Amendment) Bill, 1995.

5. Bills passed by Rajya Sabha—Laid on the Table

(1) The Wakf Bill, 1995.

(2) The Workmen's Compensation (Amendment) Bill, 1995.

6. Reports of the Standing Committee on Finance

SHRI P.C. CHACKO presented the following reports (Hindi and English versions) of the Standing Committee on Finance:—

(1) Sixteenth Report on 'The Research and Development Cess (Amendment) Bill, 1995'.

(2) Seventeenth Report on 'The Technology Development Board Bill, 1995'.

(3) Eighteenth Report on 'The Additional Duties of Excise (Goods of Special importance) Amendment Bill, 1995'.

7. Government Bill—Introduced

The Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1995.

8. Matters Under Rule 377

(1) Shri Sriballav Panigrahi raised a matter regarding need to re-start heavy water plant at Talcher.

(2) Shri K.H. Muniyappa raised a matter regarding need to take steps to protect the interests of domestic silk growers.

(3) Shri N.J. Rathava raised a matter regarding need to set up heavy industry in Chhota Udaipur area in Gujarat.

(4) Smt. Bhavana Chikhalia raised a matter regarding need to check infiltration of terrorists from across the border at Katch, Gujarat.

(5) Shri Santosh Kumar Gangwar raised a matter regarding need to provide better telephone services in Bareilly, U.P.

(6) Shri Ram Pujan Patel raised a matter regarding need to provide better railway facilities at Allahabad, U.P.

(7) Shri Satyendra Nath Brohmo Chaudhury raised a matter regarding need to take expeditious steps for inclusion of notified forest villages in and around 10 Kms. belt of the international boundary in the Bodoland Council area.

(8) Shri V.S. Vijayaraghavan raised a matter regarding need for expeditious settlement of claims of Indians affected by Iraq-Kuwait war.

(Lok Sabha Adjourned at 1.36 PM. and re-assembled at 2.49 PM.)

9. Government Bill—Passed

Time Taken: 1 hr 06 mts.

The Assam University (Amendment) Bill, 1995, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Kum. Selja.

The following members took part in the debate:—

- (1) Shri Kabindra Purkayastha
- (2) Shri Bijoy Krishna Handique
- (3) Shri Uddhab Barman
- (4) Dr. (Prof.) Girija Devi

- (5) Shri Kirip Chaliha
- (6) Prof. Rasa Singh Rawat
- (7) Shri Ramashray Prasad Singh
- (8) Shri Mohan Singh (Deoria)

Kum. Selja Replied to the debate.

The motion for consideration was adopted and Clause by-Clause consideration of the Bill was taken up.

Clause 2 was adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kum. Selja.

The motion was adopted and the Bill was passed.

✓ 10. Government Bill—Under Consideration

Time Allotted: 1 Hr.

Time Taken: 1 hr. 32 mts.

The Delhi Rent Bill, 1995, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shrimati Sheila Kaul.

The following members took part in the debate:

- (1) Shri Kalka Das
- (2) Shri Hannan Mollah
- (3) Shri Mohan Singh (Deoria).
- (4) Shri Sriballav Panigrahi
- (5) Shri Syed Shahabuddin
- (6) Shri Girdhari Lal Bhargava (*Speech unfinished*)

The discussion was not concluded.

11. Half-an-hour Discussion

Shri Ram Vilas Paswan raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Finance on May 26, 1995 to Starred Question No. 721 regarding "Unutilised foreign loans".

Shri Manmohan Singh replied to the discussion.

6-28 P.M..

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd June, 1995)

R. C. BHARDWAJ,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, June 2, 1995/Jyaistha 12, 1917 (Saka)

No. 376

11 A.M.

1. Starred Questions

Starred Question Nos. 821, 822 and 824 were orally answered. Replies to Starred Question Nos. 823 and 825—840 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8279—8508 were laid on the Table.

3. Papers laid on the Table

✓ The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1993-94, alongwith Audited Accounts, under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Airports Authority for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement (Hindi and English versions) regarding Review by the Government of the working of the Air India Limited, for the year 1993-94.

(ii) Annual Report of the Air India Limited for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) Statement (Hindi and English versions) (i) correcting the reply given on the 9th December, 1994 to Unstarred Question No. 510 by Shri A. Charles regarding Trivandrum International Airport and (ii) giving reasons for delay in correcting the reply.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 1993-94.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) Statement* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the North Eastern Handicrafts and Handlooms Development Corporation, Shillong, for the year 1993-94.

(9) Statement* (Hindi and English versions) showing reasons for

* Annual Reports and Audited Accounts of the above Corporations were laid on the Table of the House on the 28th April, 1995.

delay in laying the Annual Report and Audited Accounts of the Central Cottage Industries Corporation Limited, New Delhi, for the year 1993-94.

- (10) Statement* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1993-94.
- (11) A copy of the Notification No. S.O. 239(E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1995 reconstituting with immediate effect the Central Apprenticeship Council and appointing the Union Minister of Labour/Minister of State for Labour, as its Chairman, the Union Minister of State for Education/Deputy Minister for Education, Ministry of Human Resource Development as its Vice-Chairman and the persons mentioned in the notification as Members, together with a corrigendum thereto published in Notification No. S.O. 433(E) dated the 10th May, 1995, issued under sub-section (2) of section 24 of the Apprentices Act, 1961.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1993-94.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 1993-94.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1993-94, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Audit Report (Hindi and English versions) on

* Annual Reports and Audited Accounts of the above Corporations were laid on the Table of the House on the 28th April, 1995.

the Pool Fund Accounts of the Coffee Board, Bangalore, for the period from the 1st January, 1993 to the 31st December, 1993.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) Statement* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Cashew Export Promotion Council of India, Cochin, for the year 1993-94.
- (19) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Tea Trading Corporation of India Limited, for the year 1993-94 within the stipulated period of nine months after the close of the Accounting year.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 325(E) published in Gazette of India dated the 3rd April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35/95-CE, dated the 16th March, 1995.
 - (ii) G.S.R. 326(E) published in Gazette of India dated the 3rd April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 36/95-CE, dated the 16th March, 1995.
 - (iii) G.S.R. 332(E) published in Gazette of India dated the 6th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 83/92-CE, dated the 16th September, 1992.
 - (iv) G.S.R. 333(E) published in Gazette of India dated the 6th April, 1995 together with an Explanatory memorandum making certain amendments in the Notification No. 47/95-CE, dated the 16th March, 1995.

* Annual Report and Audited Accounts were laid on the Table of the House on the 26th May, 1995.

- (v) G.S.R. 334(E) published in Gazette of India dated the 7th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35/95-CE, dated the 16th March, 1995.
 - (vi) G.S.R. 352(E) published in Gazette of India dated the 19th April, 1995 together with an explanatory memorandum regarding exemption to sweet meats and snacks from the whole of the duty of excise leviable thereon.
 - (vii) G.S.R. 359(E) published in Gazette of India dated the 24th April, 1995 together with an explanatory memorandum making certain amendments in the Notifications mentioned in the table annexed thereto.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 308(E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum regarding exemption to materials imported into India, against the Value based Advance Licence, issued on or after the 1st April, 1995 in terms of Export and Import Policy, from the whole of the basic duty of customs leviable thereon.
 - (ii) G.S.R. 309(E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum regarding exemption to materials imported into India, against an Advance Licence, issued on or after the 1st April, 1995, from the whole of the basic duty of customs leviable thereon.
 - (iii) G.S.R. 335(E) published in Gazette of India dated the 7th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 50/95-Cus., dated the 16th March, 1995.
 - (iv) G.S.R. 342(E) published in Gazette of India dated the 17th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 19/94-Cus., dated the 1st March, 1994.

- (v) The Customs (Attachment of Property of Defaulters for Recovery of Government Dues) Rules, 1995 published in Notification No. G.S.R. 442(E) in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum.
- (vi) S.O. 380(E) published in Gazette of India dated the 27th April, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purposes of assessment of Imports.
- (vii) S.O. 381(E) published in Gazette of India dated the 27th April, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purposes of assessment of exports.
- (viii) The Re-export of Imported Goods (Drawback of Customs Duties) Rules, 1995 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 26th May, 1995, together with an explanatory memorandum.
- (ix) The Customs and Central Excise Duties Drawback Rules, 1995 published in Notification No. G.S.R. 441(E) in Gazette of India dated the 26th May, 1995, together with an explanatory memorandum.
- (x) The Customs Refund Application (Form) Regulations, 1995 published in Notification No. G.S.R. 445(E) in Gazette of India dated the 26th May, 1995, together with an explanatory memorandum.
- (xi) The Courier Imports (Clearance) Regulations, 1995 published in Notification No. G.S.R. 446(E) in Gazette of India dated the 26th May, 1995, together with an explanatory memorandum.
- (xii) G.S.R. 447(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum.

dum seeking to prescribe the rate of duties on goods re-imported into India after having been exported therefrom.

- (xiii) G.S.R. 448(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to exempt goods imported into India for repairs and re-export from the duty of customs subject to specified conditions.
- (xiv) G.S.R. 449(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum rescinding certain notifications mentioned therein.
- (xv) G.S.R. 450(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in the notifications mentioned therein.
- (22) A copy of the National Housing Bank Employees' (Conduct) Regulations, 1994 (Hindi and English versions) published in Notification No. S.O. 77(E) in Gazette of India dated the 3rd February, 1995, under sub-section (5) of section 55 of the National Housing Bank Act, 1987.
- (23) A copy of the Income-tax (Third Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. S.O. 429(E) in Gazette of India dated the 9th May, 1995, under section 296 of the Income-tax Act, 1961.
- (24) A copy of the Allahabad Bank (Officers') Service (Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. HO/Legal/2658 in Gazette of India dated the 25th February, 1995, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (25) A copy of the Oriental Bank of Commerce (Officers') Service Amendment Regulations, 1994 (Hindi and English versions) published in Notification No. 3916 in Gazette of India dated the 31st December, 1994, under sub-section (4)

of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

- (26) A copy of the Annual Report (Hindi and English versions) on the working and activities of the Punjab National Bank for the year 1993-94, alongwith Accounts and Auditor's Report thereon, under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (27) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1990-91.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1991-92.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1993-94.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 1st June, 1995, Rajya Sabha agreed without any amendment to the National Highways (Amendment) Bill, 1995, passed by the Lok Sabha on the 31st May, 1995.
- (2) That at its sitting held on the 1st June, 1995, Rajya Sabha passed the Maternity Benefit (Amendment) Bill, 1995.

5. Bill passed by Rajya Sabha — Laid on the Table

The Maternity Benefit (Amendment) Bill, 1995.

6. Minutes of Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah laid on the Table the Minutes (Hindi and English versions) of the Thirty-eighth to Forty-third sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Report of the Committee on Government Assurances

Shri Basudeb Acharya presented the Thirty-first Report (Hindi and English versions) of the Committee on Government Assurances.

8. Report of the Committee on Home Affairs

Prof. M. Kamson laid on the Table a copy (Hindi and English versions) of the Nineteenth Report of the Committee on Home Affairs on the Representation of the People (Amendment) Bill, 1995.

9. Reports of the Standing Committee on Human Resource Development

Prof. Malini Bhattacharya laid on the Table a copy each (Hindi and English versions) of the Twenty-third, Twenty-fourth,

Twenty-fifth, Twenty-sixth, Twenty-seventh and Twenty-eighth Reports of the Department-related Parliamentary Standing Committee on Human Resource Development on the Action Taken by the Government on the Committee's recommendations on the Demands for Grants 1994-95 of the Departments of Education, Health, Culture, Youth Affairs and Sports, Women and Child Development and Family Welfare.

10. Presentation of Petition

Dr. Laxminarain Pandey presented a petition signed by Shri Bhagwan Prasad Tiwari and others of the villages under Gram Panchayat Area, Shahpur, District Sidhi, Madhya Pradesh, regarding rehabilitation of the persons displaced by the Vindhyachal Super Thermal Power Project being set up by the National Thermal Power Corporation.

11. Government Bills—Introduced

1. *The National Commission for Minorities (Amendment) Bill, 1995.*
- * 2. *The Sick Textile Undertakings (Nationalisation) Amendment Bill, 1995.*
- ** 3. *The Textile Undertakings (Nationalisation) Bill, 1995.*
- *** 4. *The Indian Telegraph (Amendment) Bill, 1995.*

12. Government Bill—Passed

Time taken: 4 Hrs. 18 Mts.

The Constitution (Eighty-sixth Amendment) Bill, 1995 (Amendment of article 16).

The motion for consideration of the Bill was moved by Shri Sitaram Kesri.

The following Members took part in the debate:—

- (1) Shri Rup Chand Murmu
- (2) Shri Kalka Das
- (3) Dr. Ravi Mallu

* At 2.10 P.M.

** At 2.12 P.M.

*** At 5.05 P.M.

- (4) Shri Nitish Kumar
- (5) Shri K.P. Reddaiah Yadav
- (6) Smt. Geeta Mukherjee
- (7) Dr. Mumtaz Ansari
- (8) Shri K.D. Sultanpuri
- (9) Shri Ratilal Kalidas Verma
- (10) Shri P.G. Narayanan
- (11) Shri Syed Shahabuddin
- (12) Shri Manikrao Hodalya Gavit
- (13) Shri G.M.C. Balayogi
- (14) Shri Chhedi Paswan
- (15) Shri Suraj Mandal
- (16) Shri Anadi Charan Das
- (17) Shri Chitta Basu
- (18) Shri Yaima Singh Yumnam
- (19) Shri Kamla Mishra Madhukar
- (20) Shri Srikanta Jena
- (21) Shri Dattatraya Bandaru
- (22) Shri Mohan Rawale

Shri Sitaram Kesri replied to the debate.

On the motion for consideration of the Bill, the House divided: Ayes @283: Noes 2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided: Ayes @ 326: Noes 1.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was adopted as amended.

The Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sitaram Kesri.

On the motion, the House divided: Ayes @ 319: Noes 1.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

13. Statutory Resolution—Under Consideration

Time allotted : 4 Hours
Time taken : 1 Hour 29 Mts.
Balance : 2 hrs. 31 mts.

Shri S. B. Chavan moved the following Resolution:—

“That this House approves the continuance in force the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 18th July, 1995.”

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri Ram Vilas Paswan
- (3) Shri Saifuddin Choudhury
- (4) Shri Gopi Nath Gajapathi
- (5) Shri E. Ahamed
- (6) Maj. Gen. (Retired) Bhuwan Chandra Khanduri
- (7) Shri B. Akber Pasha

The discussion was not concluded.

6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 3rd June, 1995)

R.C. BHARDWAJ,
Secretary-General.

@Subject to correction.

MGIP(PLU)MRND—2293LS—2.08.1995.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Saturday, June 3, 1995/Jyaistha 13, 1917 (Saka)

No. 377

11 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.23 A.M. and re-assembled at 12.01 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 1 P.M.)

1. Statutory Resolution—Adopted

Time taken 4 Hours 41 Mts.

The discussion on the following Statutory Resolution moved by Shri S.B. Chavan on the 2nd June, 1995, continued:—

“That this House approves the continuance in force the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 18th July, 1995.”

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Mrutyunjaya Nayak
- (3) Shri Hari Kishore Singh
- (4) Shri Inderjit

- (5) Shri Devendra Prasad Yadav
- (6) Shri Pramothas Mukherjee
- (7) Shri S.M. Lal Jan Basha
- (8) Shri Bhogendra Jha
- (9) Shri K.D. Sultanpuri
- (10) Smt. Saroj Dubey
- (11) Shri Yaima Singh Yumnam
- (12) Shri Mohan Rawale
- (13) Shri Syed Shahabuddin
- (14) Shri Nawal Kishore Rai
- (15) Md. Ali Ashraf Fatmi

Shri S.B. Chavan replied to the debate.

The Resolution was adopted.

2. Statements by Ministers

*1. The Minister of Railways made a statement regarding the train accidents involving 3151 Sealdah-Jammu Express and a goods train on Eastern Railway and derailment of 8448 Hirakhand Express on Sambalpur Division of South-Eastern Railway on 1 June, 1995.

**2. The Minister of State of the Ministry of Commerce made a statement regarding some aspects of the investigation and trial in the 'Rajiv Gandhi Assassination Case'.

***3. The Minister of Home Affairs made a statement regarding the reported incidents of intimidation of B.S.P. MLAs in the State Guest House, Uttar Pradesh, Lucknow on 2 June, 1995.

3. Government Bill—Passed.

Time taken 1 Hour 34 Mts.

The Delhi Rent Bill, 1995 as passed by Rajya Sabha. Discussion on the motion for consideration of the Bill moved by Shrimati Sheila Kaul on the 1st June, 1995 continued.

The motion for consideration of the Bill was adopted and Clause-

* Made at 2.11 P.M.

** Made at 2.16 P.M.

*** Made at 6.40 P.M.

by-Clause consideration of the Bill was taken up.

Clauses 2 to 82 were adopted.

The First, Second, Third and Fourth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shrimati Sheila Kaul.

The motion was adopted and the Bill was passed.

4. Submissions by Members regarding reported incidents of intimidation of B.S.P. MLAs in the State Guest House, Uttar Pradesh.

The following members made submissions regarding the reported incidents of intimidation of B.S.P. MLAs in the State Guest House, Uttar Pradesh, Lucknow on 2 June, 1995:—

- (1) Shri Vinaya Katiyar
- (2) Shri Rajnath Sonkar Shastri
- (3) Shri Shrish Chandra Dikshit
- (4) Shri Indrajit Gupta
- (5) Shri Lal Krishna Advani
- (6) Shri Saifuddin Choudhury
- (7) Shri Swami Sureshanand
- (8) Shri Chandra Shekhar
- (9) Shri Virender Singh
- (10) Shri Rajesh Ranjan *alias* Pappu Yadav ✓
- (11) Shri Asht Bhuj Prasad Shukla ✓
- (12) Shri Rajveer Singh
- (13) Shri Balraj Passi
- (14) Shri Ram Sagar
- (15) Shri Chandrajeet Yadav
- (16) Shri K.P. Reddaiah Yadav
- (17) Shri Sharad Yadav
- (18) Shri Nirmal Kanti Chatterjee

(19) Shri S.B. Chavan

(20) Shri Atal Bihari Vajpayee

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A statement (Hindi and English versions) (i) correcting reply given on the 9th December, 1994 to Unstarred Question No. 590 by Shri Amar Roypradhan regarding city Transport Service and (ii) giving reasons for delay in correcting the reply.

(2) A copy of the Ladakh Autonomous Hill Development Councils Act, 1995 (President Act No. 1 of 1995) (Hindi and English versions) published in Gazette of India, dated the 9th May, 1995, under sub-section (3) of section 3 of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 2nd June, 1995, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Eighty-sixth Amendment) Bill, 1995, passed by the Lok Sabha on the 2nd June, 1995.

7. Departmentally Related Standing Committees-a Review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the 'Departmentally related Standing Committees (1994-95)—A Review'

8. Matters Under Rule 377

As directed by the Chair, the following Members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:—

(1) Shri Shantram Potdukhe regarding need to continue the scheme of CARE in Maharashtra and provide assistance to State to help the malnourished children.

(2) Shri K.M. Mathew regarding need to take steps to protect the interests of cardamom growers in the country.

(3) Shri Birbal regarding need to take steps for early repair of Gang canal passing through Punjab.

(4) Shri Balin Kuli regarding need for construction of a railway over bridge in North Lakhimpur, Assam.

(5) Prof. M. Kamson regarding need to bring a Legislation to set up a single 'Manipur Hill Areas Autonomous Council', for the entire hill areas of Manipur.

(6) Dr. Ramesh Chand Tomar regarding need to connect Noida, Ghaziabad and Dadri with Delhi by rail.

(7) Shri Ram Naik regarding need to provide better postal services in North Mumbai.

(8) Shri Sanat Kumar Mandal regarding need to develop infrastructural facilities in Sunderbans for development of tourism.

9. Motion regarding forty-third Report of the Committee on Private Members' Bills and Resolutions

Shri Sant Ram Singla moved the following motion:—

"That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st May, 1995."

The motion was adopted.

10. Private Members' Bills—Introduced

1. The Representation of the People (Amendment) Bill, 1995 (Amendment of section 22), by Shri Syed Shahabuddin.

2. The Constitution (Amendment) Bill, 1995 (Substitution of new article for article 30), by Shri Syed Shahabuddin.

11. Valedictory References

The Speaker, the Prime Minister, Shri Atal Bihari Vajpayee, Dr. Satyanarayan Jatiya and Shri Chandrajeet Yadav made valedictory references on the conclusion of Thirteenth Session of Tenth Lok Sabha.

12. National Song

The National Song was played.

(Lok Sabha adjourned *Sine die* at 7:40 P.M.)

R.C. BHARDWAJ,
Secretary-General.

12. National Song

The National Song was played.

(Lok Sabha adjourned *Sine die* at 7.40 P.M.)

R.C. BHARDWAJ,
Secretary-General.